Vol. 266
No. 7

Wednesday,
04 December, 2024
13 Agrahayana, 1946 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Birthday Greetings (page 1 - 2)

Papers Laid on the Table (pages 2 - 33)

Message from Lok Sabha- *Reported*

The Banking Laws (Amendment) Bill, 2024- *Laid on the Table* (page 32)

Reports of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel- *Laid on the Table* (pages 32 - 33)

Statement of the Department-related Parliamentary Standing Committee on Energy- *Laid on the Table* (page 33)

Motion for Election to the Council established under Section 31(1) of the Institutes of Technology Act, 1961 (page 33)

Matters raised with Permission-

Need to address the problem of drug addiction among children (page 34 - 35)

Need to amend the DOPT Sports Casual leave order dated 16.07.1985 (pages 35 - 38)

Need to address the issues related to environmental protection (pages 38 - 39)

Need for Banking Sector reforms in India (pages 40 -41)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Demand to increase the amount of financial assistance from 1.30 Lakh to 2 Lakh given under the scheme of Pradhan Mantri Awas Yojana-Gramin (PMAY-G) (pages 41 - 42)

Demand to take preventive measures to combat with devastating flood situations in Assam (pages 42 - 43)

Demand to expedite the construction work of road connecting Kherwara to Swaroopganj in Rajasthan at NH 927-A (page 43)

Need to address the challenges faced by Small and Micro Enterprises of Goa due to inefficient banking system (pages 43 - 44)

Need to address the problem of drinking water in India (pages 44 - 45)

Need to promote medical tourism in India (pages 45 - 46)

Demand for comprehensive development of Harishankar Temple in the Gandhamardan Hills of Odisha (pages 46 -47)

Need to curb the use of pesticides in Agriculture (pages 47 - 48)

Demand for censorship on Over The Top (OTT) platforms (pages 48 - 49)

Demand to cover jobless workers of Textile sector under Rajiv Gandhi Shramik Kalyan Yojana (RGSKY) (pages 49 - 50)

Need to holistically improve the connectivity of Assam in terms of roads, railways and air (pages 50 - 52)

Demand to take immediate action to stop delivery of medicines through online delivery companies (pages 52 - 53)

Demand to provide stoppages of various express trains at Dildarnagar, Zamania and Gahmar Railway Stations in Ghazipur district of Uttar Pradesh (page 53)

Regarding concerns of farmers

Oral Answers to Questions (pages 53 - 90)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Suo-Moto Statement by Minister

Recent developments in India's relations with China (pages 90 - 96)

Website : http://rajyasabha.nic.in

http://parliamentofindia.nic.in

E-mail : rsedit-e@sansad.nic.in

Government Bill-

The Boilers Bill, 2024- *Passed* (page 97 and pages 98 - 150)

Observations by the Chair (pages 97 - 98)

Special Mentions-

Concern over increasing contempt cases in the country (pages 150 - 151)

Demand for measures to safeguard the rights of employees in Corporate sector (pages 151 - 152)

Concern over increasing Cancer cases in India (pages 152 - 153)

Concern over problems faced by farmers in wheat sowing due to shortage of fertilizers in the country (page 153)

Demand for construction of elevated bridge near Budhauli Chowk in Sheikhpura district in Bihar (pages 153 - 154)

Demand to withdraw the decision to disinvest Vizag Steel Plant (pages 154 - 155)

Demand to address the problems of water scarcity in Bengaluru (pages 155 - 156)

Demand for optimizing Special Coaches for Targeted Groups in Indian Railways (pages 156 - 157)

Urgent need to address delay in name change of West Bengal (pages 157 - 158)

Demand for construction of overbridges/underpasses on the National Highways in Kerala (pages 158 - 159)

Demand for compensation for unorganized workers through quasi-judicial mechanism (pages 159 - 160)

Demand for purchase of surplus rice in Chhattisgarh (page 160)

Concern over issues being faced by migrant students/aspirants in India (pages 160 - 161)

Demand for overall development of persons with disabilities (pages 161 - 162)

Demand for Special Category Status for Odisha (page 162)

Urgent need for Affordable and Enhanced Cancer Screening Facilities at the District level (pages 163 - 164)

Demand for connecting the entire area of Dehradun with rail service (page 164)

Demand for making law to ban the use of social media by children below 16 years of age (pages 164 - 165)

Concerns over road accidents in India (pages 165 - 166)

Demand for awarding Bharat Ratna to Shaheed-e-Azam Sardar Bhagat Singh ji (pages 166 - 167)

Contents Page

RAJYA SABHA

Wednesday, the 4th December, 2024 / 13 Agrahayana, 1946 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

BIRTHDAY GREETINGS

श्री जावेद अली खान (उत्तर प्रदेश): सर, आपको बधाई, आपने किसानों के लिए आवाज उठाई है।

جناب جاوید علی خان† :سر، آپ کو بدھائی، آپ نے کسانوں کے لیے آواز اُٹھائی ہے.

श्री सभापति: आदमी को हमेशा चिंतित होना चाहिए, जब उसकी बड़ाई हो रही है।

MR. CHAIRMAN: Hon. Members, I am pleased to extend greetings to hon. Member of Parliament, Shri Milind Murli Deora, on his birthday today.

Shri Deora is a Member of this august House since April, 2024, representing the State of Maharashtra and is serving currently as the Chairman of the Committee on Subordinate Legislation of Rajya Sabha. A two-term Member of Lok Sabha consecutively...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): From which party?

MR. CHAIRMAN: It is a good question. Shri Deora had the distinction of being one of the youngest Members of Parliament at the age of 27 when he was first elected in 2004 and later in 2009 from Mumbai South, a constituency represented in Lok Sabha three times by his late father, Shri Murli Deora. In his second term, Milind rose to become the Union Minister of State for Communication and Information Technology with an additional portfolio of Shipping. A Business Graduate from Boston University, Shri Deora is also the founder of Sparsh, the NGO dedicated to empowering underprivileged students through ICT skills. He is an accomplished guitarist with several public performances to his credit, and you would do much better, Milind, to know what your name means in Sanskrit. Find out?

---

† Transliteration in Urdu script.

Contents Page

Shri Deora comes from an illustrious family. His father, Shri Murli Deora had remarkable public life making monumental contributions in various positions, a former Cabinet Minister, a Member of this House as well as also of Lok Sabha and he kept his relations across all parties, something which is fundamental. I have had the good occasion and fortune to be a Member of Parliament along with his father and known the family for over four decades.

Shri Milind Deora is married to Shrimati Pooja Shetty, a successful entrepreneur in the entertainment industry and the couple is blessed with daughter - Miraya.

On behalf of this House, I wish him a long, healthy and happy life and extend greetings to his family members.

PAPERS LAID ON THE TABLE

Report and Accounts (2020-21, 2021-22, 2022-23 **and** 2023-24) **of STARS Project, Himachal Pradesh; STARS Project, Maharashtra and various Samagra Shiksha Programmes for various years and other related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report of the Strengthening Teaching-Learning and Results for States (STARS) Project, Himachal Pradesh, for the years 2022-23.

(b) Review by Government on the working of the above Project.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 731/18/24]

(ii) (a) Annual Report of the Strengthening Teaching-Learning and Results for States (STARS) Project, Maharashtra, for the years 2020-21 and 2021-22.

(b) Review by Government on the working of the above Project.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 730/18/24]

(iii) (a) Annual Report of the Samagra Shiksha, Chhattisgarh, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 734/18/24]

(iv) (a) Annual Report of the Samagra Shiksha, U.T. of Lakshadweep, for the year 2022-23

(b) Annual Account of the Samagra Shiksha, U.T. of Lakshadweep, for the year 2022-23 and the Audit Report thereon.

(c) Review by Government on the working of the above Programme.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. *See* No. L. T. 1618/18/24]

(v) (a) Annual Report of the Samagra Shiksha, Odisha, for the year 2023-24.

(b) Review by Government on the working of the above Programme.

[Placed in Library. *See* No. L. T. 796/18/24]

(vi) (a) Annual Report of the Samagra Shiksha, Uttarakhand, for the year 2022-23.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1619/18/24]

(vii) (a) Annual Report and Accounts of the Samagra Shiksha, Chandigarh, for the year 2023-24, together with the Auditor's Report on the Account.

(b) Review by Government on the working of the above Programme.

[Placed in Library. *See* No. L. T. 1143/18/24]

(viii) (a) Annual Report and Accounts of the Samagra Shiksha, U.T. of Dadra & Nagar Haveli and Daman & Diu, for the year 2022-23, together with

Contents Page

the Auditor's Report on the Account.

(b) Review by Government on the working of the above Programme.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 1142/18/24]

I. Notifications of the Ministry of Home Affairs

II. Reports and accounts (2023-24) of the Delhi Police Housing Corporation Limited, New Delhi; NDMA, New Delhi; NIDM, New Delhi; CDRI, New Delhi and other related papers

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, framed under Article 309 of the Constitution of India: -

(1) G.S.R. 130., dated the 5th October, 2024, publishing the Ministry of Home Affairs, National Fire Service College, Nagpur, Foreman (Group 'C' Post) Recruitment Rules, 2024.

(2) G.S.R. 131., dated the 5th October, 2024, publishing the Ministry of Home Affairs, National Fire Service College, Nagpur, Fire Engine Driver-cum-Operator (Group 'C' Post) Recruitment Rules, 2024.

(3) G.S.R. 159., dated the November 3 — November 9, 2024 (Weekly Gazette), publishing the Ministry of Home Affairs, National Fire Service College, Nagpur, Fire and Rescue Operator (Group 'C' Post) Recruitment Rules, 2024.

(4) G.S.R. 160., dated the 9th November, 2024, publishing the Ministry of Home Affairs, National Fire Service College, Nagpur, Mechanic (Group 'C' Post) Recruitment Rules, 2024.

[Placed in Library. For (1) to (4), *see* No. L.T. 911/18/24]

II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Seventeenth Annual Report and Accounts of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 908/18/24]

(B) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 70 of the Disaster Management Act, 2005:-

(a) Annual Report of the National Disaster Management Authority (NDMA), New Delhi, for the year 2023-24.

(b) Statement of Objectives and Reasons along with Statement of Explanatory Notes pertaining to the above-mentioned Report.

(c) Review by Government on the working of the above Authority.

[Placed in Library. *See* No. L.T. 909/18/24]

(C) A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the National Institute of Disaster Management (NIDM), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Statement of Objectives and Reasons pertaining to the above-mentioned Report.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 910/18/24]

(ii) (a) Annual Report and Accounts of the Coalition for Disaster Resilient Infrastructure (CDRI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Coalition.

[Placed in Library. *See* No. L.T. 1620/18/24]

I. Reports and accounts (2022-23) **of NDFDC, New Delhi and other related papes**

II. Reports and accounts (2022-23 **and** 2023-24) **of various Institutes, Centre, Samiti, Sansthan, Sangh, Society and organization and other related papers**

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल.वर्मा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section

Contents Page

(1) (b) of Section 394 of the Companies Act, 2013:-

(a) Twenty-sixth Annual Report and Accounts of the National Divyangjan Finance and Development Corporation (NDFDC), New Delhi for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of The Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L. T. 969/18/24]

II. A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the Sunlight Educational Society, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 933/18/24]

(ii) (a) Annual Report and Accounts of the Lebenshilfe, Visakhapatnam, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 934/18/24]

(iii) (a) Annual Report and Accounts of the Voluntary Organization of Rural Development Society (VORDS), Kurnool, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L. T. 935/18/24]

(iv) (a) Annual Report and Accounts of the Siri Institute for the Mentally Handicapped Kakinada, East Godavari District, Andhra Pradesh, for the year 2023-24.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 936/18/24]

(v) (a) Thirty-ninth Annual Report and Accounts of the Swarna Swayam Krushi

of Society, Kandukur, Nellore District, Andhra Pradesh, for the year 2023-24.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 937/18/24]

(vi) (a) Annual Report and Accounts of the Santhivardhana Ministries, East Godavari, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 938/18/24]

(vii) (a) Annual Report and Accounts of the Nehru Yuvajana Seva Sangam, Tirupati District, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 939/18/24]

(viii) (a) Annual Report and Accounts of the Sathya Integrated Rural Education and Economic Development Society (SIREEDS), Chittoor, Andhra Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 940/18/24]

(ix) (a) Annual Report and Accounts of the S.K.R Pupils Welfare Society, Prakasam District, Andhra Pradesh New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 941/18/24]

(x) (a) Annual Report and Accounts of the Rashtriya Seva Samithi, Tirupathi, Andhra Pradesh, for the year 2023-24.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 942/18/24]

(xi) (a) Annual Report and Accounts of the St. Ann's Manovikas Kendra run by St.Ann's Social Service Society, Andhra Pradesh for the year 2023-24,

together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 943/18/24]

(xii) (a) Annual Report and Accounts of the Bhagirath SewaSansthan, Ghaziabad, Uttar Pradesh for the year 2023-24.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 944/18/24]

(xiii) (a) Annual Report and Accounts of the Akhil Bhartiya Viklang Kalyan Samiti, Ayodhya, Uttar Pradesh for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 945/18/24]

(xiv) (a) Annual Report and Accounts of the Society of Christ Jyoti: Nav Vani School for the Hearing Impaired, Varanasi, Uttar Pradesh for the year 2023-24.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 946/18/24]

(xv) (a) Annual Report and Accounts of the Anand Training Charitable Society, Ghaziabad, Uttar Pradesh for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 947/18/24]

(xvi) (a) Annual Report and Accounts of the Vrindavan Shiksha Evam Jan Kalyan Samiti, Sarsawan, Kaushambi, Uttar Pradesh for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 948/18/24]

(xvii) (a) Annual Report and Accounts of the Pradesh, Deaf and Dumb School, Meerut Cantt, Uttar Pradesh, for the year 2023-24.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 950/18/24]

Contents Page

(xviii) (a) Annual Report and Accounts of the Chetna, Aliganj, Lucknow, Uttar Pradesh, for the year 2023-24.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 952/18/24]

(xix) (a) Annual Report and Accounts of the Aathmeeya Manasika Vikasa Kendram, Hyderabad, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 953/18/24]

(xx) (a) Annual Report and Accounts of the Andhra Pradesh State Forum for Economically Weaker Sections, Nizamabad, Telangana for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 954/18/24]

(xxi) (a) Annual Report and Accounts of the Shanthiniketan Residential Institution for Mentally Handicapped, Vanasthalipuram, Telangana, for the year 2023-24, together withthe Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 955/18/24]

(xxii) (a) Annual Report and Accounts of the Anuraag Human Services, Hyderabad, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 956/18/24]

(xxiii) (a) Annual Report and Accounts of the ECO-CLUB, Brahma Institute for the Mentally Handicapped, Mahabubnagar District, Telangana for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 957/18/24]

(xxiv) (a) Annual Report and Accounts of the Durgabai Deshmukh Vocational Training & Rehabilitation Centre (Andhra Mahila Sabha), Hyderabad, Telangana, for the year 2023-24.

Contents Page

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 958/18/24]

(xxv) (a) Annual Report and Accounts of the Child Guidance Centre, Hyderabad, Telangana for the year 2023-24.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 959/18/24]

(xxvi) (a) Annual Report and Accounts of the Sadhana Society for the Mentally Handicapped, Hyderabad, Telangana, for the year 2023-24.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 960/18/24]

(xxvii) (a) Annual Report and Accounts of the People with Hearing Impaired Network (PHIN), Hyderabad, Telangana, for the year 2023-24, together with the Audited Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 961/18/24]

(xxviii) (a) Annual Report and Accounts of the New Don Bosco Educational Society, Secunderabad, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 962/18/24]

(xxix) (a) Annual Report and Accounts of the Type Writing Institution & Rural Development Service (TWIRDS), Thoubal, Manipur for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 914/18/24]

(xxx) (a) Annual Report and Accounts of the People Advanced in Social Services (PASS), Churachandpur, Manipur for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 913/18/24]

(xxxi) (a) Annual Report and Accounts of the Kangchup Area Tribal Women Society, Manipur for the year 2023-24, together with the Auditor's

Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 915/18/24]

(xxxii) (a) Annual Report and Accounts of the Ambuja Cement Foundation, Rupnagar, Punjab, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 917/18/24]

(xxxiii) (a) Annual Report and Accounts of the Vocational Rehabilitation Training Centre for Blind, Ludhiana, Punjab for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 916/18/24]

(xxxiv) (a) Annual Report and Accounts of the Pathway Centre for Rehabilitation and Education of Intellectual Disabled, Chhenai, Tamil Nadu for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 918/18/24]

(xxxv) (a) Annual Report and Accounts of the Ayodhya Charitable Trust, Pune, Maharashtra for the year 2023-24.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 919/18/24]

(xxxvi) (a) Annual Report and Accounts of the Shree Ramana Maharishi Academy for the Blind, Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 920/18/24]

(xxxvii) (a) Annual Report and Accounts of the Union Learning Training and Reformative Activities, Khordha, Odisha, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 921/18/24]

(xxxviii) (a) Annual Report and Accounts of the Association for Social Reconstructive Activities (ASRA), Cuttack, Odisha for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 922/18/24]

(xxxix) (a) Annual Report and Accounts of the KabiNarasingh Math Blind & Deaf, School, Ganjam, Odisha for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 923/18/24]

(xl) (a) Annual Report and Accounts of the Society for Environmental Development and Voluntary Action (SEVA), Nayagarh, Odisha for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 924/18/24]

(xli) (a) Annual Report and Accounts of the Institute for the Handicapped and Backward People, Kolkata, West Bengal, for the year 2023-24.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 926/18/24]

(xlii) (a) Annual Report and Accounts of the SHELTER (Society for Help, Education, Love, Training and Employment for the Retarded), Hooghly, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 927/18/24]

(xliii) (a) Annual Report and Accounts of the Ramakrishna Mission Blind Boys' Academy, Narendrapur, Kolkata, West Bengal, for the year 2023-24.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 928/18/24]

(xliv) (a) Annual Report and Accounts of the Regional Rehabilitation & Research Centre, Rourkela, Odisha, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 929/18/24]

(xlv) (a) Annual Report and Accounts of the Gurukul Spastic Society, Jaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 930/18/24]

(xlvi) (a) Annual Report and Accounts of the Spurthy Welfare Society, Prakasam District, Andhra Pradesh for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 931/18/24]

(xlvii) (a) Annual Report and Accounts of the St. Francis School for the Hearing Impaired, Thakurganj, Lucknow, Uttar Pradesh for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 932/18/24]

(xlviii) (a) Annual Report and Accounts of the Handicapped Development Council, Agra, Uttar Pradesh for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 949/18/24]

(xlix) (a) Annual Report and Accounts of the All India Women's Conference, Berhampur, Odisha for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 925/18/24]

(l) (a) Annual Report and Accounts of the Shree Bhagwan Mahaveer ViklangSahayata Samiti, Jaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Samiti.

[Placed in Library. *See* No. L. T. 963/18/24]

(li) (a) Annual Report and Accounts of the Narayan Seva Sansthan Udaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Sansthan.

[Placed in Library. *See* No. L.T. 964/18/24]

(lii) (a) Annual Report and Accounts of the Mahatma Gandhi Seva Sangh, Parbhani, Maharashtra, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Sangh.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 965/18/24]

(liii) (a) Annual Report and Accounts of the Immaculate Heart of Mary Society, Madonna, Special School for the Deaf, Carmel Nagar, Vijayawada, Andhra Pradesh, for the year 2023-24.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T. 966/18/24]

(liv) (a) Annual Report and Accounts of the Nagda Zenith Social Welfare Society, Ujjain, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. *See* No. L.T. 967/18/24]

(lv) (a) Annual Report and Accounts of the Voluntary Organization for Rural Improvement, Keonjhar, Odisha, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. *See* No. L.T. 968/18/24]

(lvi) (a) Annual Report and Accounts of the Pradesh Uttar Pradesh Mook Badhir Vidyalaya,Prayagraj, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 969/18/24]

Contents Page

I. Notification of the Ministry of Petroleum and Natural Gas

II. Reports and accounts (2023-24) of OIL, Dibrugarh, Assam; BCPL, Guwahati, Assam; and ONGC, New Delhi and other related papers

III. MoUs between GoI and BPCL and IOCL for the year 2024-25

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI): Sir, I lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Petroleum and Natural Gas, Notification No. G.S.R. 249(E)., dated the 22nd April, 2024, publishing the Oil Industry Development Board Staff Provident Fund (Amendment) Rules, 2024, under sub-section (3) of Section 31 of the Oil Industry (Development) Act, 1974, along with delay statement.

[Placed in Library. *See* No. L. T. 1621/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(i) (a) Sixty-fifth Annual Report and Accounts of the Oil India Limited (OIL), Dibrugarh, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L. T. 1034/18/24]

(ii) (a) Annual Report and Accounts of the Brahmaputra Cracker and Polymer Limited (BCPL), Guwahati, Assam, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 1039/18/24]

(iii) (a) Annual Report and Accounts of the Oil and Natural Gas Corporation Limited (ONGC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L. T. 1040/18/24]

III. A copy each (in English and Hindi) of the following papers: -

(a) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Bharat Petroleum Corporation Limited (BPCL), for the year 2024-25.

[Placed in Library. *See* No. L. T. 1045/18/24]

(b) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the Indian Oil Corporation Limited (IOCL), for the year 2024-25.

[Placed in Library. *See* No. L. T. 1046/18/24]

Reports and accounts(2023-24) of the National Forensic Sciences University, Gandhinagar, Gujarat; REPCO BANK, Chennai; Institute of Correctional Administration, Chandigarh and other related papers

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(A) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 38 of the NFSU Act, 2020: -

(a) Annual Report and Accounts of the National Forensic Sciences University, Gandhinagar, Gujarat, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above University.

[Placed in Library. *See* No. L. T. 1229/18/24]

(B) A copy each (in English and Hindi) of the following papers: -

(i) (a) Fifty-fifth Annual Report and Accounts of the Repatriates Co-operative Finance and Development Bank Limited (REPCO BANK), Chennai, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Bank.

[Placed in Library. *See* No. L. T. 1228/18/24]

Reports and accounts of various organizations, Societies, Centre, Institutes, Associations, Trust, Schools for various years and other related papers

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गादास उइके) : महोदय, मैं निम्नलिखित पत्र सभा

Contents Page

पटल पर रखता हूँ :-

(i) (a) Annual Report and Accounts of the Ramakrishna Sarda Mission, Khonsa, Tirap, Arunachal Pradesh, for the years 2015-16 & 2016-17, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1052/18/24]

(ii) (a) Annual Report and Accounts of the Buddhist Culture Preservation Society, Arunachal Pradesh, for the years 2019-20, 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1053/18/24]

(iii) (a) Annual Report and Accounts of the Bharat Sevashram Sangha, Murshidabad, West Bengal, for the years 2015-16, 2016-17, 2019-20, 2020-21 & 2021-22 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1054/18/24]

(iv) (a) Annual Report and Accounts of the Bharat Sevashram Sangha Beldanga, Murshidabad, West Bengal, for the years 2015-16, 2016-17, 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1055/18/24]

(v) (a) Annual Report and Accounts of the Bharat Sevashram Sangha MulukBolpur, Birbhum, West Bengal, for the years 2015-16 & 2016-17, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

Contents Page

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 1056/18/24]

(vi) (a) Annual Report and Accounts of the Bharat Sevashram Sangha Balurghat, Dakshin, Dinajpur, West Bengal, for the years 2015-16 & 2016-17, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 1057/18/24]

(vii) (a) Annual Report and Accounts of the GoaldihaJati-Upajati Blue Bird Women's Welfare Centre, West Bengal, for the years 2022-23 & 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. *See* No. L.T. 1058/18/24]

(viii) (a) Annual Report and Accounts of the Bharat Sevashram Sangha, Kunor, Uttar Dinajpur, West Bengal, for the years 2022-23 & 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. *See* No. L.T. 1059/18/24]

(ix) (a) Annual Report and Accounts of the Vivekanand Institute of Social Health and Welfare Service (VISHWAS), Narainpur, Chhattisgarh, for the years 2017-18, 2018-19 & 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 1060/18/24]

(x) (a) Annual Report and Accounts of the Himalayan Buddhist Cultural Association, Kullu, Himachal Pradesh, for the years 2015-16 & 2016-17, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association

Contents Page

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1061/18/24]

(xi) (a) Annual Report and Accounts of the Rinchen Zangpo Society, Himachal Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1062/18/24]

(xii) (a) Annual Report of the Gram Vikas Parishad, Assam, for the years 2015-16 & 2016-17 and Annual Account for the years 2015-16, 2016-17 & 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1063/18/24]

(xiii) (a) Annual Report and Accounts of the Adarsh Lok Kalyan Sanstha, Madhya Pradesh, for the years 2019-20, 2020-21, 2021-22 & 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1064/18/24]

(xiv) (a) Annual Report of the Keshav GramotthanShikshan, Samiti, Dindori, Madhya Pradesh, for the years 2016-17 & 2021-22 and Annual Account for the years 2016-17, 2021-22 & 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1065/18/24]

(xv) (a) Annual Report and Accounts of the MP Adiwashi Sevak Sangh, Madhya Pradesh for the years 2019-20, 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1066/18/24]

(xvi) (a) Annual Report and Accounts of the Pandey Shiksha Samiti Madhya Pradesh for the years 2019-20, 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1067/18/24]

(xvii) (a) Annual Report and Accounts of the Khanderao Education Society, Maharashtra, for the years 2015-16 & 2016-17, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1068/18/24]

(xviii) (a) Annual Report and Accounts of the RenukadeviShikshanPrasarak Mandal, Maharashtra, for the years 2021-22 & 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. *See* No. L. T. 1069/18/24]

(xix) (a) Annual Report and Accounts of the Jai Hind Mitra Manda, Maharashtra for the years 2020-21, 2021-22 & 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. *See* No. L. T. 1070/18/24]

Contents Page

(xx) (a) Annual Report of the Bharat Sevashram Sangh (Barajuri Unit) Ghatsila, Jharkhand, for the years 2020-21 & 2021-22, and Annual Account for the years 2016-17, 2021-22 & 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 1071/18/24]

(xxi) (a) Annual Report of the Bharat Sevashram Sangha (Sonari), Jamshedpur, Jharkhand, for the year 2021-22, and Annual Account for the years 2021-22 & 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. *See* No. L.T. 1072/18/24]

(xxii) (a) Annual Report and Accounts of the Bharat Sevashram Sangha (Pakur), Jharkhand, for the year 2015-16, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 1073/18/24]

(xxiii) (a) Annual Report and Accounts of the Ramakrishna Mission Tuberculosis Sanatorium, Jharkhand, for the year 2016-17, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 1074/18/24]

(xxiv) (a) Annual Report and Accounts of the Ramakrishna Mission Ashrama Cherrapunjee, Assam, for the year 2016-17, together with the Auditor's Report on the Accounts.

Contents Page

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 1075/18/24]

(xxv) (a) Annual Report and Accounts of the International Rural Education & Cultural Association (INRECA), Narmada, Gujarat, for the years 2019-20, 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 1076/18/24]

(xxvi) (a) Annual Report and Accounts of the Sri Swamy Sarva Dharma Sharanalaya Trust, Tumkur, Karnataka, for the years 2019-20, 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Trust.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 1077/18/24]

(xxvii) (a) Annual Report of the Bharat Sevashram Sangha, Sundargarh, Odisha, for the years 2019-20 & 2020-21, and Annual Account for the years 2019-20, 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 1078/18/24]

(xxviii) (a) Annual Report and Accounts of the Kalinga Institute of Social Sciences, Khordha, Odisha, for the years 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at

Contents Page

(a) above.

[Placed in Library. *See* No. L. T. 1079/18/24]

(xxix) (a) Annual Report and Accounts of the Holy Home, District Nuapada, Odisha, for the years 2016-17, 2021-22, 2022-23 & 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1080/18/24]

(xxx) (a) Annual Report of the Koraput Development Foundation, Koraput, Odisha, for the years 2013-14, 2014-15 and 2021-22 and Annual Account for the years 2013-14, 2014-15, 2015-16, 2016-17, 2021-22 & 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1081/18/24]

(xxxi) (a) Annual Report of the National Youth Service Action and Social Development Research Institute (NYSASDRI), Santhapur, Gondia, Dhenkanal, Odisha, for the years 2019-20 & 2020-21 and Annual Account for the years 2019-20, 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1082/18/24]

(xxxii) (a) Annual Report of the Prakalpa, Kendujhar, Odisha, for the years 2018-19, 2019-20 & 2020-21 and Annual Account for the years 2018-19, 2019-20, 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at

Contents Page

(a) above.

[Placed in Library. *See* No. L. T. 1083/18/24]

(xxxiii) (a) Annual Report and Accounts of the Sarvodaya Samiti, Gandhi Nagar, Koraput, Odisha, for the years 2016-17, 2017-18 & 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1084/18/24]

(xxxiv) (a) Annual Report and Accounts of the Shree Ramakrishna Ashrama, Rampur, Kalahandi, Odisha, for the years 2015-16, 2016-17, 2021-22 & 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers for the years 2015-16 and 2016-17 mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1085/18/24]

(xxxv) (a) Annual Report of the Society for Nature, Education and Health (SNEH), Bhubaneswar, Odisha, for the year 2020-21, and Annual Account for the years 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1086/18/24]

(xxxvi) (a) Annual Report of the Vishwa Jeevan Seva Sangha, Saradhapur, Khurda, Odisha, for the years 2015-16 & 2016-17, and Annual Account for the years 2015-16, 2016-17 & 2017-18 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1087/18/24]

Contents Page

(xxxvii) (a) Annual Report and Accounts of the Type Writing Institution & Rural Development Service, Manipur, for the years 2019-20, 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1088/18/24]

(xxxviii) (a) Annual Report and Accounts of the United Rural Development Service, Thoubal, Manipur, for the years 2019-20, 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1089/18/24]

(xxxix) (a) Annual Report and Accounts of ChilChil Asian Mission Society, Kanglatongbi, Manipur, for the years 2019-20, 2020-21 & 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1090/18/24]

(xl) (a) Annual Report and Accounts of the Siamsinpawlpi Residential School, Lamka, Churachandpur, Manipur, for the years 2016-17& 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above School.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1091/18/24]

(xli) (a) Annual Report and Accounts of the GraameeyaMakkalAbivirudhiIyakkam Coimbatore, Tamil Nadu, for the years 2015-16 & 2016-17, together with the Auditor's Report on the Accounts.

Contents Page

(b) Review by Government on the working of the above organization.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1092/18/24]

(xlii) (a) Annual Report of the Nilgiris Adivasi Welfare Association, Kotagiri, Tamil Nadu, for the year 2020-21, and Annual Account for the years 2020-21 & 2021-22 together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Association.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1093/18/24]

I. **Notifications of the Ministry of Education**

II. **Reports and accounts (2022-23 and 2023-24) of the Pondicherry University, Puducherry; IISER, Pune, Maharashtra; IIITD&M, Kancheepuram, Tamil Nadu and other related papers**

III. **Reports and accounts of Central Tribal University of Andhra Pradesh, Vizianagaram for various years and other related papers**

IV. **Reports (2020-21 and 2021-22) of the Mahatma Gandhi Central University, Motihari, East Champaran, Bihar and other related papers**

V. **Report and Accounts (2023-24) of IIIT, Dharwad, Karnataka; IIIT, Kota, Rajasthan; IIIT, Nagpur, Maharashtra; IIM, Mumbai; IIM, Amritsar and other related papers**

VI. **Report and Accounts (2022-23) of the Indira Gandhi National Tribal University, Amarkantak, Madhya Pradesh;**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI SUKANTA MAJUMDAR) : Sir, I lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Education (Department of Higher Education), under Section 50 of the Indian Institutes of Information Technology Act, 2014: -

(1) S.O. 3226(E)., dated the 9th August, 2024, publishing the Indian Institute of Information Technology, Design and Manufacturing, Kurnool (Amendment) Statutes, 2024.

(2) S.O. 3227(E)., dated the 9th August, 2024, publishing the Indian Institute

of Information Technology, Design and Manufacturing, Kancheepuram (Amendment) Statutes, 2024.

(3) S.O. 3228(E)., dated the 9th August, 2024, publishing the Pt. Dwarka Prasad Mishra - Indian Institute of Information Technology, Design and Manufacturing, Jabalpur (Amendment) Statutes, 2024.

(4) S.O. 3229(E)., dated the 9th August, 2024, publishing the Atal Bihari Vajpayee - Indian Institute of Information Technology and Management, Gwalior (Amendment) Statutes, 2024.

(5) S.O. 3230(E)., dated the 9th August, 2024, publishing the Indian Institute of Information Technology, Allahabad (Amendment) Statutes, 2024.

[Placed in Library. For (1) to(5), *see* No. L. T. 1166/18/24]

(ii) A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. G.S.R. 512(E)., dated the 20th August, 2024, publishing the Council of Architecture (Amendment) Rules, 2024, under sub-section (3) of Section 44 of the Architects Act, 1972.

[Placed in Library. *See* No. L. T. 1167/18/24]

II. (i)(1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 29 and sub-section (4) of Section 30 of the Pondicherry University Act, 1985: -

(a) Thirty-seventh Annual Report of the Pondicherry University, Puducherry, for the year 2022-23.

(b) Annual Accounts of the Pondicherry University, Puducherry, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L. T. 1189/18/24]

(ii) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institute of Technology, Science Education & Research Act, 2007: -

(a) Annual Report of the Indian Institute of Science Education and Research (IISER), Pune, Maharashtra, for the year 2023-24.

(b) Annual Accounts of the Indian Institute of Science Education and Research (IISER), Pune, Maharashtra, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 877/18/24]

(iii) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 30 and sub-section (3) of Section 39 of the Indian Institutes of Information Technology Act, 2014: -

(a) Annual Report of the Indian Institute of Information Technology, Design & Manufacturing (IIITD&M), Kancheepuram, Tamil Nadu, for the year 2023-24.

(b) Annual Accounts of the Indian Institute of Information Technology, Design & Manufacturing (IIITD&M), Kancheepuram, Tamil Nadu, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 1188/18/24]

III. (1) A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 30 and sub-section (4) of Section 31 of the Central University Act, 2009: -

(i) (a) Annual Report of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the year 2019-20.

(b) Annual Accounts of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the year 2019-20, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(ii) (a) Annual Report of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the year 2020-21.

(b) Annual Accounts of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(iii) (a) Annual Report of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the year 2021-22.

(b) Annual Accounts of the Central Tribal University of Andhra Pradesh,

Vizianagaram, for the year 2021-22, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(iv) (a) Annual Report of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the year 2022-23.

(b) Annual Accounts of the Central Tribal University of Andhra Pradesh, Vizianagaram, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. For (i) to (iv), *see* No. L. T. 879/18/24]

IV. (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of the Section 30 of the Central Universities Act, 2009:-

(i) (a) Annual Report of the Mahatma Gandhi Central University, Motihari, East Champaran, Bihar, for the year 2020-21.

(b) Review by Government on the working of the above University.

(ii) (a) Annual Report of the Mahatma Gandhi Central University, Motihari, EastChamparan,Bihar, for the year 2021-22.

(b) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. For (i) and (ii), *see* No. L. T. 1192/18/24]

V. (A) A copy each (in English and Hindi) of the following papers under sub-section (5) of Section 28 and sub-section (3) of Section 37 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017:-

(i) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Dharwad, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 1191/18/24]

(ii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Kota, Rajasthan, for the year 2023-24, and the Audit

Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 1194/18/24]

(iii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Nagpur, Maharashtra, for the year 2023-24, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L. T. 1193/18/24]

(B) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 28 and sub-section (5) of Section 23 of the Indian Institute of Management Act, 2017: -

(i) (a) Annual Report of the Indian Institute of Management (IIM), Mumbai, Maharashtra, for the year 2023-24.

(b) Annual Accounts of the Indian Institute of Management (IIM), Mumbai, Maharashtra, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Institute.

(ii) (a) Annual Report and Accounts of the Indian Institute of Management (IIM), Amritsar, Punjab, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. For (i) and (ii), *see* No. L. T. 1190/18/24]

VI. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 34 and sub-section (4) of Section 35 of the Indira Gandhi National Tribal University Act, 2007: -

(a) Fifteenth Annual Report of the Indira Gandhi National Tribal University, Amarkantak, Madhya Pradesh, for the year 2022-23.

(b) Annual Accounts of the Indira Gandhi National Tribal University, Amarkantak, Madhya Pradesh, for the year 2022-23, and the Audit Report thereon.

(c) Review by Government on the working of the above University.

[Placed in Library. *See* No. L. T. 882/18/24]

Reports and accounts (2022-23) of CARA, New Delhi; NIPCCD, New Delhi and other related papers

महिला एवं बाल विकास मंत्रालय में राज्य मंत्री (श्रीमती सावित्री ठाकुर): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

(i) (a) Annual Report and Accounts of the Central Adoption Resource Authority (CARA), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1622/18/24]

(ii) (a) Annual Report and Accounts of the National Institute of Public Cooperation and Child Development (NIPCCD), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L. T. 1139/18/24]

Reports and accounts (2022-23) of NHIDCL, New Delhi and other related papers

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) A copy each (in English and Hindi) of the following papers under sub-section 1 (b) of Section 394 of the Companies Act, 2013: -

(a) Annual Report and Accounts of the National Highways and Infrastructure Development Corporation Limited (NHIDCL), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

Contents Page

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L. T. 1623/18/24]

Report of the Comptroller and Auditor General of India

खान मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दूबे): महोदय, मैं नियंत्रक और महालेखापरीक्षक (कर्तव्य, शक्तियां तथा सेवा की शर्तें) अधिनियम, 1971 की धारा 19क के खंड (2) के अधीन "हिंदुस्तान कॉपर लिमिटेड का परिचालन निष्पादन" – संघ सरकार (वाणिज्यिक) – खान मंत्रालय 2023 की संख्या- 12 (निष्पादन लेखापरीक्षा) के संबंध में भारत के नियंत्रक और महालेखापरीक्षक के प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूं।

[Placed in Library. *See* No. L. T. 1624/18/24]

MESSAGE FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on 3rd December, 2024, passed the Banking Laws (Amendment) Bill, 2024.

I lay a copy of the said Bill on the Table.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COAL, MINES AND STEEL

श्री दीपक प्रकाश (झारखंड): महोदय, मैं विभाग-संबंधित कोयला, खान और इस्पात संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ:-

(i) First Report on Demands for Grants (2024-25) pertaining to the Ministry of Coal;

(ii) Second Report on Demands for Grants (2024-25) pertaining to the Ministry of Mines; and

Contents Page

(iii) Third Report on Demands for Grants (2024-25) pertaining to the Ministry of Steel.

STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

SHRI HARSH MAHAJAN (Himachal Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing Final Action-Taken by the Government on observations/recommendations contained in the Fortieth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Energy on Action-Taken by the Government on observations/recommendations contained in the Thirty-Fifth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2023-24) pertaining to the Ministry of Power'.

MOTION FOR ELECTION TO THE COUNCIL ESTABLISHED UNDER SECTION 31(1) OF THE INSTITUTES OF TECHNOLOGY ACT, 1961

शिक्षा मंत्री (श्री धर्मेंद्र प्रधान): महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ :—
"कि प्रौद्योगिकी संस्थान अधिनियम, 1961 (1961 का संख्यांक 59) की धारा 32 की उप-धारा (1) के साथ पठित धारा 31 की उप-धारा (2) के खंड (ट) के अनुसरण में, यह सभा उस रीति से, जैसा सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को उक्त अधिनियम की धारा 31 की उप-धारा (1) के अधीन स्थापित भारतीय प्रौद्योगिकी संस्थान की परिषद् का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

The question was put and the motion was adopted.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Hon. Members, I have received five notices under Rule 267. ...(*Interruptions*)...

श्री जयराम रमेश (कर्नाटक): सर, किसान का मामला है। ...(**व्यवधान**)...

Contents Page

श्री सभापतिः आपको किसान की बात बहुत देर बाद याद आई है। ...(**व्यवधान**)...

श्री जयराम रमेशः सर, हम लोगों ने आपसे प्रेरणा ली है। ...(**व्यवधान**)...

श्री सभापतिः लेते रहिए, maintain decorum in the House, follow the rules. The Members have raised issues regarding farmers, recent Cyclone Fengal in Tamil Nadu, allegation of corruption and wrong doings against Adani Group and recent violence and law and order situation in Sambhal. As already indicated yesterday, that practice has been discontinued. ...(*Interruptions*)...

DR. M. THAMBIDURAI (Tamil Nadu): Chairman, Sir, my native place... ...(*Interruptions*)...

MR. CHAIRMAN: Would you take your seat? ...(*Interruptions*)... Nothing is going on record. ...(*Interruptions*)... No, Mr. Thambidurai. ...(*Interruptions*)... Hon. Members, I had, in detail, given my ruling. The notices are not in order, not acceded to. ...(*Interruptions*)... Now, Shri Madan Rathore – Need to address the problem of drug addiction among children. ...(*Interruptions*)... Please take your seat. ...(*Interruptions*)... Take your seat. You are a senior Member. ...(*Interruptions*)... Nothing is going on record. ...(*Interruptions*)... Only what Shri Madan Rathore is saying will go on record. ...(*Interruptions*)... Shri Madan Rathore, speak now. ...(*Interruptions*)...

Need to address the problem of drug addiction among Children

श्री मदन राठौड़ (राजस्थान): सभापति महोदय, आज मैं एक ऐसे विषय पर आपका ध्यान आकर्षित करना चाहूँगा, जिसकी चिंता पूरे देश को है। आज इस देश की युवा पीढ़ी को बरबाद करने का एक परोक्ष षड्यंत्र चल रहा है। ...(**व्यवधान**)... युवा पीढ़ी में एमडी ड्रग परोसी जा रही है और कई प्रकार के प्रयास करने के बावजूद भी इस प्रकार का षड्यंत्र चल रहा है। ...(**व्यवधान**)... इसकी चिंता इन विपक्ष के नेताओं को नहीं है, जबकि इनको इसकी चिंता होनी चाहिए, क्योंकि इनकी पीढ़ी भी बरबाद हो रही है। आज स्कूलों के बाहर एमडी ड्रग बेची जा रही है। ...(**व्यवधान**)... मैं अभी पंजाब गया था, वहाँ भी यह समस्या आम है। पंजाब के अबोहर में भी यह समस्या आम है। ...(**व्यवधान**)... वहाँ पर भी नशा मुक्ति के लिए कई प्रकार के आंदोलन चल रहे हैं। कई ऐसे प्रयोग चल रहे हैं कि किस प्रकार से बच्चों को इससे बचाया जा सके, युवा पीढ़ी

को बचाया जा सके। ...(**व्यवधान**)... मैं अभी गंगानगर गया था और गंगानगर में भी मैंने देखा कि वहां पर 25 से 45 वर्ष के युवा नशे की लत में अपना जीवन बरबाद कर रहे थे। ...(**व्यवधान**)... ऐसे कैंप चल रहे हैं, जिनमें नशा मुक्त करवाने के प्रयास किए जा रहे हैं। इस प्रकार की कई संस्थाएँ हैं, जो इस प्रकार के प्रयास कर रही हैं कि इस नशे से उन बच्चों और युवाओं को बचाया जा सके। ...(**व्यवधान**)... यह चिंता आज देश के सभी लोगों को है। मैं विशेष रूप से हमारे देश के प्रधानमंत्री आदरणीय नरेन्द्र मोदी जी को धन्यवाद देना चाहूँगा, जिन्होंने 15 अगस्त, 2020 को सामाजिक न्याय और अधिकारिता मंत्रालय द्वारा नशीले पदार्थों के दुरुपयोग से निपटने के लिए एक अम्ब्रेला स्कीम का शुभारंभ किया था। ...(**व्यवधान**)... आपको पता है कि 372 जिलों में इसको क्रियान्वित किया गया। 3.34 करोड़ युवा, 2.22 करोड़ महिलाएँ और लगभग 10.47 करोड़ से अधिक लोग इससे प्रभावित हैं। यह बहुत बड़ी चिंता का विषय है। ...(**व्यवधान**)... इसके लिए सरकारी प्रयास तो किये जा रहे हैं। सरकार तो प्रयास कर रही है। लगभग 8,000 से अधिक मास्टर स्वयं सेवकों को लगाया गया है, जो इसके लिए लोगों को इस प्रकार का प्रशिक्षण दें, जिससे वे युवाओं को इससे बचाने का काम करें। ...(**व्यवधान**)... सरकार अपने स्तर पर तो काम कर रही है, लेकिन मैं यह भी चाहूँगा कि हम सबको मिलकर इस नशा प्रवृत्ति को रोकने के लिए सकारात्मक प्रयास करने चाहिए। ...(**समय की घंटी**)... मैं यह भी निवेदन करना चाहूँगा कि पुलिस अपने हिसाब से तो काम कर रही है, लेकिन इसमें कठोर दंड का प्रावधान किया जाना चाहिए। ...(**समय की घंटी**)...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Madan Rathore: Shri Jose K. Mani (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala) and Shri Rambhai Harjibhai Mokariya (Gujarat).

The next speaker is Shrimati P.T. Usha- Request to amend DOPT Sports Casual Leave Order dated 16.07.1985.

Need to amend the DOPT Sports Casual leave order dated 16.07.1985

SHRIMATI P.T. USHA (Nominated): Respected Chairman Sir, I want to express my gratitude to various Ministries, Public Sector Undertakings and Departments of the Central Government for prioritising sports quota recruitment. *...(Interruptions)...*

MR. CHAIRMAN: One minute, *...(Interruptions)...* Interest of the farmers is not served by sloganeering or crocodile tears; maintain decorum. *...(Interruptions)...* I know it. *...(Interruptions)...* You are only politicising it. *...(Interruptions)...* You do not want

Contents Page

solution. ...*(Interruptions)*... No, you do not want solution. Nothing is going on record. ...*(Interruptions)*... *Kisan* is your last priority. ...*(Interruptions)*... One minute, please listen to me. Can you hear me? ...*(Interruptions)*... यह क्या हो रहा है? ...(**व्यवधान**)... Take your seat. Please go to your seat. I will tell you. ...*(Interruptions)*... I will tell you right now. What is this? Please take your seat. ...*(Interruptions)*... I will be forced to name and make very strong comments. ...*(Interruptions)*... यह क्या हो रहा है, क्यों ड्रामा कर रहे हो? ...(**व्यवधान**)... ड्रामा कर रहे हो? ...(**व्यवधान**)... Nothing but drama, ...*(Interruptions)*... I do not want drama. ...*(Interruptions)*... Yes, Shrimati P.T. Usha.

SHRIMATI P.T. USHA: Sir, I want to express my gratitude to the various Ministries, Public Sector Undertakings and Departments of the Central Government for prioritising sports quota recruitment. ...*(Interruptions)*...

MR. CHAIRMAN: Nothing else is going on record. ...*(Interruptions)*...

SHRIMATI P.T. USHA: It is heartening to witness the support extended to our talented sports persons facilitating their inclusion in various Government organisations. While acknowledging the positive steps taken, I would like to draw your attention to a critical matter that requires consideration for continued benefit of sports persons' recruitment through sports quota. ...*(Interruptions)*...

MR. CHAIRMAN: I will take after this. ...*(Interruptions)*... Ask them to go back. ...*(Interruptions)*... Ask them to sit on their seats; I will take it up after some time. ...*(Interruptions)*...

SHRIMATI P.T. USHA: The existing policy outlined in DoPT Office Order dated 16.07.1985 restricting Special Casual Leave to thirty days appears to be inadequate for proper training and development of these athletes. ...*(Interruptions)*...

MR. CHAIRMAN: Ask them to go to their seats. ...*(Interruptions)*... It is only after they go to their seats. ...*(Interruptions)*... They have to go back to their seats. ...*(Interruptions)*... They have to go to their seats. ...*(Interruptions)*...

SHRIMATI P.T. USHA: Such a restrictive policy has led numerous sports persons to either halt their sports career or withdraw from active sports, despite having the potential to excel in sports. *...(Interruptions)...*

MR. CHAIRMAN: I hereby name, यह क्या कर रहे हैं? ...(**व्यवधान**)... बैठिए। ...(**व्यवधान**)...

SHRIMATI P.T. USHA: I would like to draw your attention... *...(Interruptions)...*

MR. CHAIRMAN: I will take it up. First you go to your seats. *...(Interruptions)...* Go to your seats first. *...(Interruptions)...* First go to your seats. *...(Interruptions)...* If you do not go to your seats, I know how to deal with the situation. Go to your seats, go to your seats. *...(Interruptions)...* मैं बता रहा हूँ, सुनिए। ...(**व्यवधान**)... Hon. Members, I had the occasion, and listen to me carefully. We did not work for five days. During those five days, Rule 267 notices were given, not a single one was regarding farmers. Now, there are crocodile tears. *...(Interruptions)...* No, not given. No, not given. I am aware of it. *...(Interruptions)...* You had not given. *...(Interruptions)...* It is given only now. I will allow Shri Pramod Tiwari after she concludes, बैठिए। ...(**व्यवधान**)... I will allow after Shri Dinesh Sharma. *...(Interruptions)...* Shrimati P.T. Usha, please continue.

SHRIMATI P.T. USHA: Respected Chairman Sir, I want to express my gratitude to the various Ministries, Public Sector Undertakings and Departments of the Central Government for prioritising sports quota recruitment. *...(Interruptions)...* It is heartening to witness the support extended to our talented sports persons facilitating their inclusion in various Government organisations.

MR. CHAIRMAN: No; I will not allow this. I will not allow you.

SHRIMATI P.T. USHA: While acknowledging the possible steps taken, I would like to draw your attention to a critical matter that requires consideration for continued benefit of sports persons recruited through the sports quota. *...(Interruptions)...* The existing policy outlined in DoPT Office Order dated 16.07.1985, restricting Special Casual Leave to thirty days appears to be inadequate for proper training and development for these athletes.

Such a restricted policy has led numerous sportspersons to either halt their sports career, or, withdraw from sports despite having potential to excel in sports. I

would like to draw your attention to the special policy implemented by the Indian Railways which recognizes the need for continued training and development of sportspersons. The Indian Railways offer Special Casual Leaves and incentives, such as, cash awards, out-of-turn promotions, and increments to meritorious athletes to boost their morale. I propose that the DoPT order, dated 16/07/1980 be suitably amended.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati P.T. Usha: Dr. John Brittas (Kerala), Shri Jose K. Mani (Kerala), Shri Niranjan Bishi (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Need to address the Issues related to environmental protection

डा. दिनेश शर्मा (उत्तर प्रदेश): माननीय सभापति महोदय, मुझे पर्यावरण संरक्षण से जुड़े मुद्दे को सदन के समक्ष उठाने की अनुमति प्रदान करने के लिए मैं आपका आभार व्यक्त करता हूं। महोदय, पृथ्वी के अस्तित्व को बनाए रखने के लिए जल, वायु और पर्यावरण का संरक्षण अत्यंत आवश्यक है। वर्तमान में हम ऐसे समय से गुज़र रहे हैं, जहां पर्यावरण से जुड़े गंभीर संकट उत्पन्न हो रहे हैं। ये संकट हमारी जीवन शैली औद्योगिक प्रदूषण और अनियंत्रित शहरीकरण के कारण और अधिक जटिल हो रहे हैं। विशेष रूप से जल संकट की स्थिति चिंताजनक है। विश्व के कुल पेयजल का चार प्रतिशत हिस्सा ही भारत में बच्चा है, जबकि जनसंख्या विश्व की जनसंख्या के कुल 70 प्रतिशत भारत की है। इससे स्पष्ट है कि भारत में जल संसाधन बहुत सीमित हैं और उन पर अत्यधिक दबाव है। इसके अतिरिक्त जल संसाधनों का अति उपयोग और उपेक्षा के कारण पीने योग्य जल का स्तर निरंतर घट रहा है, जिससे भविष्य में जल संकट और गहरा हो सकता है। इसी प्रकार वैश्विक ताप वृद्धि, ग्लोबल वार्मिंग का प्रभाव हमारे पर्यावरण संतुलन पर भी गंभीर रूप से पड़ रहा है। जलवायु परिवर्तन के कारण वर्षा, सर्दी और गर्मी का सामान्य चक्र असामान्य हो गया है। अब सर्दी के समय भी गर्मी का अनुभव होता है और वर्षा के मौसम में सूखे की स्थिति उत्पन्न हो जाती है। इस बदलते मौसम का सीधा प्रभाव न केवल फसलों पर पड़ रहा है, बल्कि जीवन की विविधता में भी संकट है। अनेक वन्यजीव विलुप्ति की कगार पर हैं और पारिस्थितिकी तंत्र का संतुलन गंभीर रूप से बिगड़ रहा है। इन चुनौतियों से निपटने के लिए हमें ठोस कदम उठाने होंगे। जल संरक्षण के लिए जल संचयन को बढ़ावा देना चाहिए, जिससे जल स्रोतों का पुनर्भरण हो सके। इसके अतिरिक्त अंधाधुंध वृक्षों की कटाई पर रोक लगाना चाहिए, अधिक से अधिक वृक्षारोपण करना चाहिए, ताकि वायुमंडल में ऑक्सीजन का संतुलन बना रहे और पर्यावरण संतुलित रहे। हमें अपनी दिनचर्या में छोटे-छोटे बदलाव करके जल और पर्यावरण की

रक्षा के प्रति जागरूकता बढ़ानी चाहिए। इसके साथ ही ऊर्जा के स्रोतों को सतत् विकास की ओर केंद्रित करना होगा, जिससे ऊर्जा का उपयोग संतुलित और नियंत्रित तरीके से किया जा सके।

माननीय सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय से निवेदन करता हूं कि कृपया इस विषय पर गंभीरतापूर्वक ध्यान देते हुए आवश्यक कदम उठाएं, ताकि हम न केवल वर्तमान पीढ़ी के लिए, बल्कि आने वाली पीढियों के लिए भी एक स्वच्छ, स्वस्थ और सुरक्षित पर्यावरण का निर्माण कर सकें, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Dinesh Sharma: Shri Jose K. Mani (Kerala), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Rambhai Harjibhai Mokariya (Gujarat), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), and Shri Dhananjay Bhimrao Mahadik (Maharashtra).

REGARDING CONCERNS OF FARMERS

श्री प्रमोद तिवारी (राजस्थान) : सर, धरती का भगवान अन्नदाता है। उसके ऊपर लाठियां चल रही हैं, उससे जो वादा न्यूनतम समर्थन मूल्य का किया गया था, वह पूरा नहीं हुआ। उससे जो देने के लिए कहा गया था, कुछ नहीं किया गया। यह सरकार किसानों की £ है ।

MR. CHAIRMAN: £ word is unparliamentary. It is expunged.

श्री प्रमोद तिवारी : ठीक है। किसानों को न्यूनतम समर्थन मूल्य दें। आज हमारी आवाज़ को तो ऊपर से संवैधानिक पदों पर बैठे हुए लोग भी बल दे रहे हैं। हम आपको धन्यवाद दे रहे हैं कि आपने हमारी आवाज़ को उठाया है, इसके लिए हम कृतज्ञता अर्पित करते हैं। आप इस सरकार को निर्देश दीजिए कि जो वायदे किए थे, उन्हें पूरा करे, खास तौर से न्यूनतम समर्थन मूल्य पर हम इनसे जवाब चाहते हैं। ...(**व्यवधान**)...

MR.CHAIRMAN: Dr. John Brittas associated himself with the submission made by Shri Pramod Tiwari. Dr. Ashok Kumar Mittal; Need for banking sector reforms in India. ...(*Interruptions*)...

£ Expunged as ordered by the Chair.

श्री रणदीप सिंह सुरजेवाला (राजस्थान) : महोदय, आप मंत्री जी को निर्देश दीजिए कि ...(**व्यवधान**)...

MR. CHAIRMAN: What is this? ...(*Interruptions*)... I don't want to enter into a debate. ...(*Interruptions*)... Pramod *ji*, in future, I will keep in mind that what you say is not implemented. ...(*Interruptions*)... What is this? आप सब बैठ जाइए। जयराम जी, मेरी जुबान मत खुलवाइए। प्लीज, प्लीज।

श्री रणदीप सिंह सुरजेवाला: सर, इस पर कानून कब बनेगा?...(व्यवधान)...

MR.CHAIRMAN: I will, in future, keep this in mind that your assurance was a strategy and that is not appreciated. I allowed you on the assurance that you will conform to decorum and discipline but it is not done. ...(*Interruptions*)... You belong to a senior Party. ...(*Interruptions*)... क्या आप मेरा समर्थन कर रहे हैं? Nothing is going on record. ...(*Interruptions*)... Dr. Ashok Kumar Mittal ...(*Interruptions*)...

श्री रणदीप सिंह सुरजेवाला: सर, हम सदन से वॉकआउट कर रहे हैं।

(*At this stage, some hon. Members left the Chamber*)

MATTERS RAISED WITH PERMISSION- *Contd.*

Need for Banking Sector reforms in India

डा. अशोक कुमार मित्तल (पंजाब): सभापति महोदय, आज आपने मुझे सदन के समक्ष एक अत्यंत संवेदनशील विषय को उठाने का मौका दिया। यह विषय हमारे मिडिल क्लास परिवारों के एम्पावरमेंट से संबंधित है। ...(**व्यवधान**)... सर, आरबीआई के अनुसार वर्तमान देश में 16 करोड़ करंट अकाउंट्स हैं और 220 करोड़ सेविंग अकाउंट्स हैं और इन दोनों में 27 लाख करोड़ रुपये डिपोज़िट हैं। जिसमें प्रधान मंत्री जन-धन योजना के अंतर्गत 53 करोड़ लोगों के अकाउंट्स भी हैं। ये सभी अकाउंट्स गरीब लोगों के, किसानों के, मजदूरों के, युवाओं के और छोटे व्यापारियों के हैं, जो हमारे देश की और देश की अर्थव्यवस्था की रीढ़ की हड्डी हैं। ...(**व्यवधान**)... इसके अलावा 27 करोड़ रुपये टर्म डिपोजिट, यानी एफडी अकाउंट्स हैं, जिसमें 125 लाख करोड़ रुपये जमा हैं। यह सराहनीय है कि हमारे आम नागरिक के पास भी अकाउंट है। सर, नागरिक के बैंक अकाउंट में जो पैसा जमा होता है, उसमें जो आरबीआई की गाइडलाइन्स हैं और जो बैंकों के स्वार्थ की

Contents Page

वजह से आम आदमी को जमा-पूंजी पर उसका जायज़ हक नहीं मिल रहा है, उसको जायज़ ब्याज नहीं मिल रहा है।

महोदय, हमारी समाजवादी प्रजातंत्र में जो आदमी अमीर है और जो 27 करोड़ अकाउंट्स हैं और उनके पास जो एफडीज़ हैं, तो एफडी पर औसतन 7 प्रतिशत ब्याज मिलता है। मुझे हैरानी तब होती है कि जो आदमी गरीब है, जैसे किसान, मजदूर हैं, उन्हें सिर्फ ढाई प्रतिशत औसतन ब्याज मिलता है और जिनके अकाउंट की संख्या 236 करोड़ है। सर, यदि कोई इंसान एक लाख रुपये एफडी में डिपोज़िट करवाता है, तो उसको सात हजार रुपये मिलते हैं, करंट अकाउंट में पैसा जमा करवाता है, तो ज़ीरो मिलता है और सेविंग अकाउंट में करवाता है, तो ढाई हजार रुपये मिलते हैं। इसका मतलब यह है कि सेविंग अकाउंट में एफडी का एक-तिहाई हिस्सा मिलता है और करंट अकाउंट हो, तो उस पर जीरो मिलता है। आज 236 करोड़ लोग इससे अफैक्टेड हैं। मुझे इस बात को कहते हुए अफसोस होता है कि हमारे प्राइवेट सेक्टर बैंक और सरकारी बैंक दोनों मिलकर मुनाफाखोरी कर रहे हैं ...(**समय की घंटी**)... और गरीब आदमी के साथ अपने monopolistic status का नाजायज़ फायदा उठा रहे हैं।

महोदय, मैं सरकार से निवेदन करूंगा कि आरबीआई एक्ट के सेक्शन 7 के अंतर्गत public interest में सेविंग बैंक के इंटरेस्ट को एफडी के इंटरेस्ट के नजदीक लाया जाए। यह मेरा निवेदन है, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Ashok Kumar Mittal: Shri Ajit Kumar Bhuyan (Assam), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu) and Shri Jose K. Mani (Kerala).

Demand to Increase the amount of financial assistance from Rs.1.30 Lakh to Rs. 2 Lakh given under the Scheme of Pradhan Mantri Awas Yojana-Gramin (PMAY-G)

श्री ईरण्ण कडाडी (कर्नाटक): सभापति महोदय, आपका बहुत-बहुत धन्यवाद। महोदय, मैं इस सदन का ध्यान 'प्रधानमंत्री आवास योजना – ग्रामीण' से संबंधित विषय की ओर आकर्षित करना चाहता हूं।

(**उपसभापति महोदय** *पीठासीन हुए।)*

महोदय, 2014 से पहले के 29 वर्षों में 'इंदिरा आवास योजना' के माध्यम से केवल 3 करोड़, 25 लाख घर बनाए गए थे, लेकिन प्रधानमंत्री नरेन्द्र मोदी जी के नेतृत्व में हमारी सरकार

Contents Page

ने पिछले 10 वर्षों में 'प्रधानमंत्री आवास योजना –ग्रामीण' के अंतर्गत 2 करोड़, 64 लाख ग्रामीण घरों का निर्माण किया है। हमारी सरकार ने 'प्रधानमंत्री आवास योजना (ग्रामीण)' में न्यूनतम क्षेत्र को 20 वर्ग मीटर से बढ़ाकर 25 वर्ग मीटर कर दिया है। इसके साथ ही प्रति यूनिट सहायता को सामान्य क्षेत्र में 70,000 रुपये से बढ़ाकर 1,20,000 रुपये एवं पहाड़ी तथा कठिन क्षेत्र में 75,000 रुपये से बढ़ाकर 1,30,000 रुपये तक गया है। हमारी सरकार ने अगले 5 वर्षों में ग्रामीण क्षेत्रों में 2 करोड़ अतिरिक्त घर बनाने की घोषणा की है। यह बढ़ती जनसंख्या और नए परिवारों की आवास आवश्यकताओं को पूरा करने की ओर एक बड़ा कदम है। महोदय, वर्तमान आर्थिक परिस्थिति और निर्माण लागत में हुई बढ़ोतरी को देखते हुए यह आवश्यक है कि इस योजना के माध्यम से दी जाने वाली वित्तीय सहायता को और बढ़ाया जाए। इससे इस योजना की गुणवत्ता में सुधार होगा और ग्रामीण क्षेत्र के गरीबों को अधिक लाभ मिलेगा। इसलिए मेरा निवेदन है कि 'प्रधानमंत्री आवास योजना –ग्रामीण' के माध्यम से दी जाने वाली वित्तीय सहायता की समीक्षा कर वर्तमान जरूरत के अनुसार दी जाने वाली प्रति यूनिट सहायता को 1,30,000 रुपये से बढ़ाकर 2,00,000 रुपये तक किया जाए, जिससे ग्रामीण क्षेत्रों में रहने वाले परिवारों को आवास मिल सके। मेरा सरकार से केवल यही निवेदन है। उपसभापति महोदय, मुझे अपनी बात रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by Shri Iranna Kadadi: Shri Jose K. Mani (Kerala), Shri R. Girirajan (Tamil Nadu), Shri Dhananjay Bhimrao Mahadik (Maharashtra) and Shri Ajit Kumar Bhuyan (Assam).

Demand to take preventive measures to combat with devastating flood situations in Assam

श्री रामेश्वर तेली (असम): धन्यवाद उपसभापति महोदय, मैं इस सदन का ध्यान असम में बार-बार आने वाली विनाशकारी बाढ़ की ओर दिलाने के लिए खड़ा हुआ हूं।

महोदय, असम में हर साल बाढ़ आती है। असम के चारों ओर कुछ ऐसी स्टेट्स हैं, जो पहाड़ी स्टेट्स हैं और उनका पानी असम में आ जाता है। असम में पानी आने के बाद हर साल बाढ़ आती है और हजारों लोग बेघर हो जाते हैं, जान-माल की हानि भी होती है, बहुत कुछ नष्ट हो जाता है। इसलिए मैं सरकार से असम के लोगों की पीड़ा को कम करने के लिए एक स्थायी और दीर्घकालीन समाधान देने का आग्रह करता हूं।

उपसभापति महोदय ,मुझे अपनी बात रखने का अवसर देने के लिए आपका बहुत- बहुत धन्यवाद।

Contents Page

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by Shri Rameswar Teli: Dr. Fauzia Khan (Maharashtra), Shri Niranjan Bishi (Odisha) and Shri R. Girirajan (Tamil Nadu).

Demand to expedite the construction work of road connecting Kherwara to Swaroopganj in Rajasthan at NH-927-A

श्री चुन्नीलाल गरासिया (राजस्थान): माननीय उपसभापति जी, मैं आपके माध्यम से राष्ट्रीय राजमार्ग 927-ए खेरवाड़ा से स्वरूपगंज के बीच अधूरे पड़े मार्ग के शीघ्र निर्माण की मांग कर रहा हूं। महोदय, मैं आपका ध्यान राजस्थान के उदयपुर संभाग में स्थित आदिवासी क्षेत्र बामनवाड़ा क्षेत्र की एक गंभीर समस्या की ओर आकर्षित करना चाहता हूं। महोदय, भारत सरकार के सड़क परिवहन और राजमार्ग मंत्री माननीय नितिन जयराम गडकरी जी ने पूर्व में राष्ट्रीय राजमार्ग संख्या 927-ए के निर्माण की घोषणा उदयपुर में की थी, जो स्वरूपगंज, राजस्थान से रतलाम, मध्य प्रदेश तक बनना था। उसका काम अच्छी मंशा से शुरू भी हुआ था और बावलवाड़ा से खेरवाड़ा तक मार्ग बन भी चुका है। परंतु, खेरवाड़ा से लेकर स्वरूपगंज के बीच बावलवाड़ा मंडल पर गरणवास तक लगभग 45 किलोमीटर लंबे मार्ग का काम अभी पूरा नहीं हुआ है, अधूरा पड़ा है, जिसकी वजह से इस मार्ग पर प्रतिदिन सड़क हादसे होते रहते हैं। अब तक इस मार्ग पर कम-से-कम सात अकाल मृत्यु हो चुकी हैं। कई सरकारी कर्मचारी, स्कूली छात्र-छात्राएं, कामकाजी मजदूर, व्यापारी, पर्यटक प्रतिदिन इस मार्ग से गुजरते हैं, जो हमेशा किसी अनहोनी की आशंका में गुजरते हैं। महोदय, मैं आपके माध्यम से भारत सरकार और सड़क परिवहन और राजमार्ग मंत्री जी से माँग करता हूँ कि इस राजमार्ग संख्या '927ए' पर खेरवाड़ा से लेकर स्वरूपगंज के बीच बावलवाड़ा मंडल पर गरणवास तक जो 45 किलोमीटर मार्ग अधूरा पड़ा है, उसे अतिशीघ्र बनाने का काम कराएं, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour mention made by hon. Member, Shri Chunnilal Garasia: Shri Kesridevsinh Jhala (Gujarat), Shri Devendra Pratap Singh (Chhattisgarh) and Shri Banshilal Gurjar (Madhya Pradesh).

Need to address the challenges faced by Small and Micro Enterprises of Goa due to inefficient banking system

SHRI SADANAND MHALU SHET TANAVADE (Goa): Hon. Deputy Chairman, Sir, I rise to draw the attention of this august House to a critical issue affecting Goa's small and micro enterprises, which form the backbone of the State's economy and

Contents Page

employment generation. Despite substantial deposit held by banks in Goa, credit disbursement remains alarmingly low with the Credit-Deposit ratio significantly below the national average. Nationalized banks in Goa are failing to meet lending targets under important Government schemes such as the Prime Minister's Employment Generation Programme. Aspiring entrepreneurs and youth are facing challenges such as excessive demands for collateral and guarantors which limit their access to essential credit. Additionally, educational loans are also under disbursed, leaving many students without crucial financial support. This cautious risk-averse approach by banks is affecting Goa's economic growth, limiting job creation and hindering industrial development. While Goa boasts of a robust banking network, it remains inadequate in meeting the financial needs of priority sectors such as tourism, housing, education and agriculture. It is essential for banks in Goa to reassess their approach and improve their credit distribution policies, which could lead to more opportunities for job creation and industrial expansion in Goa.

Hon. Chairman, Sir, timely intervention will empower Goa's small business to flourish, generate employment and contribute significantly to both the State and nation's economy. I request immediate action on this issue and I appeal before the august House for intervention and also for providing solution to the challenges faced by small businesses and individuals in Goa. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour mention made by hon. Member, Shri Sadanand Mhalu Shet Tanavade: Dr. Fauzia Khan (Maharashtra) and Shri R. Girirajan (Tamil Nadu).

Need to address the problem of drinking water in India

DR. K. LAXMAN (Uttar Pradesh): Sir, the Indian Government led by hon. Prime Minister, Shri Narendra Modi, has made significant strides in improving drinking water access through initiatives like the Jal Jeevan Mission and Swachh Bharat Abhiyan. The Jal Jeevan Mission launched in 2019 aims to provide tap water to every rural household, which has directly contributed to improving the drinking water in rural areas and overall sanitation health of rural communities. NITI Aayog's Composite Water Management Index reveals that 600 million people in India face high to extreme water stress and more than 21 cities are projected to face severe groundwater depletion by 2030. However, challenges remain.

Contents Page

Sir, I have a suggestion to make. Renowned water expert, Shri T. Hanumantharao's 'Four Waters' concept was implemented in some villages of the combined State of Andhra Pradesh in 2001-02. One village, namely, Gottigari Palli in Zaheerabad District implemented it at a cost of Rs. 5000 per acre. It has been consistently providing not only safe drinking water to all the nearby villages, but also water to irrigate three crops in a year, even to this day after 23 years.The concept was totally ignored by the successive Congress and TRS Governments in Telangana since 2004, mooted by major projects consisting Rs. 7 to 8 lakh per acre just to help some contractors. However, the BJP Government in Rajasthan implemented watershed programme based on Hanumantha Rao concept under the *Mukhyamantri Jal Swavlamban Yojana* in 33 districts, covering lakhs of acres and providing safe drinking water which has transformed the '*maru bhoomi*' Rajasthan. Sir, through you, I appeal to the Government to focus on measures such as Four Waters concept and rainwater harvesting by sustainable water use practices, enhance water quality monitoring systems which are crucial and nationwide campaigns focussing on water conservation. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. K. Laxman: Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Ghanshyam Tiwari (Rajasthan), Shri Neeraj Shekhar (Uttar Pradesh), Shrimati S. Phangnon Konyak (Nagaland), Dr. Dinesh Sharma (Uttar Pradesh), Shri Rambhai Harjibhai Mokariya (Gujarat), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu) and Dr. Fauzia Khan (Maharashtra).

श्री उपसभापतिः धन्यवाद, माननीय डा. के. लक्ष्मण। माननीया श्रीमती दर्शना सिंह।

Need to promote medical tourism in India

श्रीमती दर्शना सिंह (उत्तर प्रदेश): उपसभापति महोदय, आपने मुझे शून्य काल में बोलने का अवसर प्रदान किया, इसके लिए मैं आपकी बहुत आभारी हूं। महोदय, मैं आपके माध्यम से चिकित्सा पर्यटन को बढ़ावा देने से संबंधित विषय पर अपनी बात रखना चाहती हूं। आज मेडिकल टूरिज्म दुनिया भर में तेजी से बढ़ता हुआ एक प्रमुख उद्योग बन गया है। हाल के वर्षों में माननीय प्रधान मंत्री जी के प्रयास से भारत चिकित्सा पर्यटन के क्षेत्र में एक प्रमुख देश के रूप में

Contents Page

उभरा है, जहां दूसरे देशों से आने वाले मरीजों को सस्ती कीमतों पर उच्च गुणवत्ता वाली सेवाएं मिलती हैं।

महोदय, आज भारत में आयुर्वेद, योग, यूनानी और होम्योपैथी में इलाज के लिए बड़ी संख्या में विदेशी पर्यटक आते हैं। यह क्षेत्र न केवल यात्रा, पर्यटन और आतिथ्य उद्योग को बढ़ावा देता है, बल्कि रोजगार के नए अवसर भी प्रदान करता है और बुनियादी ढांचे के विकास में एक महत्वपूर्ण योगदान देता है। भारत में चिकित्सा पर्यटन का बाजार विशाल है। आज भारत में अत्याधुनिक चिकित्सा सुविधाएं और उन्नत उपचार पश्चिमी देशों की तुलना में किफायती दरों पर उपलब्ध है, जिसकी वजह से भारत दूसरे देशों से आने वाले मरीजों के लिए एक प्रमुख आकर्षण का केंद्र बना हुआ है।

उपसभापति महोदय, मैं आपके माध्यम से भारत सरकार से आग्रह करना चाहती हूं कि मेडिकल टूरिज्म को बढ़ावा देने के लिए अंतरराष्ट्रीय स्वास्थ्य बीमा कंपनियों के साथ साझेदारी करके दूसरे देशों से आने वाले मरीजों के लिए बीमा कवरेज और कैशलेस चिकित्सा सेवाओं का विस्तार किया जाए। इसके साथ ही, दूसरे देशों से आने वाले मरीजों की भाषा संबंधी समस्याओं को दूर करने के लिए विभिन्न भाषाओं में सेवाएं देने वाले कस्टमर केयर को सुदृढ़ करने वाले सिस्टम को विकसित किया जाए, ताकि दूसरे देशों से आने वाले मरीजों को अधिकतम सुविधाएं मिल सकें और भारत एक बड़े चिकित्सा पर्यटन के रूप में स्थापित हो सके।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Darshana Singh: Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kalpana Saini (Uttarakhand), Dr. Parmar Jashvantsinh Salamsinh (Gujarat), Dr. John Brittas (Kerala), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Dorjee Tshering Lepcha (Sikkim), Shrimati Sumitra Balmik (Madhya Pradesh), Ms. Kavita Patidar (Madhya Pradesh), Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shri Haris Beeran (Kerala) and Dr. Ajeet Madhavrao Gopchade (Maharashtra).

श्री उपसभापतिः धन्यवाद, माननीया श्रीमती दर्शना सिंह जी। माननीय श्री निरंजन बिशी जी।

Demand for comprehensive development of Harishankar Temple in the Gandhamardan Hills of Odisha

श्री निरंजन बिशी (ओडिशा): जय हरिशंकर, जय जगन्नाथ! माननीय उपसभापति महोदय, आपने मुझे एक महत्वपूर्ण विषय पर बोलने का अवसर दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूं। महोदय, हमारे भारत देश में 43 यूनेस्को वर्ल्ड हेरिटेज साइट्स हैं। उसके

Contents Page

अलावा भी हमारे देश में ओडिशा प्रदेश की बलांगीर जिले और बरगढ़ जिले के बीच में एक गंधमर्दन पर्वत है। उस पर्वत के ऊपर दक्षिण साइड में भगवान नृसिंहनाथ का मंदिर है और उत्तर साइड में हमारे भगवान हरिशंकर का मंदिर है। गंधमर्दन के ऊपर त्रेता युग की कलाकृति है। वहां देवी सीता का कुंड है, हनुमान जी का कुंड है और गंगा कुंड भी है। इसके अलावा द्वापर युग का भीम मंडप है, भीम मरुआ है, भीम बाटी है, भीम गुफा है और पंच पांडव का कुंड है। वहाँ एक बड़ा झरना है, जिसमें एक पापनाशिनी झरना है। उस पापनाशिनी झरना को लोग गुप्त गंगा भी मानते हैं। इस गंधमर्दन पर्वत के ऊपर प्राकृतिक सौंदर्य हरा-भरा है, जो 19 हजार हेक्टेयर में फैला है। हमारे पूर्व मुख्यमंत्री श्री नवीन पटनायक महोदय ने उसको biodiversity heritage site घोषित किया था। यह जो प्राकृतिक heritage site है, उसमें एक हजार से ज्यादा plant species हैं, 500 से ज्यादा animal species और bird species हैं तथा reptile species भी हैं। उसके पास एक deer park है। वहाँ बरगढ़ जिले की साइट में गंधमर्दन पर्वत से एक नदी बहती है, जिसको ओंग नदी कहते हैं, वह अवस्थित है। इधर हमारे बलांगीर जिले में सुकटेल नदी प्रवाहित है। वहाँ 22 झरने हैं। वहाँ इतना प्राकृतिक सौंदर्य है। ऐतिहासिक चीनी परिव्राजक, ह्वेन त्सांग ने हमारे गंधमर्दन पर्वत को परिमलगिरि नाम से वर्णित किया है। हमारा गंधमर्दन पर्वत एक ऐसी धरोहर है। उसके पास हरिशंकर मंदिर, नृसिंहनाथ मंदिर है। देश के साधु-संत, पर्यटक और तीर्थयात्री वहाँ आते हैं। वे नृसिंहनाथ से हरिशंकर और हरिशंकर से नृसिंहनाथ 20 किलोमीटर पैदल चल कर जाते हैं। इतनी सुंदर हमारी world heritage site है, जो national heritage site है। ...(**समय की घंटी**)...

MR. DEPUTY CHAIRMAN: The hon. Member, Shri Niranjan Bishi (Odisha), associated himself with the matter raised by the hon. Member, Dr. John Brittas.

श्री उपसभापतिः धन्यवाद, माननीय निरंजन बिशी जी। माननीय डा. सिकंदर कुमार जी।

Need to curb the use of pesticides in Agriculture

डा. सिकंदर कुमार (हिमाचल प्रदेश)ः माननीय उपसभापति जी, मैं आपके माध्यम से भारत सरकार का ध्यान कृषि कीटनाशकों के उपयोग से होने वाले अतिरिक्त कैंसर के जोखिम की ओर दिलाना चाहता हूँ। कीटनाशकों ने उत्पादन की पैदावार को बढ़ा कर और तेजी से वैश्विक जनसंख्या वृद्धि के बीच खाद्य असुरक्षा को कम करने में मदद करके प्राथमिक कृषि को बदल दिया है, हालांकि सार्वजनिक स्वास्थ्य के दृष्टिकोण से कीटनाशकों के संपर्क में आने से कई हानिकारक प्रभाव जुड़े हैं, जिनमें पार्किंसंस रोग, तंत्रिका संबंधी विकार, कमजोर प्रतिरक्षा कार्य, कैंसर, कोलोरेक्टल कैंसर, फेफड़ों का कैंसर, ल्यूकेमिया, बच्चों और वयस्कों में लिम्फोमा और अग्नाशय का कैंसर होने की संभावना बढ़ गई है। सबसे ज्यादा जोखिम में वे लोग हैं, जो सीधे

Contents Page

कीटनाशकों के संपर्क में आते हैं। इसमें कीटनाशकों का छिड़काव करने वाले कृषि श्रमिक और कीटनाशकों के छिड़काव के दौरान तथा उसके तुरंत बाद आसपास के क्षेत्र में रहने वाले अन्य लोग शामिल हैं।

माननीय उपसभापति महोदय, मैं आपके माध्यम से रसायन और उर्वरक मंत्री, भारत सरकार से आग्रह करना चाहता हूँ कि वे भविष्य में रासायनिक कीटनाशक उत्पादों को छोड़ कर जैविक कृषि उत्पादों की प्राथमिकता के महत्व को बढ़ाने के विषय पर गंभीरता से विचार करें, विषैले कीटनाशकों पर प्रतिबंध लगाएँ और उनके उत्पादन, वितरण तथा उपयोग पर सख्त नियमन और नियंत्रण के लिए भी उचित व्यवस्था करें, जिससे प्रकृति पर आधारित एक ऐसी कृषि प्रणाली होगी, जिसमें न कैंसर का डर होगा और न ही अन्य बीमारियों की चपेट में आने का भय। इससे खेती की लागत घटेगी, किसान खुशहाल होंगे और हमारा पर्यावरण साफ-सुथरा होगा। धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Sikander Kumar: Shri Naresh Bansal (Uttarakhand), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Devendra Pratap Singh (Chhattisgarh), Shri R. Girirajan (Tamil Nadu), Shri Chunnilal Garasiya (Rajasthan), Shri Ram Chander Jangra (Haryana), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. Kalpana Saini (Uttarakhand), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Jose K. Mani (Kerala), Shri Babubhai Jesangbhai Desai (Gujarat), Shri Baburam Nishad (Uttar Pradesh), Shri Sanjay Seth (Uttar Pradesh), Shri Shambhu Sharan Patel (Bihar), Dr. Fauzia Khan (Maharashtra) and Shrimati Sumitra Balmik (Madhya Pradesh).

श्री उपसभापति: धन्यवाद, माननीय डा. सिकंदर कुमार जी। माननीय श्री नरेश बंसल जी।

Demand for censorship on Over The Top (OTT) platforms

श्री नरेश बंसल (उत्तराखंड): उपसभापति जी, ओटीटी पर सेंसरशिप होनी चाहिए। सामाजिक मूल्यों की रक्षा के लिए यह आवश्यक है। हम चलते-फिरते मनोरंजन के युग में जी रहे हैं। ओटीटी प्लेटफॉर्मों के तेजी से उभरने के बाद हम जब चाहें, जहाँ चाहें, अलग-अलग तरह के शो और कार्यक्रमों से अपना मनोरंजन कर सकते हैं, लेकिन ये ओटीटी प्लेटफॉर्म बेकाबू हैं। फिल्मों के रिलीज से पहले उन्हें सेंसर बोर्ड का सर्टिफिकेट लेना पड़ता है। अगर फिल्मों में कोई आपत्तिजनक संवाद या दृश्य हो, तो उस पर सेंसर बोर्ड की कैंची चल जाती है। सेंशरशिप एयरपोर्ट पर स्क्रीनिंग एरिया की तरह है। वहाँ हर चीज नजरों से होकर गुजरती है। वहाँ कैमरे

और स्कैनर होते हैं। इसलिए अगर आप कोई अवैध सामान ला रहे हैं, तो उसका पता लग जाता है और उसे रोक दिया जाता है। ओटीटी प्लेटफार्म पर सेंसरशिप जैसी कोई चीज नहीं है। ओटीटी प्लेटफॉर्म पर भी सेंसरशिप होनी चाहिए। सामाजिक और सांस्कृतिक मूल्यों की रक्षा के लिए कंटेंट को विनियमित करना आवश्यक है। भारतीय समाज में, खासकर युवाओं के बीच, नैतिक पतन गंभीर चिंता का विषय है। आजकल बच्चों को मोबाइल फोन के माध्यम से विभिन्न प्रकार की सामग्री देखने को मिल रही है, जिस पर कोई नियंत्रण नहीं है। इसमें कई बार आपत्तिजनक और हानिकारक कंटेंट्स होते हैं, जो मानसिक रूप से परेशान करने वाले होते हैं। चूँकि सेल्फ-सेंसरशिप नहीं हो रही है, तो आपत्तिजनक सीन बच्चे भी देखते हैं, इसलिए इस पर तुरन्त पाबंदी लगनी चाहिए। अगर साफ सुथरा कंटेंट रहेगा, तो कई गुना ज्यादा चलेगा और लोग इसे देखना पसंद करेंगे।

महोदय, इसमें कई आपत्तिजनक शब्द और संवाद होते हैं, इसलिए बच्चे उन्हें सीखते हैं और बोलना शुरू करते हैं। स्वतंत्रता का सही तरीके से इस्तेमाल नहीं हो रहा है, इसलिए सेंसरशिप होनी चाहिए। अगर ओटीटी प्लेटफार्म्स अपनी सीमा पार करते हैं, तो उनके खिलाफ कानूनी कार्रवाई होनी चाहिए। टीवी चैनलों की तुलना में ओटीटी प्लेटफार्म्स को अब अधिक रचनात्मक स्वतंत्रता प्राप्त है, क्योंकि वर्तमान में इसके लिए कोई नियम नहीं है, जो कुछ दिखाया जाता है, उस पर कोई नियंत्रण नहीं है। ऐसे में सरकार को चाहिए कि ओटीटी के लिए एक सामग्री नियामक ढांचा हो और सरकार को इसके लिए प्रयास करना चाहिए, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Naresh Bansal: Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Devendra Pratap Singh (Chhattisgarh), Shri R. Girirajan (Tamil Nadu), Shri Chunnilal Garasiya (Rajasthan), Ms. Kavita Patidar (Madhya Pradesh), Shri Rambhai Harjibhai Mokariya (Gujarat), Shri Banshilal Gurjar (Madhya Pradesh), Shri Ram Chander Jangra (Haryana), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Dr. Sikander Kumar (Himachal Pradesh), Shrimati Ramilaben Becharbhai Bara (Gujarat), Ms. Indu Bala Goswami (Himachal Pradesh), Shri Madan Rathore (Rajasthan), Shri Deepak Prakash (Jharkhand), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu) and Dr. Kalpana Saini (Uttarakhand).

Demand to cover jobless workers of Textile sector under Rajiv Gandhi Shramik Kalyan Yojana (RGSKY)

SHRI M. SHANMUGAM (Tamil Nadu): Mr. Deputy Chairman, Sir, I want to raise the issue to provide benefits under RGSKY to textile workers rendered jobless. The textile

Contents Page

sector was next to agricultural sector in providing employment. Thousands of textile mills were functioning in 1970s and 1980s at Mumbai which was called India's Manchester and at Coimbatore which was called Manchester of South India. Due to wrong textile policies, most of the mills were closed and to provide relief to jobless workers, Textile Workers Rehabilitation Fund Scheme was launched from September, 1986. This Fund has been merged with Rajiv Gandhi Shramik Kalyan Yojana in April, 2017 to provide benefit to workers rendered jobless. Under the modified scheme, worker would get 50 per cent of the last average daily wages for the first year and 25 per cent of the daily wages for the second year. During the last two decades, many NTC mills were permanently closed and thousands of workers and their families are on the streets, struggling to lead a dignified life. Many of the workers are in their old-age of around 70-80 years. But, unfortunately, jobless workers were not given the benefit of the above scheme on some technical ground as the notification of permanent closure of the mills was not issued.

I would, therefore, request the Government, particularly hon. Minister for Labour, to direct the ESIC, which is administering RGSKY, to provide benefit of the scheme to all left-out jobless workers from the textile sector. For this purpose, a special drive should be undertaken by the ESCI wherein those workers may give their particulars and the ESCI should give benefit to such workers without delay. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri M. Shanmugam: Dr. John Brittas (Kerala), Shri A.A. Rahim (Kerala), Shri R. Girirajan (Tamil Nadu), Ms. Dola Sen (West Bengal), Dr. Fauzia Khan (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu) and Shrimati Jaya Amitabh Bachchan (Uttar Pradesh).

Need to holistically improve the connectivity of Assam in terms of roads, railways and air

MS. SUSHMITA DEV (West Bengal): Sir, I thank you for the opportunity. I am elated that hon. Minister, Shri Gadkari, is in the House while I am speaking. Sir, I come from the State of Assam and I live in Silchar. वैसे नाम तो Barak Valley है, परन्तु शायद उसका

नाम बदल कर एक द्वीप या island रख देना चाहिए। The regional development of any area depends on connectivity. Whether it is social integration or whether it is business or trade, we are heavily dependent on roadways. History will tell you that we have waited for two decades for Silchar-Saurashtra East West Corridor to complete. I don't want to get into the blame game because I talk about the convenience of the people.

We have multiple challenges. Number one, it is well-known that Assam is a State where rainfall is very heavy. Secondly, our biggest challenge is soil and terrain. You are well aware -- you must have been to the State of Assam and other North Eastern States — that landslides, the way they occur, are beyond the control of human beings. Apart from that, peace in North East. Every time, one State is disturbed, the connectivity of other States is equally affected. Take for instance, Manipur. I come from Cachar. Jiribam and Jirighat are today neighbouring districts. Today, people of Manipur depend on Assam to commute because of the disturbance which is an added pressure on our State. Apart from that, railway faces similar problems as roadways. Now, add to that the price of airfares. सरकार कहती है कि हम उड़ान स्कीम लाए हैं और उसके तहत हम unviable airports बनाएंगे। But, Sir, what the airfare to fly today from North Eastern States to Delhi is, one has to think. Till today, *Mahasadak* is incomplete. Our NH-6 is struggling, Silchar to Shillong. To go to our own capital, we have to go via Meghalaya. Apart from that, if we look at NH-306, you would see, that is also blocked. Repeatedly, I request Gadkari*ji*, we have been demanding an alternative route to the *Mahasadak* which would save us from this dismal situation so that we can travel via Lanka. I request you for urgent intervention to improve the connectivity there.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Ms. Sushmita Dev: Dr. John Brittas (Kerala), Shri A. A. Rahim (Kerala), Dr. Fauzia Khan (Maharashtra), Ms. Dola Sen (West Bengal), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha), Shrimati Jebi Mather Hisham (Kerala), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu) and Shrimati Mausam B Noor (West Bengal).

Time is over. Now, *Mananiye* Jaggesh*ji*, demand to increase the funding for renovation works of groups of monuments at Hampi. He would speak in Kannada. *Mananiye* Jaggesh*ji*; not present. Now, *Mananiye* Dr. Kanimozhi NVN

Somu, "Demand to take immediate action to stop delivery of medicines through online delivery companies."

Demand to take immediate action to stop delivery of medicines through online delivery companies

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, it is unfortunate and disturbing to see the supply of medicines by Swiggy and other door delivery companies. A 10-minute medicine delivery by a food delivery company sparks furore among the medical fraternity as well as pharma circle. The rapid delivery model violates the Indian drug regulations and poses health and safety risks to the public.

The All India Organisation of Chemists and Druggists (AIOCD) has expressed serious concerns about potential collaboration between Swiggy's grocery arm Instamart and e-pharmacy giant PharmEasy, which aims to deliver medicines within 10 minutes through dark stores. This is a dangerous model and this might bypass essential regulatory checks necessary for patient safety. Distribution and supply of medicines in India involves strict protocols, such as prescription, verification and patient identification, to prevent harm to consumers. In this case, there is an apprehension that these safety measures could be compromised under the ultra-fast delivery timeline. AIOCD also questioned the reputational and legal risks associated with PharmEasy, which has faced regulatory scrutiny in the past. The ultra-fast delivery model may increase the possibility of expired or counterfeit medicines, which is harmful to patient safety. In such a model, it is not possible to follow the required quality standards.

Therefore, I urge the Government to take immediate action to stop the imminent danger of allowing the 10 minute delivery of medicines through Swiggy and other such online delivery companies and request the Government not to play with the life of the people. There is hazard of using even by drug addicts within the 10 minutes of this delivery system. So, I would urge the Government to take action on this. Thank you, Sir, for giving me this opportunity.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Kanimozhi NVN Somu: Shri M. Shanmugam (Tamil Nadu), Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala), Shri A. A.

Contents Page

Rahim (Kerala), Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shri Niranjan Bishi (Odisha) and Shri M. Mohamed Abdulla (Tamil Nadu).

Now, Dr. Sangeeta Balwant, Demand to provide stoppage of various express trains at Dildar Nagar, Zamania and Gahmar railway stations in Ghazipur.

Demand to provide stoppages of various express trains at Dildarnagar, Zamania and Gahmar Railway Stations in Ghazipur District of Uttar Pradesh

डा. संगीता बलवन्त (उत्तर प्रदेश): माननीय उपसभापति महोदय, आपने मुझे एक महत्वपूर्ण विषय पर बोलने का अवसर दिया, इसके लिए आपको बहुत-बहुत धन्यवाद। मैं सदन में यह विषय रखना चाहती हूँ कि दानापुर मंडल में स्थित जनपद गाजीपुर के रेलवे जंक्शन दिलदारनगर, रेलवे स्टेशन जमानिया एवं रेलवे स्टेशन गहमर से रोजाना हजारों की संख्या में लोग विभिन्न स्थानों के लिए यात्रा करते हैं।

(**सभापति महोदय** *पीठासीन हुए।*)

इन रेलवे स्टेशनों का रेल राजस्व वसूली भी अधिक है। मैं सदन के माध्यम से रेलवे जंक्शन दिलदारनगर पर हिमगिरी एक्सप्रेस, जनसाधारण एक्सप्रेस, पूर्वा एक्सप्रेस, पाटलिपुत्र-लोकमान्य तिलक एक्सप्रेस, ज़ियारत एक्सप्रेस, पटना-लखनऊ-नई दिल्ली वंदे भारत एक्सप्रेस के ठहराव की माँग करती हूँ। इसके साथ ही, मैं जमानिया रेलवे स्टेशन पर ब्रह्मपुत्र मेल, पटना-इंदौर एक्सप्रेस, जनशताब्दी एक्सप्रेस एवं संघमित्रा एक्सप्रेस के ठहराव की माँग करती हूँ।

12.00 **Noon**

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Now, Question Hour.

Construction of Angamaly — Kundannoor bypass

*91. SHRIMATI JEBI MATHER HISHAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to stat e:-

Contents Page

(a) by when will the construction of Angamaly – Kundannoor bypass in Kerala be completed;

(b) area of land to be acquired for the proposed project;

(c) whether land acquisition has been completed; and

(d) the estimated expenditure of the project?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) The Detailed Project Report (DPR) involving alignment study, feasibility study, pre-construction activities (including assessment of Land Acquisition) for Angamaly – Kundannoor (Ernakulam) bypass has been awarded. The award of civil construction work can be taken up after the completion of DPR, statutory clearances and pre- construction activities depending upon projected traffic, techno - economic viability, availability of funds and inter-se-priority. It is premature to ascertain the completion time, extent of area required and estimated expenditure till the DPR is received.

SHRIMATI JEBI MATHER HISHAM: Sir, Kerala is deeply heartbroken at the loss of five M.B.B.S. students on NH-66 two days ago, and we extend our deep felt condolences to the grieving families which are going through unimaginable sorrow. I consider it my duty to inform the hon. Chairman and also the hon. Minister, since it is a big tragedy which swept away Kerala's heart.

MR. CHAIRMAN: Your supplementary!

SHRIMATI JEBI MATHER HISHAM: Sir, coming to my supplementary, the land acquisition for Angamaly-Kundannoor bypass has happened pursuant to 3A Notification. Compensation for land acquisition from the land owners was calculated

Contents Page

based on the Land Acquisition, Rehabilitation and Resettlement Act. Whereas, the age of the buildings is being calculated but for NH-66 and other highways, the age of the building is not calculated. I request Gadkari*ji*, through you, to consider/ lend an ear to the people who will be displaced. My first question, Sir, is whether the Government…

MR. CHAIRMAN: Now, hon. Minister, it is a request.

SHRIMATI JEBI MATHER HISHAM: I would like to know whether the Government would provide compensation as per LARR Act, 2013.

SHRI NITIN JAIRAM GADKARI: Hon. Chairman, Sir, it is a very problematic situation, particularly, in Kerala where the cost is coming at Rs. 95 crore per kilometer, whereby the construction cost is Rs. 46 crore per kilometre and Rs. 46-50 crore cost is for one kilometre of land acquisition! In this particular project, the cost of the project is Rs. 6,500 crores. Actually, the land acquisition is the issue related with the State Government. The Collector, CALA, is basically responsible for fixing the rate for that. Regarding the building and other assets, it is the responsibility of the Collector as per the rules and regulations in Kerala. By considering those, they have to fix up the amount of compensation. And, per depreciated value of asset, the Government of Kerala, as per the Act, has already made a policy for that. The competent authority is deciding it on the basis of that. Whatever the grievances from the hon. Member are, if we can recommend her proposals to the Collector, he can consider about it. And, regarding this project, it is very important. Unfortunately, the 90,000 PCUs is the traffic and already the DPR of the project is completed. My only request to the hon. Member is that land acquisition is totally related with the State Government. If she can help us to acquire the land, as early as possible, we will start the project and the situation is really very, very bad.

I am very sorry because of the accident of the young talented youth in Kerala which is very unfortunate. Every year we have 1,68,000 deaths in the country. This is a very serious problem. We are very much worried about it. We will try to make this road as early as possible depending upon the land acquisition completed by the State Government.

MR. CHAIRMAN: Second Supplementary; Shrimati Jebi Mather Hisham.

Contents Page

SHRIMATI JEBI MATHER HISHAM: I would like to know whether certain changes can be made to the present alignment, since it goes through Kalady Railway Station. Sir, if the alignment can be changed slightly, displacement of 300 families could be averted.

SHRI NITIN JAIRAM GADKARI: Sir, already the alignment is finalized and the Order for 3A was published on 29/8/2024. Geotechnical and hydrological Survey is in progress, structure, design and all these formalities are already in the process. If we are going to change the alignment, again the process will start and there will be delay in the project. The project is very important. My request to the hon. Member is, please allow us to make this project as early as possible. We will immediately start the work because the whole city is congested. After making this Ernakulam bypass, I feel that a lot of problems will be solved.

MR. CHAIRMAN: Third supplementary; Shrimati P.T. Usha.

SHRIMATI P.T. USHA: Sir, the Central Government has contributed towards growth and development of national highways under Shri Narendra Modi and Nitin Gadkari*ji*'s combination in the last ten years. I am speaking from my personal experience that Kerala has never witnessed such superior growth in highway development till date. In my district, Kozhikode, the Highway Ministry has implemented various development projects worth Rs.53.69 crores and all this was done under Shri Nitin Gadkari's leadership. My question to the hon. Minister is whether the NHAI requested the State Government to allot, at least, 100 staff for meeting the project deadline as the land acquisition process in Angamaly Bypass is complex. If yes, has the State Government agreed and deployed its staff as demanded by the NHAI?

SHRI NITIN JAIRAM GADKARI: Sir, the land acquisition cost in Kerala is very difficult. Two years back, we had a meeting with the hon. Chief Minister and the State Government authorities. The Chief Minister cleared and promised that they will bear 50 per cent cost for land acquisition. And, sincerely, the State Government deposited Rs.5,000 crores. Now the problem is, for this project, the land acquisition cost is Rs.3,600 crores. So there are a lot of projects where land acquisition cost is a problem. Again, the Chief Minister wrote a letter to me saying, "I am not in a position

to contribute that much; I am sorry. After that, I again considered all the issues and found a way out. I gave him a suggestion that you don't give me money for that, but if you can give me one thing, that can be a notional loss for the Government that whatever is the GST on steel and cement, you contribute it. That will be treated as equity given by the Government for that project. That was one way out. The other option was royalty for sand and aggregate, you should be exempted. Now the problem is that for the two projects, the Kerala Government has cleared and accepted this thing. But for other projects, everywhere there is a cost of Rs.45 to Rs.50 crores per kilometer for land acquisition. Construction cost is a different thing. So my request to all the hon. Members of Kerala is, if the State Government is ready--I have already considered this--if they can make the agreement for all the projects in Kerala, on the basis of this principle, we will clear all the projects and we will bear that cost.

MR. CHAIRMAN: Fourth supplementary; Shri Haris Beeran.

SHRI HARIS BEERAN: Sir, this question was regarding construction of Ernakulam-Angamaly bypass. There is a severe road block from Ernakulam to Kottayam. A lot of people are finding it difficult to reach the airport on time. I want to ask the Minister: Is there any proposal to have a separate route from this bypass towards Kottayam so that all these hurdles can be removed?

SHRI NITIN JAIRAM GADKARI: Sir, it is really a serious problem. Traffic jam is there, and PCU is 90,000 and all the roads are already given on BOT to one company, one contractor. The matter is already *sub-judice*, it is in the court. But we have taken a decision. As far as the situation is concerned, we are making Ernakulam bypass. Actually, the estimated cost for construction of this project, including land acquisition cost, is coming to Rs.6,500 crores. We are very serious about it. I understand the problem which you are facing. We will make it as early as possible. My only request to you is, if you can make the land available within a limited time period, we will immediately start this work. But land acquisition is related to the State Government. If they are going to complete that, then there will be no problem. After the development of this bypass, request for spur can be taken up which he wants to suggest. Secondly, during the time of briefing, our officials told that they are planning for four-lane. But, as far as the traffic density is concerned, now this is the appropriate time to

decide and make it six lanes, even more than that. And for the old road, we are also making a study of the project whether it is possible to make an elevated road from there, because presently, we have 90,000 PCUs. Sir, generally, after 20,000 PCUs, we are making four lanes. So situation is very serious. I have also suggested my authorities to present me the total project and, after finding out the problems about it, we are very positive. We will try to resolve the problem.

MR. CHAIRMAN: Now, fifth supplementary, Dr. John Brittas.

DR. JOHN BRITTAS: Sir, let me express my profound sense of gratitude for the help, cooperation given by the hon. Minister. I would say that he is a Minister to be emulated by his colleagues. He has been referring to the amount of money spent by Kerala for land acquisition. Kerala gave Rs. 6,000 crores for acquisition of land, which no other State has done. In this context, Sir, I fully support him that the acquisition is very costly.

MR. CHAIRMAN: What is your supplementary?

DR. JOHN BRITTAS: Sir, I concur with him. Suppose, he impress upon his colleague, the hon. Finance Minister, if this loan is not included in the debt ceiling, we will be ready to provide more money for acquisition. If he can give an assurance on this floor, let us take this to the State Government. We will assure full cooperation to the hon. Minister.

SHRI NITIN JAIRAM GADKARI: Sir, his suggestion is very good, but it is not related to me. I will take his suggestion to hon. Finance Minister. But Sir, I am telling you a practical thing. Money is not a problem with my Ministry because I always raise fund from the capital market. And when I am going for my model, within seven hours, our bond issue subscribes seven times more, either it is one lakh crore or two lakh crore. I am talking with a great sense of responsibility and with a serious approach that money is not a problem. The problem is the procedure, the system, the administration. The problem is that land acquisition is a Subject under the Concurrent List, where we need cooperation of the State Government. And, without acquiring land, we cannot construct road. I really appreciate the approach of Kerala Government. And, at that time, unofficially, I actually told your Chief Minister, 'Don't

Contents Page

commit this. This will be a problem to you'. Then he told me, 'No, no, we will contribute that much amount for that'. Now, the problem is solved. I don't want money from you. Only two things you can do. Complete project in Kerala with land acquisition and construction. The 18 per cent GST is on steel and cement - 9 per cent is your share and 9 per cent is the share of the Central Government. So that is a notional loss. If you are making road, you will get the tax. So it is a notional loss. So, better way you can treat it as a contribution from your side for the project. And, as far as the aggregate and sand is concerned, the royalty is there, which is the right of the State Government, let us exempt it only for the Government project, our national highway. If these two things you give, these are the notional losses. It is not burden on your budget. Otherwise, you don't bother about money. Kerala is a part of this country and approach of our Prime Minister is *sabka sath, sabka vikas, sabka prayas and sabka vishwas*. So, on the basis of that, we will give equal importance to the development of Kerala and we will support this.

MR. CHAIRMAN: Now, Question No. 92; Shri Naveen Jain. *...(Interruptions)...* Nothing is going on record.

Guidelines on school safety in Uttar Pradesh

*92. SHRI NAVEEN JAIN: Will the Minister of EDUCATION be pleased to state:
(a) the aims and objectives of the new school safety guidelines to ensure safety of students in both private and Government schools;
(b) the details of safety concerns addressed by the guidelines; and
(c) the efforts made by the Ministry for the implementation of the guidelines in the States including the State of Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): (a) to (c) A Statement is laid on the table of the House.

Statement

(a) to (c) Government of India has issued various guidelines from time to time for ensuring safety and security of children in schools to all States/ UTs. Education is in the Concurrent list of the Constitution and majority of the schools are under the

administrative control of respective State Government and UT Administration. The guidelines are as under:-

1. Guidelines on School Safety and Security by Department of School Education and Literacy issued on 01.10.2021. These guidelines are uploaded on the website of DoSEL at https://dsel.education.gov.in/sites/default/files/2021-10/guidelines_sss.pdf

2. NCPCR examined and compiled different guidelines and developed a comprehensive manual titled- “Manual on Safety and Security of Children in Schools” dated 26.02.2018. The manual is available at the link: https://ncpcr.gov.in/uploads/165604923562b54e531fe87_manual-on-safety-and-security-of-children-in-schools-sep-2021-2465-kb.pdf

3. Guidelines on School Safety Policy by the National Disaster Management Authority (NDMA) issued on 27.02.2017. These guidelines are available at the link: https://dsel.education.gov.in/sites/default/files/rte/Guidelines_feb.pdf

These guidelines shared with all States/UTs interalia contain provisions for ensuring the safety and security of children in schools and fixing the accountability of various stakeholders and different departments. DoSEL guidelines are advisory in nature and States/UTs are expected to implement them and they may incorporate additions/modifications to them, according to their specific requirements.

The guidelines aim to foster collaboration among stakeholders for a safe school environment, raise awareness of existing safety policies, clarify roles in implementation, assign accountability for child safety during school activities and transportation, and enforce a strict 'Zero Tolerance Policy' against negligence.

DoSEL's guidelines on School Safety and Security are to be read with National Disaster Management Authority's (NDMA) National Disaster Management Guidelines on School Safety Policy which are statutory in nature and are required to be complied without any deviation.

The NDMA guidelines provide for monitoring of implementation of the National Disaster Management Guidelines on School Safety Policy on designated activities like conducting annual mock drills, installation of fire-extinguishers, training of students and teachers in school safety and disaster preparedness, adherence to safety norms with respect to storage of inflammable and toxic material and grant of recognition

Contents Page

certificate only to those schools that comply with structural safety norms specifically pertain to fire safety.

DoSEL on 22.08.2024 reiterated States/UTs to implement the Guidelines on School Safety and Security in spirit to ensure the safety and security of children in schools.

Uttar Pradesh Government has on 14.10.2024 circulated the 'Guidelines on School Safety and Security' dated 01.10.2024 issued by Department of School Education and Literacy.

श्री नवीन जैनः सभापति महोदय, क्या माननीय शिक्षा मंत्री जी यह बताने का कष्ट करेंगे कि मंत्रालय द्वारा संचालित विद्यालयों व आवासीय विद्यालयों में विद्यार्थियों की सुरक्षा सुनिश्चित करने के लिए पूरे विद्यालय परिसर में, जिसमें कक्षाएं भी शामिल हैं, सीसीटीवी निगरानी प्रणाली स्थापित करने की कोई योजना है? यदि वर्तमान में ऐसी कोई योजना नहीं है, तो क्या मंत्रालय इस महत्वपूर्ण विषय पर विचार कर रहा है और यदि हां, तो इसकी समय-सीमा और संभावित क्रियान्वयन का विवरण क्या है?

श्री जयंत चौधरी : सभापति महोदय, माननीय सदस्य ने सीसीटीवी कैमरा के संबंध में एक महत्वपूर्ण पूरक सवाल पूछा है। मैं उन्हें बताना चाहता हूं कि सेक्शन 5.6, जो संरचना के विषय को लेकर है, जिसका गाइडलाइन्स में जिक्र है, वह specify करता है कि, safety alarms etc., for their functionality to the extent and, wherever possible, CCTV cameras may be installed at entry and exit points and at vulnerable locations in schools. Proper monitoring and storage of such recordings in this case must be ensured. हमने 1 अक्टूबर, 2021 को सभी राज्यों को, सभी यूटीज़ को जो गाइडलाइन्स जारी की हैं, उनका संज्ञान लिया गया है, comprehensive checklist है और उसमें भी सीसीटीवी कैमरों का जिक्र है। हमारे देश में स्कूली सिस्टम इंफ्रास्ट्रक्चर को अपग्रेड करने के लिए जो सबसे बड़ी योजना है, वह हमारी 'समग्र शिक्षा योजना' है और इसके अंतर्गत भी सीसीटीवी कैमरे का प्रावधान है। यदि कोई राज्य सरकार 'समग्र शिक्षा योजना' के अंतर्गत सरकारी स्कूलों में सीसीटीवी कैमरे लगाने के लिए प्रस्ताव प्रस्तुत करेगी, तो इस पर विचार किया जाएगा।

श्री नवीन जैनः सभापति महोदय, क्या माननीय शिक्षा राज्य मंत्री जी यह बताने का कष्ट करेंगे कि मंत्रालय द्वारा संचालित विद्यालयों में विद्यार्थियों को विद्यालयों तक लाने और वापस घर ले जाने के लिए प्रयोग किए जा रहे वाहनों में कई बार मानक क्षमता के अधिक बच्चों का परिवहन किया जाता है, जिससे उनकी सुरक्षा पर गंभीर खतरा उत्पन्न हो जाता है। किसी प्रकार की लापरवाही को रोकने और बच्चों की सुरक्षा सुनिश्चित करने के लिए मंत्रालय ने अभी तक कौन-कौन से ठोस कदम उठाए हैं और भविष्य में कौन-कौन से नए उपाय लागू करने की योजना है?

Contents Page

श्री जयंत चौधरी: सभापति महोदय, जब इस तरह की कोई वारदात होती है, तो स्वाभाविक है कि ऐसी वारदातें हम सभी को झकझोर देती हैं, इसलिए मैं बताना चाहता हूं कि सरकार इस विषय को गंभीरता से ले रही है। जो operational school safety की परिभाषा है, जिसका guidelines में उल्लेख है, वह कहती है, creating safe environment for children, starting from transportation from their homes to their schools and back. जो गाइडलाइन्स हैं, उनकी जवाबदेही सुनिश्चत करने के लिए ही इनको जारी किया गया है। यह स्पष्ट प्रावधान है कि अगर सरकारी स्कूल है, तो विभाग, स्कूल मैनेजमेंट, प्रिंसिपल, स्कूल टीचर्स और स्कूल व्यवस्था से जुड़े सभी लोगों की सामूहिक तौर पर ट्रांसपोर्टेशन की यह जिम्मेदारी बनती है कि children के लिए safe transportation arrange किया जाए। सर, जो Juvenile Justice Act है, उसकी धारा 75 भी यह कहती है कि, whoever having the actual charge of or control over a child abandons, abuses, exposes or willfully neglects a child or causes or procures a child to be assaulted, abandoned abused or exposed or neglected in a manner likely to cause such child unnecessary mental or physical suffering shall be punishable for a term. उसमें स्कूल ट्रांसपोर्टेशन during or after or before school hours. If it is found that the school which has actual charge or control over child when child is in school has willfully neglected and caused child unnecessary mental or physical suffering, it may be treated as violation of Juvenile Justice Act. इसका कानून में भी स्पष्ट प्रावधान है और इस पर सख्ती से कार्यवाही की जा रही है।

DR. FAUZIA KHAN: Sir, while it is appreciated that such guidelines have been issued for schools, I would like to know as to how many States have actually responded to these rules, how many have implemented them and is there any plan to make these rules and guidelines legally binding particularly to address recurring safety challenges like inadequate infrastructure,
negligence in addressing bullying, lack of inclusivity for children with disabilities and failure to conduct regular safety audits? So, Sir, can the Minister please tell me whether you plan to incorporate occasional third party audit safety measures in schools?

SHRI JAYANT CHAUDHARY: Sir, through you, I would like to just give background because she has asked me a question on how legally tenable these guidelines are. The hon. Supreme Court, in Writ petition 136 and 874 of 2017, gave certain directions and para 8.5 (c) of our National Education Policy, 2020 mandates that all schools either private, Government or aided, must establish certain norms for safety and

Contents Page

security. सर, एनईपी की गाइडलाइन्स के तहत ही हमने यह गाइडलाइन इश्यू की है। इसके साथ-साथ, जो नेशनल कमीशन फॉर प्रोटेक्शन ऑफ चाइल्ड राइट्स हैं, they have given certain guidelines in this matter. And, most importantly, the National Disaster Management Authority had issued guidelines in February, 2017. The Ministry of Education and the NMDA are jointly working to ensure that these guidelines are fully implemented by States and UTs. And, as recently as 3rd October, 2024, the Joint Monitoring Committee of NDMA and the Ministry of Education had dialogues with the States to ensure that these guidelines are fully implemented. The JMC is a very powerful instrument and this was the sixteenth meeting that was held. I am trying to say that we are regularly monitoring working with the States. Of course, situation varies. But, guidelines have been communicated to 21 States. Some have adopted them *in toto*, some have adopted them according to the situation in the State. But, as all the hon. Members know that 'Education' is a 'Concurrent' subject, it is for the States and the UTs to fully implement these guidelines.

श्री अरुण सिंहः सर, बच्चों की सुरक्षा सबसे महत्वपूर्ण है। सर, जब चार मंजिल की बिल्डिंग बनती है, तो सेफ्टी के नॉर्म्स के हिसाब से सेटबेक एरिया छोड़ा जाता है। दिल्ली में दिल्ली सरकार ने नए स्कूल्स नहीं बनाए हैं, बल्कि जो पुराने स्कूल्स हैं, उन्हीं को चार मंजिला खड़ा कर दिया है। मैंने कई जगह जाकर देखा है कि जो सेटबेक एरिया होता है, जिससे आग लगने पर फायर ब्रिगेड की गाड़ी बच्चों को बचा सके, उसमें उन नियमों का उल्लंघन किया गया है। मैं मयूर विहार के स्कूल में भी गया था। मैंने वहाँ पर भी यह देखा। मैं माननीय मंत्री जी से यह जानना चाहूँगा कि जब दिल्ली सरकार या कोई भी सरकार खुद स्कूल की बिल्डिंग बनाती है, क्या तब उसके compliances की रिपोर्ट केंद्र सरकार को भेजती है? अगर उसमें अवहेलना होती है, तब इंस्पेक्शन करते हैं? ...(**व्यवधान**)...

श्री संजय सिंहः सर, नए स्कूल्स ...(**व्यवधान**)...

श्री अरुण सिंहः मैं मयूर विहार में जाकर देखकर आया हूँ। ...(**व्यवधान**)...

MR. CHAIRMAN: Nothing is going on record. ...*(Interruptions)*...

श्री संजय सिंहः *

* Not recorded.

श्री अरुण सिंह: मयूर विहार में एक मंजिल की बिल्डिंग है, उसे चार मंजिल कर दिया है। ...(**व्यवधान**)... सर, एक भी नहीं बनाया है। ...(**व्यवधान**)...

MR. CHAIRMAN: No; no. *...(Interruptions)...* Nothing is going on record, except what Shri Arun Singh is saying. *...(Interruptions)...* Please continue. *...(Interruptions)...*

श्री अरुण सिंह: सर, मैं इन्हें चैलेंज करता हूँ। ...(**व्यवधान**)... जहाँ एक हजार बच्चे थे, आज वहाँ 5,000 बच्चे पढ़ते हैं। ...(**व्यवधान**)... वहाँ फायर ब्रिगेड की गाड़ियाँ नहीं जा सकती हैं। ...(**व्यवधान**)... अगर आग लग जाए, ऐसे में, दिल्ली सरकार बच्चों के जीवन के साथ खिलवाड़ कर रही है। ...(**व्यवधान**)... मैं माननीय मंत्री जी से यह जानना चाहूँगा कि दिल्ली सरकार ने जो नियमों की अवहेलना की है, बच्चों के जीवन को पूरी तरह से इग्नोर किया है ...(**व्यवधान**)...

MR. CHAIRMAN: Nothing is going on record. *...(Interruptions)...*

श्री अरुण सिंह: मैं माननीय मंत्री जी से यह पूछना चाहूँगा कि क्या आपके पास यह अधिकार है कि ऐसे स्कूल्स, जहाँ पर नियमों की अवहेलना की गई है, उन पर कार्रवाई कर सकें? ...(**व्यवधान**)... मैं कहना चाहता हूँ कि मैं मयूर विहार में रहा हूँ, आप चलकर देख लीजिए। ...(**व्यवधान**)...

MR. CHAIRMAN: I know you are in crossfire. *...(Interruptions)...* Hon. Minister, please. *...(Interruptions)...* Nothing is going on record, except what the hon. Minister is saying. *...(Interruptions)...*

श्री जयंत चौधरी: सर, संविधान की सातवीं अनुसूची में शिक्षा का विषय है ...(**व्यवधान**)... मैं बताना चाहता हूँ कि एनडीएमए की जो गाइडलाइंस हैं, उनके हिसाब से, एनडीएमए statutory बॉडी है। ...(**व्यवधान**)... एनडीएमए की गाइडलाइंस को मानना ...(**व्यवधान**)...

MR. CHAIRMAN: Don't make it a public platform. *...(Interruptions)...* Don't make it a public platform. *...(Interruptions)...* आप यह क्या कर रहे हैं? Hon. Minister. *...(Interruptions)...* Nothing, except what hon. Minister is saying, is going on record. *...(Interruptions)...*

SHRI JAYANT CHAUDHARY: Sir, the NDMA is a statutory body and it has given guidelines. What the hon. Member is referring to, it relates to the basic infrastructure facilities. And, construction must abide by the norms and guidelines set by the

NDMA. If there is any specific infringement of said guidelines, the hon. Member can bring it to our attention. We will take it up with the concerned State Government.

SHRI M. MOHAMED ABDULLA: Mr. Chairman, Sir, I would like to know whether the Union Government has conducted any awareness programme for school authorities and staff regarding the new safety guidelines. If so, the details of such programmes. Also, what steps are being taken to monitor adherence to these safety guidelines in schools, especially in rural areas and remote regions?

MR. CHAIRMAN: Very brief and focused question.

SHRI JAYANT CHAUDHARY: I will give a brief reply, Sir. Hon. Member comes from the State of Tamil Nadu. And, the State of Tamil Nadu has also notified our guidelines on 15/10/2024. And, this is pursuant to many attempts by the Ministry of Education to work proactively with the States and UTs. As recently as in August, 2024, we had another dialogue with all the States to ensure that monitoring and implementation is done firmly.

MR. CHAIRMAN: Q.No.93.

Integrated Child Protection Scheme (ICPS)

*93. SHRIMATI MAUSAM B NOOR: Will the Minister of Women and Child Development be pleased to state:

(a) the details of funds allocated under the Integrated Child Protection Scheme (ICPS) during the last three years, year-wise, State-wise;
(b) the number of children benefited under the ICPS during the said period especially in the State of West Bengal, district-wise, year-wise;
(c) whether Government has conducted any assessment regarding the effectiveness of ICPS in providing a safe and protective environment for children, if so, the details thereof and if not, the reasons therefor; and
(d) whether any initiative has been undertaken to strengthen the implementation of ICPS and address the challenges faced in its execution, if so, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI ANNPURNA DEVI): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) The Ministry of Women and Child Development is administering The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) which is the primary legislation for ensuring the safety, care, security, dignity and well-being of children. Under this, the Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme namely 'Mission Vatsalya' (erstwhile Integrated Child Protection Services (ICPS) Scheme) to support the State Governments and Union Territories to deliver appropriate services for Children in Need of Care and Protection (CNCP) as well as Children in Conflict with Law (CCL).

During the last three years' period, State-wise and year-wise details of funds released under the Mission Vatsalya Scheme are at **Annexure-I.**

(b) The State-wise number of children benefited under the Mission Vatsalya Scheme during the last three years' period including the State of West Bengal is at **Annexure-II.** The district-wise information regarding children benefitted under Mission Vatsalya Scheme is not maintained centrally.

(c) National Institution for Transforming India (NITI) Aayog in 2020 conducted an evaluation study for all Schemes of the Ministry of Women and Child Development (WCD) including the erstwhile Integrated Child Protection Services (ICPS) Scheme. The Study captured the broader canvas of effectiveness, efficiency, impact etc. of the schemes of the Ministry. It was conducted across 12 States/UTs.

The findings of the Study, *inter-alia,* mention that the (erstwhile) ICPS scheme was being implemented in accordance with the provisions envisaged under the JJ Act, 2015 and contributed for improvement in the delivery of the statutory services. It mentioned about the cost norms and focus areas of the Scheme and emphasized upon requirements of training and capacity building of all the functionaries/ duty holders.

Contents Page

(d) The Ministry constantly engages with the States/ UTs from time to time for the implementation of the Mission Vatsalya Schemes. It has issued various advisories and held Zonal Conferences and Sensitization/ Dissemination Workshops under the Scheme for supporting on ground implementation.

The Ministry has issued revised Model Foster Care Guidelines, 2024 to the States/ UTs to ensure clarity, efficiency and compliance amongst stakeholders about Foster Care.

Initiatives taken under the Mission Vatsalya Scheme include collaboration with National Institute of Mental Health and Neurosciences (NIMHANS), Bangaluru under “SAMVAD” (Support Advocacy & Mental Health Interventions for Children in

Vulnerable Circumstances and Distress). SAMVAD works in areas of Mental Health, Care & Protection, Education and Policy & Law. Various training and capacity building programmes have been conducted for child protection functionaries and other stakeholders across the States/ UTs.

Also, the Ministry in collaboration with the Lal Bahadur Shastri National Academy of Administration (LBSNAA), Mussoorie has developed an online training module on the Juvenile Justice (Care and Protection for Children) Act, 2015 for capacity building of multiple stakeholders such as State Governments/ UT Administrations, district authorities and others.

Annexure- I

STATE-WISE AND YEAR-WISE DETAILS OF FUNDS RELEASED UNDER THE MISSION VATSALYA SCHEME DURING THE LAST YEARS (2021-22, 2022-23 & 2023-24)

(Rupees in Crores)

Sl. No.	**Name of the State**	**Financial Year**		
		2021-22	2022-23	2023-24
1	Andhra Pradesh	4.76	36.78	25.01
2	Arunachal Pradesh	4.88	29.36	24.35
3	Assam	8.65	37.35	59.66
4	Bihar	22.03	34.54	65.18
5	Chhattisgarh	18.70	7.65	44.66

Contents Page

6	Goa	0.03	0.06	0.00
7	Gujarat	6.97	23.30	47.10
8	Haryana	9.31	29.39	16.17
9	Himachal Pradesh	14.54	30.92	21.15
10	Jammu & Kashmir	19.30	28.23	43.64
11	Jharkhand	12.48	7.43	37.66
12	Karnataka	42.52	58.57	90.94
13	Kerala	6.07	12.85	22.27
14	Madhya Pradesh	30.57	46.91	60.85
15	Maharashtra	54.67	71.33	95.38
16	Manipur	36.07	48.27	29.24
17	Meghalaya	10.06	3.33	31.28
18	Mizoram	19.58	15.03	53.09
19	Nagaland	18.43	26.31	29.28
20	Orissa	40.19	37.55	60.28
21	Punjab	1.73	10.69	15.44
22	Rajasthan	15.43	66.00	42.84
23	Sikkim	8.08	10.47	5.80
24	Tamil Nadu	76.70	51.03	128.70
25	Telangana	38.51	28.25	39.98
26	Tripura	9.77	1.60	32.09
27	Uttar Pradesh	45.54	66.05	103.57
28	Uttarakhand	5.08	3.66	32.63
29	West Bengal	39.70	26.64	57.42
30	Andaman & Nicobar Islands	0.08	3.75	2.68
31	Chandigarh	1.63	5.24	5.83
32	Dadra & Nagar Haveli and Daman & Diu	1.43	3.90	3.19
33	Delhi	7.95	15.07	3.89
34	Lakshadweep	0.05	0.00	0.36
35	Ladakh	1.26	1.42	4.39
36	Puducherry	2.72	5.84	5.67
	Total	635.46	884.76	1341.68

Annexure- II

I (A). STATE-WISE NUMBER OF CHILDREN SUPPORTED UNDER MISSION VATSALYA SCHEME IN THE CHILD CARE INSTITUTIONS DURING THE LAST THREE YEARS

S. No.	State	2021-22	2022-23	2023-24
1	Andhra Pradesh	3069	1504	1546
2	Arunachal Pradesh	147	206	206
3	Assam	1378	1380	1241
4	Bihar	2372	2088	2227
5	Chhattisgarh	2167	1974	1843
6	Goa	685	526	461
7	Gujarat	1299	1651	3195
8	Haryana	1786	1239	963
9	Himachal Pradesh	1147	805	926
10	Jammu and Kashmir	579	817	1104
11	Jharkhand	1537	1219	1238
12	Karnataka	3974	3182	3110
13	Kerala	1380	697	776
14	Madhya Pradesh	2982	2292	2597
15	Maharashtra	3468	3654	3495
16	Manipur	1980	2121	2295
17	Meghalaya	915	972	1031
18	Mizoram	776	914	1172
19	Nagaland	597	493	562
20	Orissa	7077	4153	4431
21	Punjab	685	607	533
22	Rajasthan	3670	2560	2733
23	Sikkim	534	526	468
24	Tamil Nadu	13877	7785	10118
25	Telangana	2822	1129	2243

Contents Page

26	Tripura	875	829	948
27	Uttar Pradesh	4722	3238	3226
28	Uttarakhand	457	700	589
29	**West Bengal**	6494	6220	4744
30	Andaman & Nicobar Islands	301	308	274
31	Chandigarh	153	202	222
32	Dadra & Nagar Haveli and Daman & Diu	5	28	36
33	Ladakh	0	25	84
34	Lakshadweep	0	0	0
35	Delhi	1835	1206	1216
36	Puducherry	373	690	739
Total		76118	57940	62592

Annexure- II

I (B). STATE-WISE NUMBER OF CHILDREN SUPPORTED UNDER MISSION VATSALYA SCHEME IN NON-INSTITUTIONAL CARE DURING THE LAST THREE YEARS

Sl. No.	States/UTs	2021-22	2022-23	2023-24
1	Andhra Pradesh	144	9150	10000
2	Arunachal Pradesh	318	840	1719
3	Assam	434	858	1919
4	Bihar	1,646	504	4001
5	Chhattisgarh	1,250	288	1137
6	Goa	13	27	62
7	Gujarat	1,438	506	450
8	Haryana	1,042	5155	643
9	Himachal Pradesh	563	1347	1352
10	Jammu & Kashmir	979	1398	4024
11	Jharkhand	1,125	3086	4629

Contents Page

12	Karnataka	1,375	3875	12449
13	Kerala	323	1133	1455
14	Madhya Pradesh	2,188	2377	13715
15	Maharashtra	1,688	9844	21680
16	Manipur	729	1120	1288
17	Meghalaya	490	1028	1083
18	Mizoram	396	591	1516
19	Nagaland	521	752	779
20	Odisha	1,375	1772	3697
21	Punjab	263	612	4150
22	Rajasthan	1,438	239	933
23	Sikkim	188	323	460
24	Tamil Nadu	1,521	2975	5411
25	Telangana	1,563	6454	4858
26	Tripura	365	305	1373
27	Uttar Pradesh	3,313	1766	10000
28	Uttarakhand	573	847	1817
29	West Bengal	1,083	1670	2750
30	Andaman & Nicobar Islands	52	0	1
31	Chandigarh	67	199	309
32	Dadra & Nagar Haveli and Daman & Diu	156	519	984
33	Ladakh	0	29	411
34	Lakshadweep	0	0	0
35	Delhi	521	980	635
36	Puducherry	198	106	171
Total		29331	62675	121861

SHRIMATI MAUSAM B. NOOR: Sir, I would like to ask the hon. Minister whether the Government can inform if the children of parents incarcerating in jails and institutions are covered under the Integrated Child Protection Scheme (ICPS). If yes, details of children beneficiaries may be given. If no, whether the Government aims to extend the coverage of the Scheme to children of incarcerated parents?

श्रीमती अन्नपूर्णा देवीः सभापति महोदय, माननीय प्रधान मंत्री जी के कुशल नेतृत्व में हमारी सरकार द्वारा शुरू की गई मिशन वात्सल्य योजना का उद्देश्य भारत के हर बच्चे के लिए एक स्वस्थ एवं खुशहाल बचपन सुनिश्चित करना है। इसके साथ ही उनके लिए ऐसा संवेदनशील, समर्थनकारी और समकालीन इकोसिस्टम स्थापित करना है, जिससे उनका पूर्ण विकास संभव हो सके। माननीय सदस्या ने जो सवाल पूछा है, उसके संबंध में मैं बताना चाहती हूं कि हम निश्चित रूप से वैसे बच्चों को भी कवर करते हैं और हम उनको भी हर तरह की सुविधाएं उपलब्ध कराएंगे।

SHRIMATI MAUSAM B. NOOR: Sir, whether the Government can provide information regarding the religious background of children who have benefited from the programmes being run under ICPS, especially the share of children belonging to the minority communities.

श्रीमती अन्नपूर्णा देवीः कोई बच्चा पीछे न छूटे इस लक्ष्य को ध्यान में रखकर हम योजना बनाते हैं। इस योजना के माध्यम से अत्यंत कठिन परिस्थितियों में फंसे बच्चों को सहायता एवं सहारा दिया जाता है और हम इसमें बच्चों की कोई जाति, कोई धर्म नहीं देखते हैं। जो भी छोटे बच्चे हैं और जिनको मदद की आवश्यकता है, हम उनकी मदद करते हैं।

श्रीमती रेणुका चौधरीः इस सवाल में पूछा गया है कि आईसीपीएस को strengthen करने के लिए आपने क्या इनिशिएटिव लिए हैं? खास तौर पर आप देखते रहिए कि जो बच्चे मिसिंग हो जाते हैं, उनके आंकड़े साल भर में बढ़ते जाते हैं। चाइल्ड ट्रैफिकिंग के आंकड़े बढ़ते जा रहे हैं। क्या आपके हाथ में कोई सबूत है, जिसको देखते हुए आप इसको कंट्रोल कर सकें? अपने बच्चे विदेशों में भी बिक जाते हैं। ये मिसिंग बच्चे फॉरेन कंट्रीज़ में चले जाते हैं। चाइल्ड ट्रैफिकिंग में यहां से हजारों बच्चे गायब हो जाते हैं। मैं आपसे जानना चाहती हूं कि आपने इस संबंध में कौन से कदम उठाए हैं? Do you work dovetailing with the National Commission for Protection of Child Rights (NCPCR)? इसमें उनका हक भी है। मैं यह जानना चाहती हूं कि आप ये दोनों समस्याएं कैसे हल कर रहे हैं?

श्रीमती अन्नपूर्णा देवीः सभापति महोदय, माननीय सदस्या ने मिसिंग बच्चों और चाइल्ड ट्रैफिकिंग के बारे में पूछा है। हर जिले में Anti-Human Trafficking Unit (AHTU) के माध्यम से इसकी देख-रेख होती है और उसी के माध्यम से उसकी सूचना मिलती है। उसमें 1098 जो चाइल्ड हेल्पलाइन है, उसके माध्यम से भी कोई भी सूचित करता है, तो उसमें हमारा रिस्पॉन्स टाइम मात्र 20 मिनट का होता है। हम लगभग 20 मिनट के अंदर उनके लिए जो भी सुविधाएं हो सकती हैं, वे दे सकते हैं। निश्चित रूप से हम जो संकटग्रस्त बच्चे हैं, जिनकी सूचना हमें मिलती है, उनको लेकर नियमित काम करते हैं। जिले में सीडब्ल्यूसी के माध्यम से भी कार्य किए जाते हैं। उसके

Contents Page

साथ-साथ जे.जे. एक्ट के माध्यम से, जो जुवेनाइल जस्टिस बोर्ड है, उसमें कार्य बंटे हुए हैं। मैं बताना चाहती हूं कि नियमित रूप से वैसे बच्चों की जानकारी मिलने के बाद हम उस पर कार्रवाई करते हैं।

MR. CHAIRMAN: Fourth supplementary - Shri Samik Bhattacharya.

SHRI SAMIK BHATTACHARYA: Sir, I want to know from the hon. Minister as to how the Integrated Child Protection Scheme is being utilised to rescue and rehabilitate the children involved in begging, particularly in the urban areas and the transit hubs.

श्रीमती अन्नपूर्णा देवी : सभापति महोदय, बच्चों की देखरेख हमारी जिम्मेदारी है। CCIs, हमारे बच्चों के लिए जो special homes हैं, उनके माध्यम से और उनके अलावा जो Open Shelter Homes बनाए गए हैं, उनके माध्यम से वैसे बच्चे, जो सड़कों पर भीख मांगते दिखाई देते हैं, वैसे बच्चों की देखरेख उन Open Shelter Homes के माध्यम से की जाती है। इसके साथ ही साथ, उनमें चाहे काउंसलिंग की व्यवस्था हो, उनको भोजन के साथ-साथ स्वास्थ्य और शिक्षा की हर सुविधाएँ दी जाती हैं तथा उनमें पुनर्वास की सुविधाएँ भी दी जाती हैं।

MR. CHAIRMAN: Fifth supplementary - Ms. Dola Sen.

MS. DOLA SEN: Sir, my humble question to the hon. Minister is whether the Union Government has consulted with the concerned Ministries of the State Governments for the implementation and development of the Integrated Child Protection Scheme (ICPS), not only in West Bengal but also all over the country, in recent phases or in the last few years, or it has taken any update from the concerned State Governments, considering and giving respect to the Union Government and State Governments, keeping in line with the federalism of our country as per the Constitution, as almost in every scheme, the Union Government and State Government's financial share is also 60 per cent and 40 per cent respectively.

श्रीमती अन्नपूर्णा देवीः सभापति महोदय, हमेशा भारत सरकार जब कोई भी योजना चलाती है, तो उस पर राज्यों से परामर्श भी होता है और जब PAB की मीटिंग होती है, तो उस PAB की बैठक में राज्य सरकार अपनी योजना को लाती है और उसके बाद हम उसका approval देते हैं। जहां तक पश्चिमी बंगाल की बात है, मैं माननीया सदस्या को यह कहना चाहूंगी कि पश्चिमी बंगाल में मिशन वात्सल्य के तहत अभी जो योजनाएं चलाई जा रही हैं, अगर हम इसके तहत देखें, तो चूंकि

फंड भारत सरकार रिलीज करती है, लेकिन उस फंड का utilization नहीं होने की वजह से कहीं न कहीं योजनाएं बाधित होती हैं और बच्चों को जो लाभ मिलना चाहिए, वह नहीं मिल पाता है।

(**उपसभापति महोदय** *पीठासीन हुए।*)

अगर हम इसके तहत देखें, तो पश्चिमी बंगाल में अभी unspent balance के रूप में लगभग 1,800 करोड़ रुपए की राशि पड़ी हुई है, जिसकी वजह से आज जो योजनाएं हैं, जिनका फंड हम रिलीज भी करना चाहते हैं, लेकिन यह नहीं हो पाता है। यह राज्य सरकार की जिम्मेदारी है कि जो पैसा भारत सरकार देती है, वह उस पैसे का सही और समय पर उपयोग करे, लेकिन हम देखते हैं कि पश्चिमी बंगाल सरकार कहीं न कहीं इस मामले में पीछे रह रही है, जिसकी वजह से बच्चों को जो सुविधाएं मिलनी चाहिए, ...(**व्यवधान**)... बच्चों को जो सुविधाएं भारत सरकार देती है, जो हमारे माननीय प्रधान मंत्री जी का लक्ष्य है कि कोई भी बच्चा पीछे ना छूटे, ...(**व्यवधान**)... उस लक्ष्य में हम कहीं न कहीं पीछे रहते हैं। ...(**व्यवधान**)... धन्यवाद। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Now, Question No.94 - Shri Golla Baburao...*(Interruptions)*...Please, nothing is going on record. ...*(Interruptions)*... आपस में बात न करें, प्लीज़। ...(**व्यवधान**)... Shri Golla Baburao, please put the first supplementary.

Frauds in Multi State Cooperatives

*94. SHRI GOLLA BABURAO: Will the Minister of COOPERATION be pleased to state:

(a) the number of Multi State Co-operative Societies (MSCSs) registered in the country at present;
(b) the number of MSCSs that are currently active and operational, State-wise;
(c) whether Government has taken any steps to address issues of mismanagement and
financial frauds in MSCSs; and
(d) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER STATE IN THE MINISTRY OF COOPERATION (SHRI KRISHAN PAL)

Contents Page

(a) 1702 Multi State Cooperative Societies (MSCS) have been registered in the country under MSCS Act. State-wise details of registered MSCS is at **Annexure—I**.

(b) Out of 1702 MSCS, 100 are Non-Functional as winding up proceedings are underway after appointment of liquidators. State-wise details of MSCS under liquidation is at **Annexure—II**.

(c) & (d) In order to address issues of mismanagement and financial frauds, to strengthen governance, enhance transparency, increase accountability and reform electoral process, etc. the MSCS Act & Rules where comprehensively amended and notified on 03.08.2023 and 04.08.2023 respectively by supplementing existing legislation and incorporating the provisions of Ninety-seventh Constitutional Amendment.

Many provisions have been introduced via the above amendment to bring transparency in the functioning of multi state cooperative societies and prevent financial irregularities therein, inter-alia: -

i. To ensure timely, regular and transparent conduct of elections in the multi-State cooperative societies, provision of Cooperative Election Authority has been included.

ii. Appointment of Co-operative Ombudsman by Central Government to provide a mechanism to address grievances of members.

iii. To improve transparency, appointment of Information Officer by multi-State cooperative societies to provide information to members.

iv. Concurrent Audit has been introduced for Multi-State Cooperative Societies with turnover/deposits of more than 500 crore rupees from a panel of auditors approved by Central Registrar. Concurrent audit will ensure early detection of fraud or irregularities, if any, and accordingly prompt course corrections can be made. Following two panels of auditors for Multi-State Cooperative Societies have been notified for financial year 2023-24:

1) Panel of auditors for multi-State cooperative societies having an annual turnover/ deposit (as the case may be) of up to five hundred crore rupees for carrying out Statutory Audit.

2) Panel of auditors for multi-State cooperative societies having an annual turnover/ deposit (as the case may be) of more than five hundred crore rupees for carrying out Statutory and Concurrent Audit.

i. Audit reports of National co-operative societies to be laid in Parliament to improve transparency.

ii. Accounting and auditing standards for multi-State cooperative societies to be determined by Central Government to ensure uniformity in accounting and auditing.

iii. To improve governance and transparency, annual report of multi-State cooperative societies to include Board decisions which are not unanimous.

iv. Central Government to determine prudential norms (liquidity, exposure, etc.) for multi-State co-operative societies in the business of thrift and credit.

v. To curb nepotism and favouritism in multi-State co-operative societies, the Director of a multi-State cooperative society shall not be present in the discussion and vote on matters where he or his relatives are an interested party.

vi. Additional grounds for disqualification for directors have been made to improve governance, for better recovery of dues and to ensure that such acts of omission or commission or fraud are not repeated elsewhere.

vii. Provisions for Investment of funds by the multi-State cooperative societies have been redefined to ensure safer investments and remove references to colonial era securities.

viii. To have more financial discipline and transparency, the board of multi-State co-operative societies to constitute Committee for Audit and Ethics amongst other committees.

ix. For strengthening governance, criteria for appointment of Chief Executive Officer (CEO) stipulated.

x. To enhance democratic decision making in the multi-State cooperative societies, quorum has been prescribed for board meetings.

xi. Central Registrar to conduct inquiry if he gets information that business is being conducted in a fraudulent manner or for unlawful purposes.

xii. If registration obtained by misrepresentation, fraud, etc., provision for winding up of a multi-State cooperative society after giving opportunity of being heard.

xiii. To discourage members from acting against collective interests of the multi-State co-operative societies, the minimum period of expulsion of an expelled

Contents Page

member of a multi-State co-operative society has been increased from 1 year to 3 years.

Annexure—I

Table 1: List of registered Multi State Cooperative Societies in different states/ Union territories in the country under MSCS Act as on 28th November, 2024.

Sl. No.	State/UT Name	Societies
1	Andhra Pradesh	23
2	Arunachal Pradesh	1
3	Assam	6
4	Bihar	21
5	Chandigarh	1
6	Chhattisgarh	8
7	Delhi	166
8	Goa	1
9	Gujarat	49
10	Haryana	22
11	Himachal Pradesh	2
12	Jammu And Kashmir	2
13	Jharkhand	11
14	Karnataka	40
15	Kerala	77
16	Madhya Pradesh	31
17	Maharashtra	691
18	Manipur	4
19	Nagaland	1
20	Odisha	20
21	Puducherry	5
22	Punjab	26
23	Rajasthan	74
24	Sikkim	1
25	Tamil Nadu	141
26	Telangana	14
27	The Dadra and Nagar Haveli and Daman	1

Contents Page

	and Diu	
28	Uttar Pradesh	183
29	Uttarakhand	8
30	West Bengal	72
	Total	1702

Annexure—II

Table 2: The list of number of Multi-State Cooperative Societies including banks, which are under liquidation, state-wise: -

Name of State	**No. of MSCS**
Andhra Pradesh	2
Bihar	1
Delhi	11
Dadra & Nagar Haveli and Daman & Diu	1
Goa	1
Gujarat	4
Jharkhand	1
Maharashtra	18
Odisha	11
Punjab	1
Rajasthan	26
Tamil Nadu	3
Telangana	2
Uttar Pradesh	12
Chandigarh	1
West Bengal	5
Total	100

SHRI GOLLA BABURAO: Sir, the co-operative movement was started after the independence of India. The main objective is to develop the rural areas and agriculture. My straight question to the hon. Minister is that as per the notification of the Multi-State Cooperative Societies (Amendment) Act & Rules, 2023, what challenges have been identified during its implementation so far, (ii) what specific

steps are being taken to expedite the winding up process of the delinquent cooperative societies and (iii) how will it affect the members of the societies?

श्री कृष्ण पाल: उपसभापति महोदय, माननीय सदस्य ने अच्छा सवाल किया है। हम जानते हैं कि सहकारी क्षेत्र को सुदृढ़ करने और उसकी पारदर्शिता बढ़ाने के लिए सरकार ने बहुत से कदम उठाए हैं। ये जो Multi-State Cooperative Societies हैं, इनमें जिस तरह की धोखाधड़ी और कुप्रबंधन कई बार देखने को मिलते हैं, उनको रोकने के लिए सरकार ने बहुत अच्छे कदम उठाए हैं। उदाहरण के लिए, जो concurrent audit है, जो पहले नहीं होता था, साल में होता था, इसलिए यदि कहीं कुछ गड़बड़ है या कहीं धोखाधड़ी है, तो वह तुरंत संज्ञान में आए, उसके लिए सरकार ने concurrent audit का प्रावधान किया है; सहकारी निर्वाचन प्राधिकरण का गठन किया है; सरकारी ombudsman की नियुक्ति की है; समितियां के सूचना अधिकारियों की नियुक्ति की है; ऑडिटरों का पैनल बनाया है, जो CAG के द्वारा बना हुआ है; समितियों के निदेशकों की योग्यता संबंधी प्रावधान किया है; बैठकों के लिए quorum निश्चित किया है और CEO के संबंध में योग्यता निर्धारित की है। इस प्रकार उसके लिए अनेक प्रावधान किये हैं।

महोदय, सहकारिता क्षेत्र अच्छी तरह फले-फूले, इसके लिए इस सरकार के आने के बाद, इस विभाग का गठन होने के बाद, 54 नयी पहलें भी शुरू की गई हैं। अगर मैं विस्तार से उन पहलों के बारे में बताना चाहूँ, तो ये 54 पहलें इसलिए हैं ताकि सहकारिता क्षेत्र फले-फूले और देश की आर्थिक तथा सामाजिक उत्थान में योगदान करे। उसके लिए ये 54 पहलें शुरू की गई हैं। आप जानेंगे कि जो Multi-State Cooperative Societies हैं, जो कि आजादी से लेकर अब तक 1,702 बनीं, मंत्रालय बनने के बाद 256 नयी Multi-State Cooperative Societies बनी हैं।

SHRI SHAKTISINH GOHIL: Sir, all this is already written in the reply.

MR. DEPUTY CHAIRMAN: Please. Second supplementary.

SHRI GOLLA BABURAO: Sir, the reply given by the hon. Minister is not satisfactory.

MR. DEPUTY CHAIRMAN: There are other options available under the Rules of Procedure. Please put your second supplementary.

SHRI GOLLA BABURAO: How many societies are delinquent in entire India and how many are delinquent in my State, Andhra Pradesh? What steps are actually being taken to set right all the mistakes and the mismanagement of the societies? As far as my little knowledge goes, the societies are being run by the Secretaries who are not Government employees.

Contents Page

MR. DEPUTY CHAIRMAN: You have put the question.

SHRI GOLLA BABURAO: I want rectification of the entire cooperative movement in India.

श्री कृष्ण पालः उपसभापति महोदय, मैंने अभी माननीय सदस्य को यह बताया कि पूरे देश में अभी 1,702 Multi-State Cooperative Societies हैं, जिनमें से 100 गैर-कार्यशील हैं। इनमें liquidators की नियुक्ति करने के बाद, liquidation की कार्रवाई चल रही है। Central Registrar के द्वारा समितियों में liquidators नियुक्ति करने से पूर्व सुनवाई की जाती है। प्राकृतिक न्याय के सिद्धांत का पालन करते हुए उनको अवसर भी दिया जाता है। सामान्यतः इनमें राज्यों के सहकारिता विभागों के वरिष्ठ अधिकारियों, सेवानिवृत्त प्रशासनिक अधिकारियों की नियुक्ति liquidators के रूप में की जाती है। जब इसमें liquidator नियुक्त होता है, तो यह एक बहुत जटिल प्रक्रिया है। इसमें न्यायालय की कार्रवाई भी होती है और इसमें सरकारी एजेंसीज़ भी involved होती हैं, तो इसमें समय लगता है। चूँकि इसमें कई एजेंसीज़ भी involved होती हैं और न्यायालय में मुकदमे लंबित भी होते हैं, इसलिए यह एक जटिल प्रक्रिया है और इसमें समय लगता है।

श्री शक्तिसिंह गोहिलः सभापति महोदय, माननीय मंत्री जी ने अपने उत्तर में कहा है कि मल्टी-स्टेट कोऑपरेटिव सोसाइटीज़ में हंड्रेड मल्टी-स्टेट कोऑपरेटिव सोसाइटीज़ ऐसी हैं, जहाँ लिक्विडेटर और winding process चल रहे हैं। मैं प्वाइंटेड क्वेश्चन इतना ही जानना चाहता हूँ कि ये जो हंड्रेड सोसाइटीज़ हैं, उनमें से कितनी सोसाइटीज़ ऐसी हैं, जहाँ धोखाधड़ी हुई है और उनमें सीबीआई की इंक्वारी चल रही है, लंबे अरसे से चल रही है और कोई-न-कोई पॉलिटिकल इक्वेशन की वजह से धोखाधड़ी करने वालों के ऊपर कारवाई नहीं हुई है? ऐसी कितनी मल्टी-स्टेट कोऑपरेटिव सोसाइटीज़ हैं, जहां सीबीआई का इन्वेस्टिगेशन चल रहा है?

श्री कृष्ण पालः महोदय, मैं सदन को यह आश्वस्त करना चाहता हूँ कि मोदी जी की सरकार धोखाधड़ी को रोकने के लिए पूरी तरह से कटिबद्ध है। ...**(व्यवधान)**... इस सरकार में किसी भी तरह की हेरा-फेरी और धोखाधड़ी किसी भी कीमत पर बर्दाश्त नहीं की जा सकती है। ...**(व्यवधान)**... धोखाधड़ी करने वाला चाहे उधर का हो, चाहे इधर का हो, चाहे छोटा हो या बड़ा हो, उसको किसी भी कीमत पर बख्शा नहीं जाएगा। ...**(व्यवधान)**...

श्री शक्तिसिंह गोहिलः सर, मैंने प्वाइंटेड क्वेश्चन पूछा है। ...**(व्यवधान)**... मैंने सिर्फ ऐसी सोसाइटीज़ की संख्या पूछी है। ...**(व्यवधान)**...

श्री कृष्ण पालः महोदय, मैं यही बताना चाहता हूँ। हमारी सरकार आने के बाद इस धोखाधड़ी को रोकने के लिए, जैसा मैंने पहले बताया, बहुत कदम उठाए गए हैं। यह कार्य जिन्होंने भी किया है, ऐसी सौ मल्टी-स्टेट कॉरपोरेटिव सोसाइटीज़ हैं, उन सबके लिए, जैसा कि मैंने बताया कि लिक्विडेटर नियुक्त कर दिया गया है। लिक्विडेटर की कार्रवाई चल रही है। ...(**व्यवधान**)... लिक्विडेटर नियुक्त हो गई है। ...(**व्यवधान**)... सीबीआई की जाँच आपके कहने से थोड़े ही चलेगी। ...(**व्यवधान**)... क्या आप कहेंगे और सीबीआई की जाँच हो जाएगी?...(**व्यवधान**)... यह कानूनी प्रक्रिया है और इस पर कार्रवाई चल रही है। ...(**व्यवधान**)...

श्री शक्तिसिंह गोहिलः सर, मैंने सिर्फ नंबर पूछा है। ...(**व्यवधान**)...

श्री कृष्ण पालः महोदय, मैं सदन को और माननीय सदस्य को यह बताना चाहता हूँ कि इस सरकार के आने के बाद और इस मंत्रालय का गठन होने के बाद इस धोखाधड़ी और हेरा-फेरी को रोकने के लिए एक नहीं, बल्कि अनेक तरह के कड़े कदम उठाए गए हैं। ...(**व्यवधान**)... अगर आप कहेंगे, तो मैं सबकी चर्चा कर देता हूँ। ...(**व्यवधान**)...

श्री शक्तिसिंह गोहिलः सर, मैंने सिर्फ ऐसी सोसाइटीज़ की संख्या के बारे में पूछा है। ...(**व्यवधान**)...

श्री कृष्ण पालः महोदय, इसके लिए निर्वाचन प्राधिकरण बनाया गया है। ...(**व्यवधान**)...

श्री उपसभापतिः माननीय मंत्री जी, कृपया आप संक्षिप्त में जवाब दें। ...(**व्यवधान**)...

श्री कृष्ण पालः महोदय, उसमें ट्रांसपेरेंसी लाने के लिए इस तरह के अनेक कदम उठाए गए हैं। ...(**व्यवधान**)... महोदय, मैंने एक ही बात कह दी है कि यह जटिल प्रक्रिया है। ...(**व्यवधान**)...

श्री शक्तिसिंह गोहिलः सर, मैंने सिर्फ ऐसी सोसाइटीज़ की संख्या के बारे में पूछा है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: There are other options, Shaktisinh ji. आप नियम-कानून जानते हैं। अगर आप किसी भी जवाब से असंतुष्ट हैं, तो आप प्रोसीज़र में दिए गए मीडियम का सहारा ले सकते हैं। ...(**व्यवधान**)... माननीय साकेत गोखले जी, कृपया आप अपना सवाल पूछिए। ...(**व्यवधान**)...

SHRI SAKET GOKHALE: Sir, I have a very specific and pointed question to the hon. Members. Because we are talking about scams in cooperatives, I would like to have

some information from the hon. Minister. Sir, please state the total number of banks operated by multi-State cooperative societies that have been liquidated between 2019-2024 because of scams and bad loan ratios. Please also state the steps being taken by the Ministry to protect the money of the depositors which is held in these banks that do scams and get caught with bad loan ratios.

श्री उपसभापतिः माननीय मंत्री जी, एक मिनट। ...(**व्यवधान**)... माननीय सदस्यगण, रूल्स ऑफ प्रोसीजर के तहत आप जानते हैं कि अगर आप किसी सवाल के जवाब से असंतुष्ट हैं या यह मानते हैं कि उस सवाल का जवाब प्रॉपर नहीं मिला है, then there are other options. आप उसके लिए अलग से Half an Hour Discussion माँग सकते हैं, माननीय चेयरमैन को लिख सकते हैं तथा उसके और भी अलग प्रोविजंस हैं। ...(**व्यवधान**)...प्लीज़। मंत्री जी, आप बोलें। ...(**व्यवधान**)...

श्री कृष्ण पालः उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को तथा पूरे सदन को यह अवगत कराना चाहता हूँ और ये जानते भी हैं कि इस सरकार में धोखाधड़ी के लिए कोई स्थान नहीं है और न धोखा करने वालों के लिए कोई स्थान है।

श्री उपसभापतिः कृपया जवाब दें।

श्री कृष्ण पालः सर, माननीय सदस्य ने जो पूछा है, उसके उत्तर में मैं बताना चाहता हूँ कि ऐसे 70 बैंक्स हैं, जिनमें इस तरह की गतिविधियां हुई हैं और उनमें से 7 लिक्विडेशन में हैं। ...(**व्यवधान**)...

श्री उपसभापतिः माननीय एलओपी। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगेः सर, मैं यह पूछना नहीं चाहता था, लेकिन चूंकि सवाल का जवाब नहीं मिला, इसलिए मैं यह पूछ रहा हूँ। शक्तिसिंह जी ने यह पूछा कि आपके जो 100 मल्टीपल कोऑपरेटिव सोसाइटीज़ हैं, उनमें से कितनी सोसाइटीज़ की इंक्वायरी चल रही है और कितनी सोसाइटीज़ अब सीबीआई के दायरे में हैं? वे सिर्फ नंबर पूछ रहे थे, लेकिन ये नंबर छोड़कर सब round about चीज़ें बताने लगे कि हमारी सरकार टॉलरेट नहीं करती, यह ठीक नहीं है।

श्री उपसभापतिः धन्यवाद, माननीय एलओपी।

श्री मल्लिकार्जुन खरगेः*

---

* Not recorded.

Contents Page

श्री उपसभापतिः धन्यवाद। Nothing is going on record now. आपको मैंने बताया कि अगर आप किसी सवाल के जवाब से असंतुष्ट हैं, तो रूल्स ऑफ प्रोसीजर के तहत उसके लिए proper arrangements हैं। Nothing is going on record. डा. कल्पना सैनी, आपका सवाल।

डा. कल्पना सैनीः उपसभापति जी, मैं आपके माध्यम से यह जानना चाहती हूँ कि सहकारिता में क्षमता निर्माण के लिए राष्ट्रीय सहकारी परिषद के माध्यम से प्रशिक्षण और जागरुकता को बढ़ावा देने के लिए सरकार द्वारा अब तक कितने प्रशिक्षण कार्यक्रम आयोजित किए गए हैं?

श्री कृष्ण पालः उपसभापति महोदय, मैं माननीय सदस्या को बताना चाहता हूँ कि इसमें जागरुकता फैलाने के लिए समय-समय पर हर एक तरह के जागरुकता अभियान चलाए जाते हैं। आजादी से लेकर अब तक जो भी 1701 मल्टी स्टेट कोऑपरेटिव सोसाइटीज़ हैं, उनमें से 256 मल्टी कोऑपरेटिव सोसाइटीज़ पिछले एक साल में नई बनी हैं। हम जो समय-समय पर जागरुकता अभियान चलाते रहते हैं, यह उसी का परिणाम है।

MR. DEPUTY CHAIRMAN: Q.No.95. Dr. V. Sivadasan.

Budget allocation for education

*95. DR.V. SIVADASAN: Will the Minister of EDUCATION be pleased to state:

(a) the amount allocated for education to the Ministry of Education in Union Budget as a percentage of GDP of the country, the year-wise details since 2021;

(b) the amount allocated for education in Union Budget, Budget Estimates and Actual Expenditure, since 2021, year-wise details; and

(c) whether there are plans to raise the expenditure on education to 6 per cent of GDP?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN) (a) to (c): A Statement is laid on the Table of the House.

Contents Page

Statement

(a) & (b) Education is in the Concurrent list, and both Central and State/UT Governments share the responsibility for education. Majority of the educational institutions are within the administrative jurisdiction of the States/UTs. The expenditure incurred by the Central Government is about 25% of total government spending on education. At Centre, in addition to the expenditure on education by the M/o Education, the spending of other Ministries/Department on education related activities like training, research, and development etc. also forms parts of the total expenditure on education. Similarly, at State/UT level, the expenditure incurred by the D/o Education as well as spending of other Departments on education related activities forms the total spending on education at the State/UT level.

The budget allocation for Ministry of Education in Union Budget as a percentage of GDP of the country is as under:

Budget Allocation of M/o Education as percentage of GDP

Year	Budgeted Expenditure (In Rs. Crores)	Actual Expenditure (In Rs. Crores)	Budgeted Expenditure as % of GDP
2021-22	93,224	80,830	0.4
2022-23	1,04,278	97,885	0.4
2023-24	1,12,899	1,01,362	0.4

However, since the total spending on education also includes the expenditure by other Department on education at Centre and expenditure on education by all States/UTs (both by their D/o Education and other Departments), so for a comprehensive understanding of education expenditure in India, it is essential to consider contributions from all relevant Ministries and Departments at both the Central and State/UT levels.

As per latest “Analysis of Budgeted Expenditure on Education 2019-20 to 2021-22”, the budget expenditure on Education for Centre/States/UTs (All Ministries and All Departments) is and their percentage share in GDP for year 2021-22 is as under:

Total Budget Allocation on Educations as percentage of GDP for 2021-22

Details	States/UTs	Centre			Centre & States/ UTs
		Ministry of Education	Other Ministries	Total	
Expenditure (Rs. In Crore)	7,28,707	93,224	1,45,250	2,38,469	9,67,177
% Share of GDP	3.1	0.4	0.62	1.02	4.12

(c) National Education Policy 2020 (NEP 2020) unequivocally endorses and envisions a substantial increase in public investment in education by both the Central Government and all State Governments to reach 6% of GDP. As far as Ministry of Education is concerned, there has been increase in budget allocation from Rs. 93,224 crore (2021-22) to Rs. 1,12,899 crore (2023-24), which is around 21.1 % increase. As per latest "Analysis of Budgeted Expenditure on Education 2019-20 to 2021-22", total expenditure on education (including all Central Ministries and all States/UTs) as percentage of GDP stands at 4.12% (for the year 2021-22).

DR. V. SIVADASAN: Sir, I am expecting an answer from the hon. Minister. He is an experienced person. CSIR UGC NET Junior Research Fellowship is a big hope for science students preparing for research. In 2019, 4,622 fellowships were awarded. But in 2020, the number of fellowships was decreased to 2,247. In 2021, it was again reduced to just 1,927. In 2022, the number of JRF awarded was only 969. The explanation given is that the number of fellowships came down during this period due to COVID.

MR. DEPUTY CHAIRMAN: Please put the question.

DR. V. SIVADASAN: Surprisingly, even after COVID, the number of JRF in 2023 is only 2,646. The amount of fellowship is supposed to increase every year but things are in opposite direction.

MR. DEPUTY CHAIRMAN: Please be brief.

DR. V. SIVADASAN: Sir, it is affecting the entire education sector. The students, including research scholars, are worried about their future.

MR. DEPUTY CHAIRMAN: Please be brief.

DR. V. SIVADASAN: Does the Ministry of Education have any plan to increase the number of fellowships and amount of scholarship in the education sector?

SHRI DHARMENDRA PRADHAN: Mr. Deputy Chairman, Sir, I am happy to answer my learned Member's specific query but what he has asked is not exactly related to the main question. Right now, I don't have exact statistics about allocation of CSIR NET number. Certainly, I will get back to him. I am assuring him and I am happy to answer this question. The House must appreciate that the Government, led by Prime Minister Modi, is giving emphasis to research. Under the recommendation of the National Education Policy 2020, recently, none else than the hon. Prime Minister himself presided over the Anusandhan National Research Foundation. Every year, not only through Education Department pipeline, but through other different Ministries' pipeline, things are done. I would cite one example for greater understanding. Today, our educational institutions are quite capable of achieving greater heights through cutting edge research. 5G and towards 6G is our indigenous technology, which is already on the table and is already under implementation by an Indian company, which is developed by six prestigious Indian institutions like IITs and C-DAC. All this fund is coming from the Ministry of Electronics and Information Technology. So, in India, our expenditure in R&D is increasing every year and on the specific issue of CSIR NET numbers, I will get back to my friend, Dr. V. Sivadasan.

DR. V. SIVADASAN: My second question is regarding the National Education Policy. Kothari Commission had suggested that the Union Government should allocate minimum six per cent of GDP and ten per cent of the total Budget for education sector. But, till now, it is only a dream for the nation. M.Tech. scholarship is Rs.12,400 per month for those who qualify GATE exam in Centrally funded technical institutions. It has not been revised for the last ten years, but their academic expenditure, hostel expenses and various fees have increased. So, the question is: Has the Government any plan to increase the scholarship of the students in IITs, NITs

and other Central education institutions? Will you provide free hostel facility to students? This is my question.

SHRI DHARMENDRA PRADHAN: Mr. Deputy Chairman, Sir, National Education Policy 2020 has recommended spending six per cent of GDP on education. Today, our total expenditure is around 4.12 per cent. This is the current number. Education is in the Concurrent List. There are spending by States and Union Territories, spending by Education Ministry and also spending by other Ministries like Shri Jagat Prakash Nadda is in charge of health sector and medical education sector. Also, there is the Department of Pharmaceuticals. It is spending substantially in medical education and pharmaceutical education. We can put this together. In response to the previous supplementary, I have assured the House that every year our Budget size is increasing and our spending on education is increasing. ...(*Interruptions*)... Mr. Jha, please cooperate. ...(*Interruptions*)... I know that he is a learned professor. My friend, Dr. Sivadasan, tentatively, I am saying that your information is inadequate. I can supplement with proper information regarding IITs and other research information.

श्री संजय सिंह: सर, मेरा प्रश्न यही था कि यदि आप जीडीपी को देखें, तो जीडीपी के हिसाब से तीन वर्षों से लगातार – उनका प्रश्न यही था कि आप जीडीपी का कितना हिस्सा एजुकेशन सेक्टर में दे रहे हैं।

श्री उपसभापति : आपका सवाल क्या है?

श्री संजय सिंह: तीन वर्षों से लगातार 0.4 परसेंट, 0.4 परसेंट, 0.4 परसेंट है। क्या सरकार की इसको आगे बढ़ाने की योजना है? दूसरा माननीय मंत्री जी उस राज्य से...

श्री उपसभापति: माननीय सदस्य आप एक ही सवाल पूछ सकते हैं?

श्री संजय सिंह: सर, मेरा उनसे एक व्यक्तिगत अनुरोध है।

श्री उपसभापति: वह आप अलग से पूछ सकते हैं।

श्री संजय सिंह: सर, मेरा व्यक्तिगत अनुरोध यह है कि Orissa School of Mining Engineering, Keonjhar आपके राज्य का स्कूल है। किस सरकार ने क्या किया, क्या नहीं किया, यह अलग बात

Contents Page

है। मेरा आपसे विनम्र अनुरोध है कि उस कॉलेज के बारे में आप थोड़ा ध्यान दीजिए। वहां से मैंने भी पढ़ाई की है। आप उस राज्य से आते हैं, तो यह मेरा आपसे व्यक्तिगत अनुरोध है।

श्री उपसभापतिः आपका व्यक्तिगत आग्रह माननीय मंत्री जी अलग से देखेंगे। मंत्री जी, आप इनके सवाल का जवाब दीजिएगा।

श्री धर्मेंद्र प्रधानः उपसभापति जी, जो उत्तर हमने दिया है, तो मैं, मेरे मित्र आदरणीय संजय सिंह जी से उसको पढ़ने के लिए अनुरोध करूंगा। सर, जैसा मैंने थोड़ी देर पहले कहा कि जो जीडीपी की कैलकुलेशन होती है, उसमें राज्यों के खर्चे, यूनियन टेरेटरी के खर्चे, शिक्षा विभाग के खर्चे और अन्य विभागों के खर्चे होते हैं। भारत सरकार में दस विभाग हैं। यहां आदरणीय ललन सिंह जी बैठे हैं, तो एजुकेशन के ऊपर उनके विभाग के भी खर्चे हैं। एजुकेशन विभाग के ऊपर रूरल डेवलपमेंट के खर्चे हैं, आई एंड बी मिनिस्ट्री के खर्चे हैं, वित्त विभाग के खर्चे हैं, तो इन सबको मिलाकर एजुकेशन मिनिस्ट्री के हिस्से में 0.4 परसेंट है, लेकिन भारत सरकार के अन्य विभाग और राज्यों के विभाग मिलाकर जीडीपी की कैलकुलेशन होती है, जिसके बाद मैंने कहा कि 2021-22 में यह कैलकुलेशन 4.12 है। जो बजट analysis होता है, वह दो साल का छोड़कर, पिछले तीन साल का analysis होता है। मेरे ख्याल से जो संख्या आगे आएगी, वह और बढ़ेगी। मैं माइनिंग स्कूल, क्योंझर के ऊपर संजय जी की संवेदनशीलता को जानता हूं। वहां पर इंजीनियरिंग कॉलेज हो गया है, वहां एक यूनिवर्सिटी भी आ गई है। निश्चित रूप से मैं ओडिशा के माननीय मुख्य मंत्री जी को संजय सिंह जी की इस भावना से अवगत कराऊंगा।

SHRI TIRUCHI SIVA: Sir, the Minister very happily said that the total percentage is 4.12 per cent. The Ministry of Education and other Ministries constitute only 1.02 per cent and the States contribute 3.1 per cent. So, more share is from the State Governments. He told that there is an increase of 21.1 per cent. But the percentage increase in the amount allocated, if GDP increases automatically, the amount is also...

MR. DEPUTY CHAIRMAN: Your question please.

SHRI TIRUCHI SIVA: Sir, my question is this. What are the plans Ministry has to address the significant digital internet access gap and infrastructure gap in the schools? What are the steps you have taken to ensure equitable access in Government schools because now only 26 per cent of the schools have desktop facility and 34 per cent have internet access? So, what are the plans that you have?

Contents Page

SHRI DHARMENDRA PRADHAN: Sir, I am afraid, the statistics given by my learned senior colleague Siva*ji* are not updated a little bit. I would inform him exactly regarding the internet penetration and digitalization of the schools. I think, it is little bit more than that. But regarding creating a new bridge of technology, new approach of education to school students, this is a priority subject. There is unanimity within all the States and Union Government and all the Departments. We are on the same page. We have to achieve the target of 2047. India has to be a knowledge-based economy. A knowledge-based economy would start from its youngsters, from its campuses, from its schools and India, as a team, is committed. I am thankful to all the provincial Governments. We may have some different political tones but there is unanimity to achieve the greater height. Certainly, I am assuring this august House that with our collective effort, we would achieve that height.

श्री मिलिंद मुरली देवरा: उपसभापति जी, एक बात कोविड के दौरान स्पष्ट हुई थी कि जिन बच्चों के घरों में टैबलेट या स्मार्ट फोन नहीं था, वे एजुकेशन में बहुत पीछे रह गए। गर्वनमेंट और खासकर इस मंत्रालय के एक नेशनल एचीवमेंट सर्वे, 2021 में, they have found that almost a quarter of households in India do not have smart phones and devices at their home to facilitate e-learning. मैं सबसे पहले माननीय मंत्री जी को धन्यवाद देना चाहता हूं कि एनईपी 2020 में डिजिटल लर्निंग के लिए, डिजिटल लर्निंग को बढ़ावा देने के लिए एक बहुत ही महत्वपूर्ण प्रावधान है। But I would just like to ask very briefly: What are the Ministry's plans to encourage more digital learning, to ensure that every home has a digital device so that no child gets left behind?

श्री धर्मेंद्र प्रधान: महोदय, मेरे मित्र मिलिंद मुरली देवरा जी ने आज एक अच्छी बात याद दिलाई है। उन्होंने आज नेशनल एसेस्मेंट सर्वे, 2021 के बारे में याद दिलाया है।

श्री उपसभापति: धर्मेंद्र प्रधान जी, 1.00 बज रहा है।

श्री धर्मेंद्र प्रधान: महोदय, 4 दिसंबर, 2024, यानी आज ही के दिन एसेस्मेंट सर्वे हो रहा है। मैं माननीय सदस्य को एश्योर करता हूं कि आने वाले दिनों में डिजिटल एजुकेशन में भी निश्चित रूप से अच्छे नतीजे आएंगे।

MR. DEPUTY CHAIRMAN: Hon. Members, the House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

The House then adjourned for lunch at one of the clock.

2.00 P.M.

The House reassembled after lunch at two of the clock,
MR. CHAIRMAN *in the Chair.*

SUO- MOTO STATEMENT BY MINISTER

Recent developments in India's relations with China

MR. CHAIRMAN: Statement by Minister, Shri S. Jaishankar.

श्री जयराम रमेश (कर्नाटक): सर, एक सवाल है। आप यह बता दीजिए कि क्या स्टेटमेंट पर क्लेरिफिकेशन लिया जा सकता है या नहीं?

MR. CHAIRMAN: I will ask Shri Jairam Ramesh. He is a very experienced parliamentarian.

SHRI JAIRAM RAMESH: Sir, it is allowed in Rajya Sabha. That is why I am asking.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. JAISHANKAR): Sir, I rise to apprise the House of some recent developments in the India-China border areas and their implications for our overall bilateral relations. The House is aware that our ties have been abnormal since 2020, when peace and tranquillity in the border areas were disturbed as a result of Chinese actions. Recent developments that reflect our continuous diplomatic engagement since then have set our ties in the direction of some improvement.

The House is cognizant of the fact that China is in illegal occupation of 38,000 sq.km. of Indian territory in Aksai Chin as a result of the 1962 conflict and events that preceded it. Furthermore, Pakistan illegally ceded 5,180 sq. km. of Indian territory to China in 1963, which has been under its occupation since 1948. India and China have

held talks for multiple decades to resolve the boundary issue. While there is a Line of Actual Control (LAC), it does not have a common understanding in some areas. We remain committed to engaging with China through bilateral discussions to arrive at a fair, reasonable and mutually acceptable framework for a boundary settlement.

Hon. Members would recall that the amassing of a large number of troops by China along the Line of Actual Control (LAC) in Eastern Ladakh in April/May, 2020 resulted in face offs with our forces at a number of points. The situation also led to disruption of patrolling activities. It is to the credit of our armed forces that despite logistical challenges and the then prevailing Covid situation, they were able to counter-deploy rapidly and effectively.

The House is well aware of the circumstances leading up to the violent clashes in Galwan Valley in June, 2020. In the months thereafter, we were addressing a situation that had seen not only fatalities for the first time in 45 years, but also a turn of events serious enough for heavy weaponry to be deployed in close proximity of the LAC. While a determined counter-deployment of adequate capability was the Government's immediate response, there was also the imperative of a diplomatic effort to defuse these heightened tensions and restore peace and tranquillity.

Sir, the contemporary phase of our ties with China dates back to 1988, when there was a clear understanding that the Sino-Indian boundary question will be settled through peaceful and friendly consultations. In 1991, the two sides agreed to maintain peace and tranquillity in the areas along the LAC pending a final settlement of the boundary question. Thereafter, in 1993, an agreement was reached on the maintenance of peace and tranquillity along the LAC. Subsequently in 1996, India and China agreed on confidence building measures in the military field.

In 2003, we finalised a Declaration on Principles for our Relations and Comprehensive Cooperation, which included the appointment of Special Representatives. In 2005, a protocol was formulated on Modalities for the Implementation of Confidence Building Measures in the Military Field along the LAC. At the same time, the Political Parameters and Guiding Principles for the settlement of the boundary question were also agreed upon.

In 2012, a Working Mechanism for Consultation and Coordination (WMCC) was established. A year later in 2013, we reached an understanding on border defense cooperation as well. Hon. Chairman, Sir, the purpose of my recalling these agreements is to underline the elaborate nature of our shared efforts to ensure peace

Contents Page

and tranquility in the border areas. And to emphasize the seriousness of what its unprecedented disruption in 2020 implied for our overall relationship.

The situation arising after our counter-deployment called for a multiple set of responses. The immediate priority was to ensure disengagement from friction points so that there would be no further untoward incidents or clashes. This has been fully achieved, as I will explain. The next priority will be to consider de-escalation, that would address the massing of troops along the LAC with associated accompaniments. It is also evident that the management of border areas will require further attention in the light of our recent experiences.

In all of this, we were and we remain very clear that three key principles must be observed under all circumstances: (i) both sides should strictly respect and observe the LAC, (ii) neither side should attempt to unilaterally alter the status quo, and (iii) agreements and understandings reached in the past must be fully abided by their entirety.

Hon. Members would also appreciate that as a result of the sustained tension and specific developments in the border areas, our overall relationship with China was bound to be impacted adversely. In the new circumstances, it was obviously not possible to continue the normal exchanges, interactions and activities as in the past. In this regard, we made clear that the development of our ties was contingent on the principles of mutual sensitivity, mutual respect and mutual interest.

Sir, throughout this period, hon. Members would also be aware that the Government had publicly maintained that India-China relations cannot be normal in the absence of peace and tranquility in the border areas. The combination of a firm and principled stance on the situation in the border areas as well as our clearly articulated approach to the totality of our ties have been the foundation of our engagement with China in these last four years. We have been very clear that the restoration of peace and tranquility in the border areas would be the basis for the rest of the relationship moving forward.

Since 2020, our engagement was, therefore, focused on that objective. This took place at various levels involving different arms of the Government. I myself have had many meetings with my Chinese counterpart, as indeed has my senior colleague, Raksha Mantri*ji*. Our NSA had also engaged his Chinese counterpart, both being the special representatives on the boundary question.

More detailed discussions were conducted by the Working Mechanism for Cooperation and Coordination, (WMCC), in India-China Border Affairs at the

Contents Page

diplomatic level. Its military counterpart was the Senior Highest Military Commanders Meeting Mechanism (SHMC). The interactions were naturally tightly coordinated with the combined presence of both the diplomatic and military officials. Since June 2020, 17 meetings of the WMCC were held and 21 rounds of the SHMC have taken place.

So, in that background, Sir, I would like to inform the House today about the agreement reached on 21st October 2024 regarding Depsang and Demchok. The twin considerations of an unstable local situation and an impacted bilateral relationship were clearly the drivers for the most recent endeavors to conclude the disengagement. These two areas have been the focus of our discussions in WMCC and SHMC with the Chinese side since September 2022, when the last disengagement agreement was concluded at Hot Springs area. In the lead up to the October 21, 2024 agreement, I had discussed both the specific disengagement issue as well as the larger relationship with my counterpart, Foreign Minister, Wang Yi in Astana on 4th July and Vientiane on 25th July. Our National Security Advisor and his Chinese counterpart also met in St. Petersburg on 12th September. The problem in these two areas pertained primarily to obstructions of our long-standing patrolling activity.I n Demchok, there was also the question of access by our nomadic population to traditional grazing grounds, as well as to sites of significance to local people.

As a result of this recent understanding arrived at after intensive negotiations, resumption of patrolling to the traditional areas is underway. It was initially tested by sending out patrols for verification of disengagement on ground and is being followed up by regular activities as per the agreed understanding.

Following the October 21 understanding, Prime Minister and Chinese President, Xi Jinping, had a meeting on the sidelines of the BRICS Summit in Kazan on October 23, 2024. They welcomed the understanding and directed the Foreign Ministers to meet and stabilize and rebuild bilateral relations. The Special representatives were also to oversee the management of peace and tranquillity in the border areas besides exploring a fair, reasonable and mutually acceptable solution to the boundary question.

In pursuance of that, I held discussions with Foreign Minister, Wang Yi, again on the sidelines of the G20 Summit in Rio de Janeiro on November 18, 2024.

Sir, Raksha Mantri*ji* has also met the Chinese Defence Minister, Dong Jun, at the ASEAN Defence Ministers' (ADMM+) Meeting in Vientiane on November 20, 2024. The two Ministers discussed progress on the recent agreement on

Contents Page

disengagement, the need to address de-escalation along the LAC, and the requirement to strengthen Confidence Building Measures (CBMs). They agreed on the importance of continuing meetings and consultations at various levels.

The House will remember that the October 21, 2024 Agreement is the latest in a series of understandings in regard to the resolution of the situation in various friction points in Eastern Ladakh. In the aftermath of the events of May-June, 2020 and the initial disengagement in Galwan Valley in July, 2020, there was a Foreign Ministers' meeting in Moscow on 10th September 2020.

At that time, the Government's position was underlined that the immediate task was to ensure a comprehensive disengagement of troops in all the friction areas. It was also emphasized that the large concentration of troops along the LAC was not in accordance with the 1993 and 1996 Agreements, and that the Indian side would not countenance any attempts to change the *status quo* unilaterally. We also expected that all agreements and protocols, pertaining to the management of the border areas would be scrupulously followed.

Sir, the disengagement has now been achieved in full in Eastern Ladakh through a step-by-step process, culminating in Depsang and Demchok. With the task of disengagement completed, it is now our expectation that discussions would commence in regard to the remaining issues that we had placed on the agenda.

For the benefit of hon. Members, I wish to flag for your attention the previous positions articulated in Parliament previously by the Government on this issue. On 15th September, 2020, *Raksha Mantriji* had made a detailed statement on Chinese attempts to transgress the LAC and the appropriate response given by our armed forces. On 11 February, 2021, *Raksha Mantriji* again briefed the House about the agreement on disengagement in the North and south banks of Pangong Lake.

Thereafter, in August 2021, a third phase of disengagement took place in the area of Gogra, whereby troops would henceforth be in their respective bases. The next step took place in September, 2022, which pertained to the Hot Springs area. Again, forward deployments ceased in a phased, coordinated and verified manner, resulting in the return of troops to their respective areas. The most recent October 21, 2024 agreement comes in the wake of the earlier disengagements. It completes the first phase that was agreed to in Moscow in September, 2020.

As Members are aware, there is a long history of frictions, transgressions and face-offs in several sectors of the India-China border. This goes back to Barahoti from 1954, to Longju in 1959, to Sumdorong Chu from 1986 to 1995, and Depsang in

Contents Page

2013, amongst others. In the past, earlier Governments have agreed to a range of steps to diffuse situations that have arisen at different times, including offers from our side, to create demilitarized zones, limited non-patrolling zones, relocation or withdrawal of posts, disengagement of troops and dismantlement of structures. Different locations have seen different solutions being examined.

Where the October 2021 understanding is concerned, our objective has been to ensure patrolling, as in the past, to the relevant patrolling points, as well as the resumption of grazing by our civilians, as per long-standing practice. This is indeed what we have agreed upon in regard to Depsang and Demchok.

In a few other places where friction occurred in 2020, steps of a temporary and limited nature were worked out, based on local conditions to obviate the possibility of further friction. This, I must stress, applies to both sides and can be revisited as the situation demands. In that sense, our stance has been resolute and firm and serves our national interests fully.

The ensuring of our national security in this manner is the result of cumulative and coordinated endeavors of many parts of the Government, obviously centred around defence and security forces. Indeed, the competence and professionalism of our services in this period was displayed in our speedy and effective counter-deployment. In the negotiations with China, the defence and diplomatic arms worked in lockstep to ensure that our national interests were comprehensively met.

In that context, the House would also recognize that there has been a significant improvement in the border infrastructure, which has made such effective counter-deployment possible. This is reflected, amongst others, in the increase of border infrastructure allocations in the last decade. The Border Roads Organization alone has incurred three times the expenditure level of that a decade ago. Whether it is the length of the road network, of bridges, or of the number of tunnels, there has been a substantial increase over the earlier period.

Notable milestones in recent years include the Atal Tunnel to Lahaul Spiti, the Sela and Nechiphu Tunnel to Tawang, the Umling La Pass Road in Southern Ladakh, and the extended opening of the Zojila access. Work is progressing on some strategically important roads and airfields in Ladakh. The adoption of new technologies in high-altitude, remote, inaccessible, and permafrost areas has also been significant. All of this, Sir, reflects the Government's firm commitment to protecting our borders and ensuring that the Armed Forces get the facilities and the logistical support that they deserve.

Contents Page

Finally, let me share with hon. Members our expectations regarding the direction of ties with China in the near future. Our relationship has progressed in many domains, but was obviously negatively affected by recent events. We are clear that the maintenance of peace and tranquillity in border areas is a prerequisite for the development of our ties. In the coming days, we will be discussing both, de-escalation as well as effective management of our activities, in the border areas.

The conclusion of the disengagement phase now allows us to consider other aspects of our bilateral engagement in a calibrated manner, keeping our national security interests first and foremost. In my recent meeting with Foreign Minister Wang Yi, we reached an understanding that the special representatives and the Foreign Secretary-level mechanisms will be convening soon.

So, Sir, let me conclude by thanking hon. Members for their attention and, I am confident that the Government has the full support in addressing the complexities of this important relationship.

MR. CHAIRMAN: Shri Piyush Goyal to move a motion for consideration of the Boilers Bill 2024. *...(Interruptions)...* Piyush*ji,* just one second. *...(Interruptions)...* Hon. Members, would you listen to me now, please? I am saying that there are some issues that have special attention; so, there need not be anything like this. Rule 251 of Rules of Procedure and Conduct of Business in the Council of States, evolved by us, says, A Statement may be made by a Minister on a matter of public importance with the consent of the Chairman, but no question shall be asked at the time the Statement is made. *..(Interruptions)...* I am fully aware that there are instances but in this case I find it expedient. *..(Interruptions)...* Because I feel so. Now, hon. Minister, Shri Piyush Goyal. *..(Interruptions)...*

SHRI JAIRAM RAMESH (Karnataka): Sir, clarifications. *..(Interruptions)...*

MR. CHAIRMAN: Mr. Piyush Goyal. ...*(Interruptions)...* Nothing else is going on record. ...*(Interruptions)...* Nothing is going on record. *..(Interruptions)...*

(At this stage, some hon. Members left the Chamber.)

Contents Page

GOVERNMENT BILL

The Boilers Bill, 2024

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL): Sir, I move:

That the Bill to provide for the regulation of boilers, safety of life and property of persons from the danger of explosions of stream-boilers and for uniformity in registration and inspection during manufacture, erection and use of boilers in the country and for matters connected therewith or incidental thereto.

The question was proposed.

MR. CHAIRMAN: I now call upon the Members whose names have been received for participation in the discussion. Shri Neeraj Dangi. *..(Interruptions)..* Shri Brij Lal.

श्री बृज लाल (उत्तर प्रदेश): माननीय सभापति महोदय, आज इस उच्च सदन में 'The Boilers Bill, 2024' लाया गया है। जो पुराना एक्ट था, वह 101 वर्ष पहले 1923 में बना था और उसमें 2007 में संशोधन हुआ था, लेकिन जो नई परिस्थितियाँ आईं...

OBSERVATIONS BY THE CHAIR

श्री सभापति: Hon. Members, time and again, I have invited your attention, I have invited your indulgence that we are being watched by the entire nation. And, our demeanour is causing a serious dilution of the institution, an institution meant for debate is not having it and, therefore, getting into irrelevance. The rule on a Statement is explicit. The hon. Minister, in detail, has taken the House in confidence. He could be as exhaustive as could be possible. Even on such an issue, the kind of indecorous behaviour I saw, the kind of body language reflected; when I say it every time, it does not earn me any accolades. But, I do it for whose sake? I do it only to restore, hon. Members, your dignity. I want you to kindly contribute and believe in some kind of rules. We have created this House, on occasions when people are

watching us, as something which should not have been. I have no doubt that the Statement of the hon. Minister must have been seen by the entire country. They would be surely taking note of how comprehensive, how exhaustive and how understandingly he has conveyed a point of view. I would request the Members, please interact amongst yourselves outside the House, evolve some kind of a consensus, that there are issues of security, issues of national importance, where we need to exhibit exemplary conduct. Shri Brij Lal, please continue.

GOVERNMENT BILL- *Contd.*

The Boilers Bill, 2024

श्री बृज लालः सभापति महोदय, आपने मुझे बॉयलर्स एक्ट, 2024 पर बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

(**उपसभापति महोदय** *पीठासीन हुए।*)

महोदय, पहला बॉयलर एक्ट 1923 में, यानी 101 वर्ष पहले अंग्रेजों के जमाने में बना था। उसके बाद, वर्ष 2007 में उसमें अमेंडमेंट्स हुए। बॉयलर तमाम इंडस्ट्रीज में प्रयोग होता है। बॉयलर के कई किस्म होते हैं, जैसे- इलेक्ट्रिक बॉयलर, नैचुरल गैस बॉयलर, स्टीम, कंडेंसिंग, कॉम्बो, हॉट वॉटर एंड ऑयल। ये जो तमाम बॉयलर्स हैं, इनमें समय-समय पर जब ऑक्सीजन के संपर्क में, पानी के संपर्क में कोरोजन होता है, तो उनमें एक्सीडेंट्स भी होते हैं। जो पुराना अधिनियम था, उसमें डिजाइन, मैन्युफैक्चरिंग, मेंटेनेंस, इन तमाम चीजों की एडिक्वेट व्यवस्था नहीं थी, इसलिए हमारे यशस्वी प्रधान मंत्री, नरेन्द्र मोदी जी ने इसके जैसे तमाम पुराने कानूनों को बदलने का संकल्प लिया। आज 2,000 से अधिक कानून बदले जा चुके हैं, जो गुलामी के प्रतीक थे।

उपसभापति महोदय, क्रिमिनल जस्टिस सिस्टम को बदलने का सबसे बड़ा निर्णय लिया गया। पुराने आईपीसी, सीआरपीसी और एविडेंस ऐक्ट में से आईपीसी को अंग्रेजों ने 164 वर्ष पहले बनाया था। अभी कल ही माननीय प्रधान मंत्री जी और हमारे गृह मंत्री, अमित शाह जी चंडीगढ़ में थे, जहां क्रिमिनल जस्टिस सिस्टम पर लाइव प्रेजेंटेशन हुआ, जिसे उन्होंने देखा और चंडीगढ़ ऐसा पहला केंद्र शासित राज्य बना, जिसने इसके सभी प्रोविजंस को 100 परसेंट लागू किया है। महोदय, उसी क्रम में इस बॉयलर्स बिल को भी लाया गया है।

Contents Page

महोदय, बॉयलर्स का बहुत महत्व है। चाहे शुगर इंडस्ट्री हो, चाहे थर्मल पावर इंडस्ट्री हो, चाहे हमारा घर हो, यह हर जगह इस्तेमाल होता है। हमारे घर में भी जो हीटर और गीजर हैं, ये सब बॉयलर्स हैं। यह जो बिल लाया गया है, उसके महत्व को समझने के लिए यह जानना जरूरी है कि बॉयलर का सबसे बड़ा एक्सीडेंट 27 अप्रैल, 1865 को हुआ था। सुल्ताना नामक एक जहाज था, जिसमें चार बॉयलर्स थे, जो कि स्टीम इंजन से चलते थे। उन चार बॉयलर्स में से तीन बॉयलर्स फट गए, जिसकी वजह से 1,549 लोग मारे गए थे। यह यूएसए की उस समय की सबसे बड़ी घटना थी।

महोदय, अब मैं अपने देश की कुछ घटनाओं के बारे में बताता हूँ। अभी हाल ही में 6 जुलाई, 2024 को एक घटना नंदी कोऑपरेटिव शुगर मिल, बाबलेश्वर में हुई। इसमें भी बॉयलर फटा, लेकिन वर्कर्स सौभाग्यशाली रहे, क्योंकि वे उस समय नाश्ता कर रहे थे और वे कैजुअल्टी से बच गए। हमारे स्टेट उत्तर प्रदेश के जवाहरपुर शुगर मिल, सीतापुर में भी 15 जनवरी, 2004 को एक बॉयलर ब्लास्ट हुआ, जिसमें तीन लोग मारे गए और पांच लोग घायल हुए। निरानी शुगर फैक्टरी, मुधोल, कर्नाटक में भी एक ऐसा ही ब्लास्ट 17 दिसंबर, 2018 को हुआ, जिसमें चार लोग मारे गए और आठ लोग घायल हुए। इसी तरह, डोम्बिवली, जो संभवतः महाराष्ट्र में ही है, यहां पर 24 मई, 2024 को 8 लोग मारे गए और 62 लोग घायल हुए, जब वहां बॉयलर में एक्सप्लोजन हुआ। नेवेली थर्मल पावर प्लांट में भी एक बॉयलर ब्लास्ट हुआ, जिसमें दो लोग मारे गए और 16 लोग घायल हुए। बॉयलर हमारी सबमरीन्स में भी इस्तेमाल होता है और हमारी शिप्स में भी इस्तेमाल होता है। महोदय, इन सबको देखते हुए आज के युग में सेफ्टी का ध्यान रखा जाए, अच्छी तरह से मैन्युफैक्चरिंग हो, इन सबका समय-समय पर इंस्पेक्शन हो। इन सबको ध्यान में रखते हुए यह जो बिल लाया गया है, इसका मैं स्वागत करता हूं। इसके कुछ salient points हैं, जिनको मैं सदन के समक्ष रखना चाहूंगा।

महोदय, ब्रिटिशर्स के समय दंड पर ध्यान दिया जाता था, लेकिन मोदी सरकार ने तय किया कि ईज़ ऑफ डूइंग बिज़नेस बहुत ज़रूरी है। लोगों में किसी प्रकार का भय न हो, वे बिना किसी भय के काम करें। साथ ही, इसमें penalties भी हैं, लेकिन इसमें penalties को ज्यादातर fine के रूप में किया गया है। कोर्ट में जो मुकदमें चलते थे, समय लगता था, वर्कर्स disturb होते थे, फैक्टरीज़ बंद होती थीं, फैक्ट्रीज़ का तमाम पैसा लगता था, उसको कम करने के लिए इसमें अमेंडमेंट किए गए हैं। इस बिल में उन penalties को आसानी से सुलझाया जा सके, इसका प्रावधान किया गया है।

महोदय, इसके कुछ salient features हैं। The Bill specifies penalties for a range of offences including imprisonment up to two years for making changes to boilers without approval or tampering with the safety valve. यह सबसे महत्वपूर्ण offence है, जिसमें सज़ा का प्रोविज़न किया गया है। Provisions have been made for fines up to one lakh rupees for tampering with the registration number or contravening rules and regulations, other penalties up to five thousand rupees for failing to produce required certificates or failing to report an accident, third party inspection, etc. The Bill

proposes independent third party inspecting authority for inspection and certification purposes. This will ensure transparency. कोई यह आरोप नहीं लगाएगा कि वे तो अपने लोग थे, उन्होंने inspection करके दे दिया। इस नए बिल में जो third party का प्रोविज़न किया गया है, वह स्वागतयोग्य है। इसमें decriminalization के बारे में जैसा मैंने कहा कि तमाम offences हैं और इसमें तमाम लोग हैं, जो MSME में काम करते हैं, उनमें भय न हो, उनमे डर न हो, इसके लिए इसमें किया है – de-criminalization provisions have been incorporated to benefit boiler users including those in the MSME sector. महोदय, सेफ्टी बहुत ज़रूरी चीज़ होती है। जैसा मैं पहले बता चुका हूं कि क्या-क्या बड़े एक्सीडेंट्स हुए हैं, The Bill includes specific provisions to ensure the safety of people working inside a boiler. Talking about competent authority, the Bill defines 'competent authority' as an institution that can grant certificates to welders for welding boilers and boiler components. उसकी वैल्डिंग करने में वैल्डर्स का बहुत बड़ा रोल होता है, लेकिन वे competent हों, वे इस लायक हों, वे इस काम में दक्ष हों, उसके लिए भी इसमें competent authority दी गई है, जो इसको देखेगी कि किस तरह से बायलर बना रहे हैं, कहीं ऐसा बायलर न बन जाए कि वह किसी बड़ी घटना का कारण बने। उसके लिए भी इसमें competent authority का प्रावधान किया गया है। महोदय, सेंट्रल बायलर बोर्ड बना है। The Central Government will constitute a Central Boilers Board to regulate the design, manufacture, erection and use of boiler and boiler components. यह बोर्ड इसलिए बना है कि यह देखे कि जो भी बायलर्स बनें, उनमें design कैसी है --खराब design होगी तो उसके फटने के chances ज्यादा होंगे। उसकी manufacturing कैसे हो रही है, किस तरह का metal इस्तेमाल हो रहा है, क्या उसमें standard metal का प्रयोग हो रहा है या नहीं हो रहा है, किस तरह से उसका erection हो रहा है, किस तरह से उसको स्थापित किया जा रहा है। सिर्फ बायलर्स ही नहीं, उसके components, उसके पाइप्स को भी बोर्ड देखेगा। इसीलिए आप देखेंगे कि शिप में जो पाइप होता है, it is called a seamless pipe, क्योंकि seamless pipe नहीं होगा, तो उसके ज़्यादा फटने का डर होता है। इसीलिए seamless pipe का इस्तेमाल होता है और यह किया गया है, 'The Bill also aims to promote uniformity in the registration and inspection process of boilers'. इस नए बिल में जो पुराने अंग्रेज़ों के कानून को, गुलामी की निशानी को बदला गया है और जो नया बायलर बिल, 2024 आया है। यह देश के लिए बहुत ही आवश्यक बिल है। यह सेफ्टी, सुरक्षा, मैन्युफैक्चर आदि में फायदेमंद साबित होगा। मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूं।

श्री उपसभापति: माननीय नीरज डांगी जी।

श्री जयराम रमेश (कर्नाटक): सर, आपने कहा था ...(**व्यवधान**)...

Contents Page

MR. DEPUTY CHAIRMAN: We are going as per the Business. The next speaker is Shri Neeraj Dangi.

श्री नीरज डांगी (राजस्थान): उपसभापति महोदय, बॉयलर अधिनियम, 1923 को निरस्त करने के लिए बॉयलर विधेयक, 2024 को राज्य सभा में पेश किया गया है। इसमें बताया गया है कि इससे व्यवसाय करने में आसानी होगी, इसलिए इसे तैयार किया गया है। इस विधेयक से एमएसएमई सहित बॉयलर उपयोगकर्ताओं को लाभ होगा, यह दर्शाया गया है, क्योंकि विधेयक में गैर आपराधिकरण से संबंधित प्रावधानों को शामिल किया गया है। बॉयलर अधिनियम, 1923 एक संविधान पूर्व अधिनियम है, जो जीवन और संपत्ति की सुरक्षा से संबंधित है। यद्यपि, बॉयलर अधिनियम, 1923 को वर्ष, 2007 में भारतीय बॉयलर संशोधन अधिनियम, 2007 द्वारा व्यापक रूप से संशोधित किया गया था, जिसमें स्वतः ही थर्ड पार्टी निरीक्षण, अधिकारियों द्वारा निरीक्षण तथा प्रमाणन की शुरुआत की गई थी। ऐसे में एक और विधेयक की आवश्यकता का निश्चित रूप से विश्लेषण होना आवश्यक है। यद्यपि, 2024 के बिल में, 2007 में जो संशोधन किए गए थे, उस बारे में किसी तरह की कोई जानकारी नहीं दी गई है, उसका उल्लेख ही नहीं किया गया है। मैं समझता हूं कि वह गलत है और यह कहना कि सदियों पुराने अधिनियम को ही संशोधित किया जा रहा है। बॉयलरों के लिए एक विशेष केन्द्रीय कानून की आवश्यकता को समझ पाना बहुत ही कठिन है। भले ही विधेयक सरकार की दृष्टि में एक सुधार का विधेयक है, लेकिन मैं समझता हूं कि वास्तविकता कुछ और है। यह पुराने को केवल बदलने के लिए जल्दबाजी में किया गया एक प्रयास है और ऐसा कई अन्य विधेयकों के साथ भी हुआ है। विधेयक की जो आवश्यकता रही है, बॉयलर अधिनियम, 1923 को स्टीम बॉयलरों के विस्फोट के खतरों से व्यक्तियों के जीवन की संपत्ति और उसे सुरक्षा प्रदान करने के लिए अधिनियमित किया गया था। इसमें पूरे भारत में बॉयलरों के संचालन और रख-रखाव के दौरान पंजीकरण और निरीक्षण में एकरूपता हासिल करने का प्रयास किया गया था। बॉयलर विधेयक, 2024 में अधिनियम, 2023 के अधिकांश प्रावधान बरकरार रखे गए हैं। परंतु, बॉयलर, जो सिर्फ एक औद्योगिक उपकरण है, उसके डिजाइन, निर्माण और संचालन को रेगुलेट करने के लिए 2024 में एक अलग कानून बनाने का औचित्य समझ में नहीं आया, क्योंकि जो पुराने प्रावधान हैं, उनको इसमें पूरी तरीके से बरकरार रखा गया है। दुनिया में अन्य देशों तथा दक्षिण अफ्रीका और यूनाइटेड किंगडम ने बॉयलरों के ऊपर भी इस तरह के कानून बनाए थे। इसके बाद बॉयलर रेगुलेशन को व्यापक occupational health and safety laws में शामिल करने के लिए इन कानूनों को निरस्त कर दिया गया था। जापान और जर्मनी जैसे देश भी व्यापक व्यावसायिक सुरक्षा और स्वास्थ्य कानूनों के तहत बॉयलरों को रेगुलेट करते रहे हैं। ऐसे में जहां फैक्ट्रीज़, मैन्युफेक्चरिंग साइट्स, माइन्स, डॉक्यार्ड और कन्स्ट्रक्शन साइट्स जैसे विभिन्न स्थानों में सुरक्षा संबंधित चिंताएं मौजूद हैं, वे विशिष्ट कानूनों से नियंत्रित होते हैं। मैं उदाहरण के लिए बताना चाहता हूं कि फैक्ट्री अधिनियम, 1948 में मशीनरी, लिफ्ट, विस्फोटक या ज्वलनशील गैस और दबाव संयंत्र जैसी वस्तुओं के लिए सुरक्षा मापदण्डों को निर्दिष्ट करने वाला पूरा अध्याय शामिल है। संसद ने व्यावसायिक सुरक्षा, स्वास्थ्य

और कार्य स्थिति संहिता, 2020 पारित कर दिया है, जो इन कानूनों का स्थान लेगा। हालांकि, यह संहिता अभी तक लागू नहीं की गई है। औद्योगिक सुरक्षा और निरीक्षण लंबे समय से राज्यों के कानूनों और श्रम और भारी उद्योग मंत्रालयों का हिस्सा रहे हैं। इन विभागों के पास अच्छी तरह से स्थापित प्रक्रियाएं और नियंत्रण तंत्र मौजूद हैं, जो आसानी से औद्योगिक बॉयलरों का निरीक्षण कर सकते हैं। केवल बॉयलरों के लिए एक अतिरिक्त कार्य बल बनाना और एक सेंट्रल कानून लाना, संसाधनों और कर्मियों की बरबादी हो सकता है, खासकर जब मंत्रालयों में सुरक्षा परतों में निरंतर वैकेन्सीज़ रहती हैं, जिन्हें पूर्ण भी नहीं किया जाता है। यह विधेयक सरकार की जिद और पुराने कानूनों को राज्य सरकार को न सौंपने की मंशा भी व्यक्त करता है। यह सरकार के कोऑपरेटिव फेडरलिज्म के वायदों से दूर भागता है। किसी भी क्षेत्र को संपूर्ण रूप से छूट देना या पूरा पॉवर देना क्या उचित है? बॉयलर अधिनियम, 1923 के तहत राज्य सरकारें अधिनियम के कुछ प्रावधानों के तहत आवेदन से कुछ क्षेत्रों को छूट दे सकती हैं। बॉयलर विधेयक, 2024 इन प्रावधानों को बरकरार रखता है। विधेयक का उद्देश्य बॉयलर संचालन में सुरक्षा सुनिश्चित करना भी है। इससे यह सवाल उठता है कि जहां अधिनियम से पूर्ण छूट प्रदान की जाती है, तब क्या वहां पर सुरक्षा सुनिश्चित की जा सकती है?

महोदय, विधेयक राज्य सरकारों को बॉयलर्स को छूट देने का अधिकार देता है। इसमें पहला बिंदु निर्दिष्ट उपयोगों के मामलों के लिए गर्म पानी की आपूर्ति के लिए और इमारत को गर्म करने के लिए है। दूसरा बिंदु आपातकालीन स्थिति का है। इसके अलावा राज्य उन बॉयलर्स को भी छूट दे सकता है, जहां वह तेजी से औद्योगिक विकास का समर्थन करने के उद्देश्य की आवश्यकता की पहचान करता है और बॉयलर की सामग्री, डिजाइन और निर्माण से संतुष्ट है। इस आधार पर छूट के लिए नियमों के तहत शर्तें निर्दिष्ट की जा सकती हैं।

महोदय, सन 1921 में बनी बॉयलर कानून समिति ने सिफारिश की थी कि बॉयलर कानून पूरे देश में बिना छूट के समान रूप से लागू होना चाहिए। इस समिति की सिफारिशों को ही बॉयलर अधिनियम, 1923 का आधार बनाया गया और इसमें कहा गया था कि छूट के लिए एकमात्र तर्क यह है कि उसे लागू करने में व्यावहारिक चुनौतियां हो सकती हैं, जैसे कि दूरदराज के क्षेत्रों में निषेधात्मक निरीक्षण और लागत। परंतु यह देखा गया है कि ऐसी स्थितियां दुर्लभ हैं और भारत के अधिकांश हिस्सों (उस समय बर्मा को छोड़कर) पर लागू नहीं की जा सकती हैं, इसलिए ऐसे में सरकार के पास असाधारण मामलों में ही किसी क्षेत्र को छूट देने की शक्तियों का प्रस्ताव होना चाहिए।

महोदय, स्ट्रीमलाइनिंग और एफिशिएंसी के समय में हम देखते हैं कि सरकार बॉयलर्स के लिए एक जटिल नौकरशाही तंत्र बनाने के लिए विशिष्ट मंत्रालयों के संस्थानों का एक मिश्रण उपयोग कर रही है। इसकी बजाय सरकार को इन प्रतिक्रियाओं को एकत्रित करने पर ध्यान केंद्रित करना चाहिए, जैसे कि Bureau of Indian Standards (BIS) Section 3(c) of the Bill से संबंधित Heavy Industries vertical को Consumer Affairs मंत्रालय से भारी उद्योग मंत्रालय में स्थानांतरित करना चाहिए।

महोदय, धारा 29 के तहत जुर्माने की मात्रा भी एक महत्वपूर्ण मुद्दा है। हालांकि इसमें जेल की सजा की आवश्यकता है। 1,00,000 रुपये का जुर्माना बहुत छोटी राशि है। हमें एक सख्त तंत्र की आवश्यकता है, क्योंकि औद्योगिक बॉयलर्स की जो लागत है, वह इस जुर्माने से भी अधिक होती है। हालांकि, विधेयक की धारा 28 कानून के उल्लंघन के लिए अभियोजन की मांग करती है। यह विधेयक धारा 33 के तहत मुख्य निरीक्षक की अनुमति की आवश्यकता करके अभियोजन को सेंट्रलाइज करती है, केंद्रित करती है। प्रस्तावित बिल या विधेयक में अपील के मैकेनिज्म का अभाव है। सरकार के निर्णय के विरुद्ध न्यायिक सहारा लेने पर रोक है, जो कि गलत है। अधिनियम में कहा गया कि केंद्र सरकार, मुख्य निरीक्षकों, उप मुख्य निरीक्षकों और निरीक्षकों के अंतिम आदेश होंगे और उन पर किसी भी अदालत में सवाल नहीं उठाया जा सकता है। इस प्रकार एक पीड़ित व्यक्ति को सरकार के फैसले के खिलाफ न्यायिक सहारा नहीं मिलेगा। उसके लिए एकमात्र विकल्प, संविधान के अनुच्छेद 226 के तहत सीधे उच्चतम न्यायालय के अंदर ही रिट दायर करनी पड़ेगी। निरीक्षकों के लिए प्रवेश की शक्तियों के विरुद्ध सेफगार्ड और उपाय स्पेसिफाइड नहीं हैं। बॉयलर अधिनियम, 1923 के तहत एक निरीक्षक के पास अधिनियम के अनुपालन की जांच करने और सुरक्षित करने के लिए किसी परिसर में प्रवेश करने की शक्तियां हैं। विधेयक इस प्रावधान को बरकरार रखता है। समान प्रावधानों वाले कानूनों में ऐसे कार्यों के खिलाफ कोई सेफगार्ड या सुरक्षा उपाय होने चाहे, लेकिन ऐसे सुरक्षा उपाय बॉयलर विधेयक, 2024 में नहीं हैं। इसी प्रकार व्यावसायिक सुरक्षा स्वास्थ्य और कार्य समिति संहिता, 2020 निरीक्षकों की खोज और जब्ती की शक्तियों के लिए बीएनएसएस के तहत सुरक्षा उपायों को भी लागू करता है। 1959 में सुप्रीम कोर्ट ने कहा था चूंकि तलाशी, स्वभाव से अत्यधिक एक मनमानी प्रक्रिया है, इसलिए कानूनों के तहत उन पर कड़ी शर्तें लगाई गई हैं।

महोदय, अनुपालन कम्प्लाएंस का सरलीकरण भी एक महत्वपूर्ण मुद्दा है। स्वप्रमाणन अनुपालन को आसान बनाने और निरीक्षण की आवश्यकता को कम करने के लिए कई राज्यों ने कुछ मामलों में बॉयलर्स के स्वप्रमाणन की अनुमति दी है, जिसमें कर्नाटक, ओडिशा, पंजाब और उत्तर प्रदेश शामिल हैं। गोवा, गुजरात और तमिलनाडु में सभी बॉयलर्स के लिए स्वप्रमाणन शुरू कर दिया गया है। यह विकल्प का उपयोग करके पेश किया गया है। कुछ बॉयलर्स को छूट देने का यह विकल्प राज्य सरकार को अपनी शक्तियों का उपयोग करके वहाँ दिया गया है, जहाँ पर राज्य सरकार ने तेजी से औद्योगीकरण की आवश्यकता की पहचान की है और बॉयलर्स की सामग्री, डिज़ाइन या निर्माण से संतुष्ट है।

यद्यपि उक्त बायलर विधेयक, 2024 छूट देने की इन शक्तियों को बरकरार रखता है, लेकिन यह कानून के तहत एक सुविधा के रूप में स्वप्रमाणन को शामिल नहीं करता है, जो कि आवश्यक है। यह उन अधिकारियों द्वारा निरीक्षण और प्रमाणन के लिए ढांचे को बनाए रखना जारी रखता है, जो या तो राज्य निरीक्षक हैं या कुछ अधिकृत निजी संस्थाएं हैं। ऐसे में अनुमोदन या अप्रूवल के लिए जो समय-सीमा है, उसका भी अभाव देखने को मिल रहा है। वाणिज्यिक एवं उद्योग मंत्रालय ने 2019 में व्यापार करने में आसानी एवं सुधार के लिए अप्रूवल की समय-सीमा को महत्व दिया। केंद्र सरकार द्वारा तैयार बिजनेस रिफॉर्म एक्शन प्लान, 2024 द्वारा राज्यों को सभी

Contents Page

कंप्लायंस के लिए समय-सीमा शुरू करने का सुझाव दिया गया है। यद्यपि, उक्त विधेयक के तहत पंजीकरण, पंजीकरण के नवीनीकरण और अपील जैसी कुछ गतिविधियों के लिए समय-सीमा निर्दिष्ट की गई है, परंतु बायलर्स के निर्माण, निर्माण के लिए निरीक्षण पूरा करने और परिवर्तन व मरम्मत के अनुमोदन के लिए कोई समय-सीमा निर्दिष्ट नहीं की गई है, जो की जानी चाहिए थी। विधेयक में विशेष रूप से यह प्रावधान नहीं है। इनके लिए समय-सीमा नियमों और विनियमों के माध्यम से निर्दिष्ट की जाएगी। इस प्रकार से, यह इनके लिए समय-सीमा को प्रशासनिक विवेक पर छोड़ देता है। बायलर्स का अधिनियम मिनिस्ट्री ऑफ कॉमर्स एंड इंडस्ट्री में कोई स्थान नहीं रखता है, क्योंकि यह बाहरी कानून है। कॉमर्स मंत्रालय की सूची में टी बोर्ड, कॉफी बोर्ड, रबर बोर्ड आदि हैं और बायलर्स भी है। जैसा कि सामान्य ज्ञान कहता है - बायलर्स का इंस्पेक्शन सेक्शन पाँच और रेगुलेशन लोकल और राज्य में इंडस्ट्रियल और हेवी इंडस्ट्री डिपार्टमेंट के द्वारा किया जाना चाहिए, लेकिन दुर्भाग्य से ऐसा नहीं है, उन्हें इसमें शामिल नहीं किया गया है। सामान्य ज्ञान और विधेयकों की वास्तविकता के बीच यह अंतर औद्योगिक आपदाओं को जन्म देता है, जो इस विधेयक के अंदर बहुत बड़ी खामी है, जिसे निश्चित रूप से पूर्ण किया जाना चाहिए था। हमें इसी अंतर को प्रभावी ढंग से पाटना चाहिए, क्योंकि यह कानून केवल बायलर्स को ही प्रभावित नहीं करता है, बल्कि औद्योगिक सुरक्षा के लिए भी अत्यधिक महत्वपूर्ण है। उपसभापति महोदय, मैं समझता हूँ कि इस बिल में इन खामियों को विस्तार से संशोधित किया जाना चाहिए और उसके पश्चात इसे शामिल करते हुए ही पास किया जाना चाहिए, तभी इस विधेयक का औचित्य होगा, बहुत-बहुत धन्यवाद। जय हिंद।

MR. DEPUTY CHAIRMAN: Thank you. Now, Shrimati Mausam B Noor. You have six minutes.

SHRIMATI MAUSAM B NOOR (West Bengal): Sir, today is 4th December. It is a very historic day for the farmers of India. Let me remind the nation that on this day, in 2006, Ms. Mamata Banerjee, began her 26 day *bhookh-hartal* fighting for the rights of the farmers. Thank you for allowing me to put it on record.

MR. DEPUTY CHAIRMAN: Please speak on the subject.

SHRIMATI MAUSAM B NOOR: While I rise to speak on the Boilers Bill, 2024, I would like to point out the issue of how legislation is being passed. In the Seventeenth Lok Sabha, a total of 221 Bills were passed, out of which one-third were passed with less than sixty minutes of discussion! In the Fifteenth Lok Sabha, seven out of ten Bills were sent to the Committees for scrutiny. In the Seventeenth Lok Sabha, only two out of ten Bills were sent for scrutiny!

MR. DEPUTY CHAIRMAN: Please speak on the Bill. ..(Interruptions)... Please sit down.

SHRIMATI MAUSAM B NOOR: Sir, I hope that these numbers improve in the Eighteenth Lok Sabha. Now, coming to this Bill, the safety of those who are handling boilers is very important issue. Just yesterday, four labourers in the Prime Minister's home State of Gujarat, died because of a boiler blast. Thus, safety provisions regarding boilers must be taken seriously. The exemptions provided in the Bill need to be re-examined. The role of private players in such a crucial aspect as certification of boilers must be limited. Sir, I have a genuine question. While 'boilers' fall under the Concurrent List, why is it essential for the Union to introduce this Bill? The Bill replaces legislation enacted before Independence. However, it retains most of its provisions rendering it largely symbolic and lacking substantive impact. Its practical relevance is questionable. It must be noted that the countries like the United Kingdom, Germany, Japan and South Africa have repealed laws specific to boilers and instead regulate them under broader laws on occupational health and safety. What is the need for a separate law on the design, manufacture and operations of boilers, which is just another industrial equipment? Former Chairman of the Economic Advisory Council to the Prime Minister, Mr. Bibek Debroy, had pointed out in a 2019 article, and I quote, “We no longer need amendments to the Boilers Act. We no longer need that specific legislation and the specific entry in the Seventh Schedule. Boilers are only an example. The entire Seventh Schedule needs a relook.” He advocated that the subject should be moved from the Concurrent List to the State List. Sir, while the Bill empowers the State Governments to appoint Chief Inspector, Deputy Chief Inspector and Inspector, it also states that the qualification requirement will be told by the Union. Why, Sir? Don't you trust the States? *

MR. DEPUTY CHAIRMAN: Please speak on the subject. Only that will go on record.

SHRIMATI MAUSAM B NOOR: *

MR. DEPUTY CHAIRMAN: Please speak on the subject. Otherwise, I will move on.

---

* Not recorded.

SHRIMATI MAUSAM B NOOR: Further, Sir, Clause 43 of the Bill should be revisited. Be it a Chief Inspector or a Deputy Chief Inspector, an Inspector or even the Union Government, no one should be outside the scrutiny of the law. The words 'not be called in question in any court' may be problematic. Thus, I request the Union to reconsider it. Coming to the places where boilers are majorly used, it is heart wrenching to see the dip in the manufacturing sector. Sir, in the second quarter, manufacturing grew at mere 2.2 per cent. Electricity, gas, water supply and other utility services grew at only 3.3 per cent at basic prices. The result of it is that the GDP is growing at a speed of just 5.4 per cent, slowest in seven quarters.

MR. DEPUTY CHAIRMAN: Please speak on the subject.

SHRIMATI MAUSAM B NOOR: Retail inflation is at a 14-month high and food inflation is in double digits.

MR. DEPUTY CHAIRMAN: Mausam Noor ji, please speak on this Bill. Otherwise, it will not go, as per the rules. ... *(Interruptions)*... It will not go, as per the rules. You know the rules.

SHRI SAKET GOKHALE (West Bengal): She is connecting, Sir.

MR. DEPUTY CHAIRMAN: No, no. I know, Mr. Gokhale. You please keep silence. Please speak on the subject.

SHRIMATI MAUSAM B NOOR: It is good that we are discussing this Bill today. But we also need to discuss the urgent issues which are plaguing the nation.

MR. DEPUTY CHAIRMAN: Please speak on the subject. Only what you are speaking on the subject will go on the record. Please speak as per the rules. You know the rules.

SHRIMATI MAUSAM B NOOR: Soaring price rise, four out of ten youth unemployed, Manipur violence, funds owed to Opposition States are the issues we need to discuss at the earliest. Thank you, Sir.

Contents Page

MR. DEPUTY CHAIRMAN: Thank you. माननीय सदस्यगण, आप रूल्स जानते हैं। जिस विषय पर बहस हो रही है, आप उसके pros & cons पर बोलें। Please confine yourselves to the specific points. Now, Shri Anthiyur P. Selvarasu. You have five minutes.

SHRI ANTHIYUR P. SELVARASU (Tamil Nadu):[&] Hon. Chairman, Sir, I thank you for giving me this opportunity. I would like to speak against the Boilers Bill, 2024. This legislation focuses on safety and efficiency. At the same time, it undermines the federal principles and the autonomy of states. It is vital to recognize that our Constitution envisions a collaborative federal structure, where states play a significant role in governance.

During the framing of the Constitution, Dr. B.R. Ambedkar said, The basic principle of federalism is that the legislative and executive authority is partitioned between the Union Government and states. This principle is disregarded now. The Union Government assumes control over areas where States have expertise and jurisdiction. The objective of this Bill is to enhance boiler safety and improve inspection mechanisms. The objective may be commendable. But it centralises the authority of the Union Government reducing the role of State Governments. It is unacceptable.

The regulation of boilers falls under the Concurrent List of the Constitution, that is, both the Union and State Governments share equal responsibility. Historically, Tamil Nadu had played a significant role in framing and implementing rules for boiler safety, tailored to the specific needs of their industries. Tamil Nadu has a robust framework to regulate boilers in its thriving textile and manufacturing sectors.

The Bill gives the Union Government sweeping powers, including the authority to set guidelines, enforce licensing mechanisms and oversee inspections. While the intention may be to create a streamlined and efficient system, the practical impact will be a loss of autonomy for the States. Sir, autonomy of states is not merely a matter of governance. If the States are empowered, they can excel in innovation. Centralised decision-making disregards this local expertise. It is not progress; it is backwardness. States must be trusted and supported to lead in areas where they excel.

[&] English translation of the original speech delivered in Tamil.

Imposing a one-size-fits-all approach from the Union Government could stifle innovation and disrupt local industries that rely on customized safety protocols. Furthermore, industries in Tamil Nadu that have long adhered to state-specific regulations might face additional compliance costs and logistical challenges in adjusting to a centrally mandated framework.

Similar overreach can be found in areas such as NEET, the GST regime, environmental regulations, agricultural laws and labour laws. Cooperative federalism is the backbone of our democracy. Such attitude of the Union Government will weaken our democracy.

Another concern is the financial burden this Bill could place on states. Upgrading inspection systems, training personnel and implementing centralised guidelines will require significant resources. Without adequate financial support from the Union Government, States may struggle to meet these requirements.

The Union Government must understand that centralisation is not a solution to every problem. A centralised boiler regulation framework might work in some states but fail in others. Every industry has its own specific requirement. States and industry stakeholder could have been consulted before drafting of this Bill. Policy decisions that impact millions of workers and industries across the country must be taken with transparency and inclusivity. Sir, I would like to remind the words of Mr. C.N. Annadurai, stalwart leader of Tamil Nadu. He had said, “The Union Government must be a facilitator, not a master of State Governments. Unity does not mean uniformity. It is acknowledging diversity. I would like to remind that the Union Government should cherish this legacy of respecting State Governments. With these words, I conclude my speech. Thank you.

SHRI GOLLA BABURAO (Andhra Pradesh): Thank you, Mr. Deputy Chairman, for giving me an opportunity to speak on the Boilers Bill, 2024 that seeks to update and replace the Boilers Act of 1923 to improve the Boilers Safety Regulations, streamline procedures and align with the contemporary industrial practices. While the Bill aims to address critical areas such as safety, decriminalisation of offences and clear regulations, several issues may arise in its implementation and scope. The Bill includes several important definitions like ‘competent authority’, ‘competent person’ and ‘boiler components’, but lacks clarity on the specific criteria for recognizing these authorities. While Clause 6 provides for grant of certificate for welders, it does not specify the detailed qualifications or the procedure for recognising the

competent authorities which could lead to inconsistency across the States. Without clear guidelines, how will these authorities be recognized and monitored? There may be disparities in its implementation across different States leading to regulatory inefficiency and confusion. Clauses 3, 4, 5 and 37 grant significant powers to the Central Government such as establishment of Central Boilers Board and the appointment of technical advisers.

3.00 P.M.

While centralization can ensure uniform standards, it could undermine local governance and responsiveness. State Governments are empowered to appoint inspectors, but control and direction by the Central Government might hinder the flexibility needed to address the regional variations in boiler use, manufacture and safety needs. One-size-fits-all approach may not work in diverse industrial landscapes across the States.

The Bill aims to decriminalize three out of seven offences listed in the old Boilers Act. While decriminalization might reduce judicial burden, there is a concern that it may lead to leniency in enforcing boiler safety regulations, especially in cases where violations could have serious consequences. By shifting certain violations to administrative penalties rather than criminal prosecution, the Bill may inadvertently undermine the seriousness with which boiler safety violations are treated. Particularly in industries that neglect safety standards for economic reasons, this could result in lower complaint rates especially among smaller firms or those in non-regulated sector. While the Bill establishes penalties for violations including fine, imprisonment and tampering penalties, the enforcement mechanisms are not clearly defined. There is also concern over how penalties will be applied and whether they will be sufficiently stringent to deter violations. The application of penalties without clear and structured enforcement framework may lead to inconsistent implementation, particularly in regions with weaker administrative establishments.

Sir, in this context, in Andhra Pradesh, our former Chief Minister had given Rs.1 crore compensation to persons killed in boiler accident. This is a record in the history of Andhra Pradesh. I think it is a record in the history of India. ...(*Interruptions*)... No, no. Our former Chief Minister, Mr. Jagan Mohan Reddy, had given Rs.1 crore compensation. No Chief Minister in India could give that much compensation.

Contents Page

To conclude, while the Boilers Bill, 2024, which seeks to modernize and streamline the regulatory framework for boiler safety, is a much needed reform, several concerns must be addressed to ensure its effectiveness. These include potential ambiguities in the definition of authorities, centralization of powers, inadequate clarity on penalties and enforcement, and the possibility of over-burdening SMEs. Additionally, the Bill could benefit from more detailed industry-specific provisions and stronger emphasis on technological innovation in boiler safety. A more balanced approach to decentralization through guidelines and strengthened enforcement mechanisms will be critical to ensure that the Bill meets its objectives without unintended consequences. With these words, on behalf of the YSR Congress Party, I support the Bill. Thank you.

श्री उपसभापतिः माननीय सदस्यगण, डा. जॉन ब्रिटास को एक कमेटी की मीटिंग में जाना है। अगर आप सब की इजाजत हो, तो मैं पहले उनको आमंत्रित करूँ। ठीक है। डा. जॉन ब्रिटास।

श्री जयराम रमेश : सर, मंत्री जी के बिना बिल पर चर्चा हो रही है! ...(**व्यवधान**)...

DR. JOHN BRITTAS (Kerala): Sir, where is the Minister? ...(*Interruptions*)...

श्री उपसभापतिः मंत्री जी आ रहे हैं। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)... दूसरे कैबिनेट मिनिस्टर हैं। आप नियम जानते हैं। ...(**व्यवधान**)... You had been a Cabinet Minister; you know the rules. Please. ...(*Interruptions*)...

DR. JOHN BRITTAS: Sir, my time!

MR. DEPUTY CHAIRMAN: Yes, it begins now.

DR. JOHN BRITTAS: Sir, I would earnestly wish that the hon. Minister was here. Nevertheless, since this Bill does not have any substance, there is no need of the presence of the hon. Minister here. If you look at the objectives of the Bill, it says that recently the Government of India has initiated a comprehensive examination of pre-constitutional laws. So, the Minister thought that after three criminal Acts, it should be his turn to de-colonise the *kanoon* of this country. So, this Bill is nothing but a smoke. He is adding to the smog, which we are already suffering in Delhi. Sir, I expected the Minister that, at least, he will go by the usual fashion of the BJP

Contents Page

Ministers by naming this Bill in Hindi. I do not know why he has kept it in English here, 'Boilers'. For the benefit of the Minister, I would say that he should have given the title 'वाष्पक विधेयक'. He should do that. He can bring an official amendment. Now, when I say that this Bill does not have any substance, I have substantive points to offer. First of all, this is an old wine in a new bottle. Many of the clauses are more or less the repetition. And, whatever tampering he has done with the Bill is to usurp the powers of the States. I will come specifically to Clause 23, sub-Clause 4. It mandates that the States must follow the Central Government's directions for investigating boiler accidents. Now, Sir, law and order is a State subject under our Constitution, so also a crime, naturally. But this Clause blows the right past the federal principles. How can you supersede the State Government...*(Interruptions)*... This is part and parcel of the law and order which is supposed to be the prerogative of the State Government. Again, Sir, now, it is worse. Clause 25 hands the Central Government the authority to hear second appeals on revisions against decisions made by the State Chief Inspector. Why should a boiler operating within a State have to appeal to Delhi for a resolution? Are the States, certainly, not capable of handling such a small issue? Or, this is yet another attempt to centralize everything in Delhi! Even the meager powers of the State are being usurped into by the so-called Bill. Now, a boiler with no boundaries -- if that wasn't enough, the Bill does not even specify its territorial applicability. Is this a modern law or a colonial relic resurrected with some copy paste errors? Sir, I won't take much time. I would only urge upon the Minister, if the Bill enhances his standing in the Ministry and the BJP, we are for it because he also wants to depict a picture that he is also into the act of decolonizing the laws of this country. Thank you very much, Sir.

श्री उपसभापतिः माननीय सदस्यगण, जिनको भी बैठक में जाना है, वे पहले से इसकी सूचना दें। अगर पहले से सूचना आती है, तो हमें क्रम बनाने में सुविधा होती है। माननीय श्रीमती सुलता देव। आपके पास चार मिनट का समय है।

श्रीमती सुलता देव (ओडिशा): माननीय उपसभापति महोदय, आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए मैं आपका शुक्रगुजार हूँ। यह जो 'बॉयलर बिल, 2024' इस सदन में लाया गया है, यह 100 साल पुराना, यानी 1923 का बिल है, जिसमें 2007 में संशोधन हुआ था। आज इस बिल के ऊपर चर्चा हो रही है। मैं ओडिशा से आती हूँ। पूरे भारत को भी पता चल गया होगा कि ओडिशा एक ऐसा स्टेट है, जो अभी इंडस्ट्रियल हब बन चुका है। मान्यवर नवीन पटनायक जी, जो ओडिशा के मुख्य मंत्री थे और अभी अपोजिशन के लीडर हैं, उन्होंने अपने कार्यकाल में इतने

काम किए कि वहां पर इतनी सारी इंडस्ट्रीज़ आईं और वह एक इंडस्ट्रियल हब बन चुका है। आप राउरकेला देखिए, अनुगुल देखिए, ढेंकानाल देखिए, जाजपुर, कलिंगनगर देखिए, झारसुगुड़ा देखिए, जहां देखेंगे, वहां इंडस्ट्रीज आ रही हैं और वह इंडस्ट्रियल हब बन गया है। मगर जब हम इस बिल की बात करते हैं और इसमें सेफ्टी और सेक्युरिटी की बात देखते हैं, तो हमें लगता है कि वह समय के अनुसार नहीं है। 100 साल के पहले जो था, अगर आज भी वैसा ही होगा, तो इससे कोई फायदा नहीं होगा। जब अंग्रेजों ने यह बिल बनाया था, तब इतने सारी इंडस्ट्रीज़ नहीं थीं, ईज़ ऑफ डूईंग बिजनेस के ऊपर ध्यान नहीं दिया जा रहा था, मगर आज बहुत सारी इंडस्ट्रीज़ आ गई हैं। अभी दिक्कत यह होती है कि फैक्ट्रीज़ में जो बॉयलर लगे होते हैं, उनमें कभी-कभी ब्लास्ट भी होता है और उससे जान-माल का नुकसान भी होता है। अगर हम देखें तो इसमें यह होता है कि वहां की फैक्ट्रीज में जो बॉयलर्स के ऑफिसर्स होते हैं, वे कभी भी बीच-बीच में जाकर इन-टाइम इंस्पेक्शन नहीं करते हैं। सर, जहां पर इंडस्ट्रियल बॉयलर्स लगे होते हैं, वहां जाकर वे कभी इंस्पेक्शन नहीं करते हैं। अगर वे इंस्पेक्शन करते भी हैं, तो वे केवल वहां जाकर आ जाते हैं, जिससे वहां ठीक से इंस्पेक्शन नहीं होता है, जिसके कारण बहुत सारे छोटे-मोटे हादसे हुए हैं। अभी उधर से हमारे एक भाई भी बोल रहे थे कि ओडिशा की शुगर मिल में जब ब्लास्ट हुआ, तो उस समय मजदूर खाने के लिए गए हुए थे, जिसके कारण वे बच गए। इसी तरह, मैं भी बताती हूँ कि वर्ष 2020 में एक क्रूज, जो कि हमारे पारादीप पोर्ट पर ऑयल लेकर आ रहा था, उसमें भी ब्लास्ट हुआ, जिसमें किसी की जान का तो नुकसान नहीं हुआ, लेकिन उसके आसपास के बहुत सारे एरियाज़ प्रभावित हुए, वहां का एन्वॉयरन्मेंट प्रभावित हुआ और लोग पैनिक में रहे। उससे सबसे ज्यादा प्रभावित वहां के सामुद्रिक जीव-जन्तु हुए, जो मरकर पानी के ऊपर फैल गए। जिस तरह, इंसान की जान की कीमत होती है, उसी तरह उनकी जान की भी कीमत है।

एक बार और ऐसी ही बात हुई। आईओसीएल के ऑयल रिफाइनरी प्रोजेक्ट, पारादीप में ही वर्ष 2017 में उसी तरह बॉयलर से ब्लास्ट हुआ। उससे वहां के लोग बहुत प्रभावित हुए, पैनिक में रहे और वहां पर इतना ज्यादा पॉल्यूशन हुआ कि लोगों को सांस लेने में भी तकलीफ होने लगी। इसमें केवल जान-माल के नुकसान की ही बात नहीं है, बल्कि जहां पर ईज़ ऑफ डूइंग बिजनेस की बात हो रही है और हम इंडस्ट्रीज की बातें बोल रहे हैं, वहां इंडस्ट्रीज में जो इंडस्ट्रियल वर्कर्स काम करते हैं, उनकी सेफ्टी और सिक्योरिटी का कोई जिम्मा नहीं लेता है। जो बड़े-बड़े इंडस्ट्रियलिस्ट्स होते हैं, वे केवल अपने बिजनेस में ही मस्त रहते हैं। ये इंडस्ट्रियलिस्ट्स तो अपने बिजनेस और पैसा कमाने में व्यस्त रहते हैं, लेकिन जो बेचारा डेली मजदूर होता है, जो इंडस्ट्रियल वर्कर होता है, अगर उसके साथ कोई प्रॉब्लम हो जाती है, तो ये लोग उसको ठीक से कंपनसेशन नहीं देते हैं और उसकी फैमिली को भी कंपनसेशन नहीं मिलता है। सर, यहां पर मंत्री जी बैठे हैं, मैं आपके माध्यम से उनसे यह रिक्वेस्ट करूंगी कि नियमों में ऐसा प्रावधान होना चाहिए कि कम से कम उनके परिवार को अच्छा कंपनसेशन मिले, उनको हेल्थ इंश्योरेंस मिले, उनको लाइफ इंश्योरेंस मिले और उनके बच्चों की पढ़ाई-लिखाई के लिए उनको सारी सुविधाएं दी जाएं। अगर ऐसा न हो तो फिर इससे कोई फायदा ही नहीं है कि हम आगे बढ़ रहे हैं, मगर लोगों को हम अपने पीछे छोड़ रहे हैं। कुछ लोगों को आगे बढ़ाने और कुछ इंडस्ट्रीज को आगे बढ़ाने के लिए

अगर हम सेफ्टी और सिक्योरिटी को नजरअंदाज कर देंगे, तो कहीं ऐसा न हो कि यह जो बिल आया है, जिसकी हम आलोचना कर रहे हैं, उसकी हम ऐसे ही आलोचना करते रहें और सेफ्टी और सिक्योरिटी पीछे छूट जाए। अभी बताया गया कि जो बॉयलर्स के ऑफिसर्स होते हैं, उनके ऊपर स्टेट गवर्नमेंट के ऑफिसर्स का कोई कंट्रोल नहीं होता, जिसके कारण जब किसी को कोई प्रॉब्लम होती है और उनको बोला भी जाता है, तो वे सुनते नहीं हैं। इसलिए इसमें एक ऐसा रेगुलेशन होना चाहिए कि उनके ऊपर भी निगरानी हो, ताकि वे लोग सेफ्टी और सिक्योरिटी के ऊपर ज्यादा से ज्यादा ध्यान दें। ...(**समय की घंटी**)... सर, मैं कहूंगी कि ह्यूमन लाइफ बहुत इंपॉर्टेंट है और यह बिल तो पास हो जाए, लेकिन कहीं ऐसा न हो कि यह केवल 'Old wine in a new bottle' सिद्ध हो, धन्यवाद।

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश): माननीय उपसभापति महोदय, आपने मुझे बॉयलर्स बिल, 2024 के संबंध में बोलने का अवसर दिया, इसके लिए मैं आपकी आभारी हूँ। मैं इस बिल के समर्थन में बोलने के लिए खड़ी हुई हूँ।

महोदय, बॉयलर्स बिल, 2024 भारत सरकार द्वारा राज्य सभा में पेश किया गया एक महत्वपूर्ण विधेयक है, जो पुराने बॉयलर्स एक्ट,1923 को संशोधित करने तथा उसे और अधिक प्रासंगिक बनाने के लिए प्रस्तावित किया गया है। इस नए बिल का उद्देश्य औद्योगिक और ऊर्जा क्षेत्र में सुरक्षा मानक तथा नियमन को बेहतर बनाना है। महोदय, जब हमारा देश आजादी का "अमृत महोत्सव" मना रहा था, ऐसे अवसर पर हमारे देश के यशस्वी प्रधान मंत्री जी ने गुलामी की निशानी को हटाने के लिए संकल्प लिया था और देश के नागरिकों को विश्वास भी दिलाया था। माननीय प्रधान मंत्री जी ने इसी विश्वास को कायम रखते हुए अपने कार्यकाल में 2,000 से अधिक ऐसे औपनिवेशिक कानूनों को हटाया, जो किसी भी प्रकार से जनहित में नहीं थे।

महोदय, अब मैं इस बिल से होने वाले फायदे के बारे में कुछ बताना चाहती हूँ। यह अतीत की बेड़ियों को हटाने की दिशा में एक कदम है। छोटे व्यवसाइयों के मन से डर को हटाने वाला एक कदम है। इसमें सुरक्षा मानकों में सुधार है, नवीनतम तकनीकों की स्वीकार्यता है, नियमों का सरलीकरण है, प्रवर्तन में लचीलापन है, प्रदूषण नियंत्रण पर ध्यान दिया गया है, नवीन शिक्षा और प्रशिक्षण है, संचालन और रखरखाव की निगरानी है, दंड और जुर्माने का भी प्रावधान है।

महोदय, यह विधेयक 'बायलर एक्ट, 1923' से बेहतर क्यों है, उसे भी मैं बताना चाहती हूं। इसमें सुरक्षा मानक और निरीक्षण प्रक्रिया में सुधार, प्रवर्तन में लचीलापन, टेक्नोलॉजी का समावेश, प्रशिक्षण और प्रमाणन, प्रदूषण नियंत्रण और नियामक में सुधार है।

महोदय, अब मैं निष्कर्ष बताना चाहती हूं। बायलर बिल, 2024 का उद्देश्य पुराने एक्ट, 1923 की तुलना में औद्योगिक सुरक्षा, पर्यावरणीय प्रभाव और प्रौद्योगिकी में हुए बदलावों को ध्यान में रखते हुए बायलर के संचालन को अधिक सुरक्षित और कुशल बनाना है। इसके द्वारा बायलर से जुड़ी प्रक्रियाओं की निगरानी, संचालन और रखरखाव को आधुनिक बनाकर उद्योगों को अधिक स्थिरता और सुरक्षा प्रदान की जाएगी।

महोदय, सुरक्षा मानकों में सुधार को लेकर मैं आपको एक उदाहरण बताना चाहती हूं। पहले एक उद्योग में बायलर की एक बड़ी पाइपलाइन लीक हो जाती थी, उससे विस्फोट का खतरा हो जाता था। पुराने एक्ट, 1923 में बायलर का निरीक्षण और मरम्मत करने की प्रक्रिया काफी लम्बी और जटिल थी, जिससे दुर्घटनाएं होती थीं। आपने देखा होगा कई बार हमको सुनने को मिलता था कि अमुक पाइपलाइन लीक हो गई, अमुक घटना घट गई, बायलर फट गया, बहुत सारे मज़दूर मर गए, बहुत सारे लोग मर गए। हमारे देश में ऐसी घटनाएं हुआ करती थीं। नए बिल के तहत 2024 के बायलर बिल में बायलर की निगरानी के लिए डिजिटल और स्मार्ट सेंसर की व्यवस्था की जाएगी, जो लीक और अन्य ख़तरों की पहचान पहले से कर सकेंगे। जैसे ही कोई समस्या होगी, सिस्टम अलर्ट भेजेगा और विशेषज्ञों को समय रहते सूचित किया जाएगा। इससे सुरक्षा मानकों में सुधार होगा और दुर्घटनाओं के जोखिम को कम किया जाएगा। ऐसा हो जाने से जिन लोगों की अकाल मृत्यु हो जाती थी, उनको अकाल मृत्यु से बचाने का एक बहुत बड़ा कदम है।

महोदय, नवीनतम तकनीकों के समावेश की बात करूं तो एक पावर प्लांट में पुराने डिज़ाइन के बायलर्स का इस्तेमाल हो रहा है, जो न केवल ऊर्जा की अधिक खपत करते हैं, बल्कि इनकी निगरानी भी मुश्किल होती है। पुराने एक्ट में बायलर्स के लिए रखरखाव की मानक प्रक्रियाएं बहुत सामान्य थीं। मान्यवर, नए बिल के तहत क्या है, मैं वह बताना चाहती हूं।

अब 2024 के बिल में यह व्यवस्था की गई है कि बायलर्स के लिए उच्चतम तकनीकी मानकों का पालन किया जाए। जैसे, बायलर में स्मार्ट मीटरिंग और आटोमेटेड मॉनिटरिंग सिस्टम लगाए जाएंगे, जिससे उनकी कार्यक्षमता को सही तरीके से ट्रैक किया जा सकेगा। इससे ऊर्जा की खपत कम होगी और दक्षता बढ़ेगी। उदाहरण के लिए, अगर बायलर में ऊर्जा की खपत अत्यधिक बढ़ जाए, तो सिस्टम उसे तुरंत नोटिस करेगा और नियंत्रण कक्ष को अलर्ट करेगा। इससे हमारा सबसे बड़ा फायदा यह होगा कि हमारी बिजली की खपत कम होगी। बिजली के क्षेत्र में हम बचाव कर सकेंगे।

महोदय, प्रदूषण के बारे में कहना चाहूंगी कि प्रदूषण नियंत्रण करना हमारी सबसे बड़ी ज़िम्मेदारी है। सरकार का पूरा फोकस है कि प्रदूषण को कैसे कम किया जा सके। एक प्रमुख औद्योगिक क्षेत्र में एक फैक्ट्री में पुराने बायलर का इस्तेमाल हो रहा है, जिससे पर्यावरण पर अत्यधिक प्रदूषण का प्रभाव पड़ता है। पुराने एक्ट में प्रदूषण नियंत्रण के सख्त उपाय नहीं थे। अब नए बिल के तहत कौन से सख्त उपाय किए गए हैं, उनके बारे में मैं बताना चाहती हूं। 2024 के बायलर बिल में यह प्रावधान है कि सभी बायलर्स को ग्रीन टेक्नोलॉजी और कम प्रदूषण उत्सर्जन वाले मानकों के अनुसार अपडेट किया जाए। उदाहरण के लिए, यदि कोई बायलर CO2 या अन्य प्रदूषणकारी गैसों का अत्यधिक उत्सर्जन करता है, तो उसे तुरंत बदलने या सुधारने के निर्देश दिए जाएंगे। इससे उद्योगों के प्रदूषण को नियंत्रित किया जा सकेगा और पर्यावरण पर इसके नकारात्मक प्रभाव को कम किया जाएगा। इसके हो जाने से जो हमारे प्रदूषण को खराब करने में ये मानक काम करते थे, उसको रोकने का एक बहुत बड़ा उपाय किया गया है।

महोदय, नए बिल के तहत 2024 के बायलर बिल में बायलर ऑपरेटरों के लिए प्रमाणन और प्रशिक्षण के नए मानक तय किए गए हैं। अब केवल वे ही लोग बायलर का संचालन कर सकेंगे, जिनके पास मान्यता प्राप्त प्रशिक्षण और प्रमाणपत्र होंगे। उदाहरण के लिए, यदि कोई ऑपरेटर बायलर की मरम्मत या संचालन में लापरवाही करता है, तो सबसे पहले उसका लाइसेंस निलंबित किया जा सकता है। इससे प्रशिक्षित और योग्य ऑपरेटरों का महत्व बढ़ेगा और सुरक्षा में सुधार होगा।

मान्यवर, लचीलापन की बात करूं तो प्रवर्तन में जो लचीलापन लाया गया है, मैं उसका भी ज़िक्र करना चाहती हूं। उपसभापति महोदय, मैं आपको एक उदाहरण और देना चाहती हूं। पुराने एक्ट के नियामक अनुपालन में अकसर देरी होती थी और कई बार उद्योगों और नियमों को समझने में कठिनाई होती थी और इससे अकसर नियमों का उल्लंघन होता था। अब नए बिल के तहत उल्लंघन नहीं हो सकेगा, क्योंकि 2024 के बिल की अनुपालन प्रक्रिया को सरल और पारदर्शी बनाया गया है। अब कंपनियों को नियमों और प्रक्रिया के बारे में स्पष्ट जानकारी मिलेगी और उन्हें समय पर अनुपालन करने के लिए निर्देशित किया जाएगा। उदाहरण के लिए कोई कंपनी बॉयलर के निरीक्षण के लिए ऑनलाइन आवेदन कर सकती है ...(**समय की घंटी**)... और जांच की तारीख, समय के बारे में ई-मेल या मैसेज द्वारा सूचना प्राप्त कर सकती है, इससे नियमों का पालन और आसान होगा। मैं माननीय प्रधान मंत्री जी की नीतियों की सराहना करती हूं, जिनका हर कदम परोपकारी है, जिनकी सोच से देश की सुरक्षा के लिए, देश के विकास के लिए, देश को आगे बढ़ाने के लिए यह कदम है। उसकी सराहना करते हुए और इस बिल का समर्थन करते हुए मैं अपनी वाणी को विराम देती हूं, धन्यवाद।

श्री उपसभापतिः माननीय डा. दिनेश शर्मा।

डा. दिनेश शर्मा (उत्तर प्रदेश): उपसभापति महोदय, आपने मुझे बॉयलर विधेयक, 2024 के संदर्भ में बोलने का अवसर दिया है। निश्चित रूप में सरकार की नीति रही है कि नवाचार के साथ-साथ व्यवसाय का सरलीकरण करना, सुरक्षा प्रदान करना और राज्य सरकारों के साथ तारतम्य स्थापित करके विसंगतियों को दूर करना। उपरोक्त विधेयक के अंतर्गत हम यह कह सकते हैं कि इस विधेयक का उद्देश्य यह है कि भारत में स्टीम बॉयलर्स के विनियमन में सुधार करना। यह 1923 के मौजूदा बॉयलर्स अधिनियम को प्रतिस्थापित करता है और उसकी विसंगतियों को दूर करता है। जिस प्रकार से दंड के प्रावधान के कारण लोगों में भय की व्यवस्था थी, तमाम भार न्यायालय के ऊपर पड़ता था, इसमें उसका सरलीकरण किया गया है और तमाम अधिकार इस विधेयक के अंतर्गत केन्द्र सरकार और राज्य सरकारों को दिए गए हैं।

मान्यवर, मोदी सरकार के समय विगत वर्षों में 2014 के बाद तमाम परिवर्तन किए गए। उन तमाम कानूनों में परिवर्तनों को और खास तौर से अंग्रेजों के शासनकाल से चले आ रहे विधेयकों में कार्यों के सफल संचालन के लिए तमाम परिवर्तन किया गया है। वर्ष 2000 के आस-पास कानूनों में परिवर्तन किया गया और बॉयलर्स अधिनियम का मूल उद्देश्य यही है कि परिवर्तन के द्वारा सुरक्षा

देना, दूसरी तरफ छोटे व्यापारियों को एक तरीके से आश्वासित करना और राज्य और केन्द्र सरकार में समान नीतियों का परिपालन सुनिश्चित कराना। सर, निरीक्षण एक ऐसी प्रक्रिया है, जिसके माध्यम से अगर सतत प्रक्रिया चलती रहती है, तो सुरक्षा का भाव पहले से अधिक जागृत होता है। आज पूरे देश में जो व्यवस्थाएं हमारे सामने आई हैं, व्यवसायों का सरलीकरण हुआ है, कानूनों का सरलीकरण हुआ है, उसके कारण पूरे विश्व में न केवल हमारा सम्मान बढ़ा है, बल्कि अगर आप देखें, वर्ष 2015 में ईज़ ऑफ डूईंग बिजनेस की रैंकिंग 142 के पायदान पर थी, वह आज घटकर 63वें पायदान पर पहुंच चुकी है। यह हमारे विभिन्न प्रकार के कानूनों में सरलीकरण का ही प्रभाव दिखाई देता है। हमारा निवेश बढ़ा है, हमारा घरेलू उत्पादन बढ़ा है, स्वावलंबिता को प्रोत्साहन मिला है और छोटी-छोटी चीजों पर भी सरकार ने विभिन्न प्रकार से एक व्यापार की सुगमता के लिए, उनमें सुधार करने के लिए, अन्न के नियामक बोझ को कम करने के लिए और उद्योगों के विकास को बढ़ावा देने के लिए इस प्रकार के कानूनों में संशोधन किया गया है और इन संशोधनों की एक कड़ी के रूप में हम इस बॉयलर्स अधिनियम, 2024 को देखते हैं। इसमें केन्द्रीय बॉयलर्स बोड्र्स बनाने की स्थापना का अधिकार दिया गया है। इससे निश्चित रूप में इसमें उपसमिति और समितियों के गठन का अधिकार प्राप्त होगा, जिससे तमाम चीजों का जो सरलीकरण है, निर्णय है, उसमें निर्णय की अवस्था कम होगी। आज तमाम क्लिष्टता के कारण, कठिनाइयों के कारण, तमाम प्रकार की तकनीकों में कठिनाइयों के कारण निर्णय लेने की क्षमता पर प्रभाव पड़ता है। केंद्र सरकार की कार्य करने की जो प्रवृत्ति है, उसमें rationalisation without tears है। हम विवेकीकरण करेंगे, हम सुधार करेंगे और बगैर आंसुओं के करेंगे - यह जो सिद्धांत है, वह ऐसे तमाम प्रकार के कानूनों में साफ तौर पर परिलक्षित होता है। हमारा यह जो बॉयलर विधेयक है, यह केवल बॉयलर बिरादरी को नियमित करने के लिए नहीं है, बल्कि यह सुरक्षा सुनिश्चित करने, दक्षता को बढ़ावा देने और सतत विकास को आगे बढ़ाने के बारे में भी है। यह विधेयक जीवन की सुरक्षा, अर्थव्यवस्था को बढ़ावा देने और पर्यावरण की रक्षा के लिए हमारी प्रतिबद्धता को प्रदर्शित करता है।

मान्यवर, प्रधानमंत्री जी ने शपथ ग्रहण के बाद तमाम सुधार किये। जहां उन्होंने जन-धन खाते में पैसा जमा करने की योजना को घोषित किया, वहीं पर मेक इन इंडिया, स्टैंड-अप इंडिया तथा डिजिटल इंडिया जैसी तमाम प्रकार की परियोजनाओं को भी सामने लाए। महोदय, मेक इन इंडिया के अंतर्गत हमारे देश में तमाम चीजों को बनाया गया। बॉयलर्स के संबंध में अंतर्राष्ट्रीय स्तर पर हमारी जो एक प्रतिष्ठा है, वह आज बढ़ी है, हमारी सुरक्षा बढ़ी है और कर्मचारियों के मन में जो भय का वातावरण था, उनके मन में दुर्घटना को लेकर जो भय का वातावरण था, वे उससे मुक्त हुए हैं। इसमें छोटे व्यवसायियों को प्रोत्साहन मिला है। महोदय, इसके साथ ही मैं इस विधेयक का समर्थन
करता हूं।

श्री उपसभापतिः धन्यवाद डा. दिनेश शर्मा।

Contents Page

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Deputy Chairman, Sir, I rise to participate in the discussion on the Boilers Bill, 2024, on behalf of the AIADMK Party's General Secretary, Edappadi K. PalaniswamI. This Bill seeks to replace the Boilers Act, 1923. I used to see Shri Piyush Goyal as the leader here. Now, I am missing him because he has been elected to Lok Sabha. Anyhow, I am happy to participate in the discussion on this Bill piloted by Shri Piyush Goyal.

The Government is considering for safety of property and persons from the dangers of explosion of boilers. The Bill also empowers the Central Government to constitute a Central Boilers Board to make regulations. It also empowers the State Governments to appoint Inspectors for inspecting and certifying boilers. This empowers Inspectors to enter the premises. However, it does not specify safeguards against such an action. Secondly, the Bill empowers the State Government to exempt an area from the application of the Bill. This raises a doubt whether safety would be ensured. I would request the hon. Minister to clarify this point in his reply.

Then, another concern is that the Bill disallows judicial discourse against the decision of the Central Government and Inspectors appointed by the State Government. Hence, the only option available here to the aggrieved industries will be to file a writ petition in the High Court. The hon. Minister may clarify this point also. These were the issues I wanted to raise. Especially in Tamil Nadu, as our hon. Member spoke about Karur and Tiruppur, there are textile industries and dyeing industries. Some kind of safety measures are required there. I request the Central Government, as our hon. Member also requested, to give some more funds to the State Government. Ours is a co-operative federalism. But, at the same time, to implement certain schemes, our Party also believes that we need to give more powers and more allocations to the State Governments.

When we talk about appointing Inspectors, it reminds us of licensing raj and the corruption that takes place. When Inspectors go to inspect the boilers, sometimes, they create problems for the small and medium industries. Therefore, what is the safety for the people engaged in these industries? Because of these things, sometimes, the implementation of the project gets delayed. Therefore, it is important to curtail these kinds of practices. Tackling corruption is more important. Giving powers to the State Governments is one thing, but, at the same time, by giving powers to Inspectors, we have to see that corruption does not take place. How is the Central Government going to safeguard the interests of industries, and, at the same time, ensure safety while carrying our normal activities of boilers? These are the

concerns that I wanted to raise. I hope the hon. Minister will take care of these aspects and will clarify all these concerns in his reply.

SHRI P. P. SUNEER (Kerala): Sir, the necessity of having a separate law for regulation of boilers is questionable as in some countries like the United Kingdom and South Africa, regulation of boilers has been integrated into broader occupational health and safety laws.

Clause 38 allows the State Governments to exempt certain areas from its application which raises concerns whether safety can be ensured in areas where such exemptions are granted and whether this might not be utilized. Clause 43 provides that the order of the Central Government under Sections 25 and 26, or of the Chief Inspector, or of a Deputy Chief Inspector, or of an Inspector, mainly appeals against their decisions, shall be final and shall not be called in question in any court. This may lead to refusal of inspection certificate needed to start manufacturing, registration certificate needed to start operation of a boiler, renewal of registration certificate and approvals needed to carry out alterations and repair. Thus, an aggrieved individual would not have judicial recourse against the decisions of the Government. The only option available to the public is to directly file a Writ Petition before the High Court under Article 226 of the Constitution. This might lead to misuse of power granted to these authorities and harassment of public. Thank you, Sir.

श्री दीपक प्रकाश (झारखंड): उपसभापति महोदय, आज इस बायलर विधेयक, 2024 पर चर्चा करने का अवसर देने के लिए मैं आपका और पार्टी का सहृदय आभार व्यक्त करता हूँ। सरकार द्वारा लाया गया यह बिल बायलर्स अधिनियम, 1923 को बदलने का एक सराहनीय प्रयास है, जिसकी मैं भूरि-भूरि प्रशंसा करता हूँ और इस बिल के पक्ष में अपना वक्तव्य रखना चाहता हूँ। आज हम जो विधेयक लेकर आए हैं, वह 100 साल पुराना कानून है। उपसभापति महोदय, यह सुनने में हास्यास्पद लगता है और पढ़ने में पुराना लगता है। इसमें अंग्रेजीयत की बू आती है। सच कहा जाए तो अगर किसी ने इस कानून को इतने लंबे समय तक ढोया है, तो काँग्रेस ने ढोया है। इसके लिए काँग्रेस जिम्मेदार है कि इस पुराने कानून का असर भारत की आर्थिक अर्थव्यवस्था पर पड़ा है। इसके लिए सीधे-सीधे काँग्रेस जिम्मेदार है। मैं मानता हूँ कि युग नया है, लेकिन कानून पुराना है; टेक्नोलॉजी नई है, लेकिन कानून पुराना है; उद्यमी नया है, लेकिन कानून पुराना है; दृष्टि नई है, अब लोग नए विज़न से काम करते हैं, लेकिन कानून पुराना है; इसलिए देश के यशस्वी प्रधान मंत्री, नरेन्द्र मोदी जी ने एक नहीं, दो नहीं, सैकड़ों नहीं, बल्कि हजारों पुराने कानूनों को बदलकर एक नया भारत, आत्मनिर्भर भारत, समर्थ भारत, शक्तिशाली भारत बनाने का संकल्प लिया है। इसी कड़ी में आज यह नया कानून लाने का काम हमारे माननीय मंत्री जी ने किया है। इसके लिए

मैं उनके प्रति भी आभार व्यक्त करना चाहता हूँ। महोदय, यह कानून क्यों लाया गया है, यह विधेयक क्यों लाया गया है? 1923 के इस एक्ट में कई समस्याएं और चुनौतियां थीं, जिनका सामना करने के लिए आज की वर्तमान परिस्थिति अनुकूल नहीं है। 1923 का यह कानून पूरी तरह से पुराना और अप्रासंगिक है। यह सदियों पुराना कानून है, जो आधुनिक समय की आवश्यकताओं को पूरा नहीं करता है। महोदय, इसमें दूसरी सबसे बड़ी समस्या है कि यह जटिलताओं से भरा हुआ पुराना कानून है, अस्पष्टता से पूरा भरा हुआ कानून है। इसके प्रावधान इतने जटिल हैं कि कई लोगों को तो समझ में ही नहीं आते हैं। इसमें कई ऐसी चीजों का प्रावधान किया गया है, जो युगानुकूल नहीं हैं।

निरीक्षण और प्रमाणीकरण की जो कमी है, वह पुराने कानून में स्पष्टता के साथ दिखाई देती है। महोदय, इसके अलावा इसमें दंड और जुर्माने की जो पद्धति है, वह पुरानी पद्धति है। यह पद्धति आज के युग के अनुकूल नहीं है और आज की इकोनॉमी के लिए भी आवश्यक नहीं है। इसके अलावा इसमें टेक्नोलॉजी की कमी है। इसमें आधुनिक तकनीक की कमी है। आज टेक्नोलॉजी के माध्यम से नई-नई मशीनों का प्रयोग हो रहा है, लेकिन यह कानून उसको संरक्षण और समर्थन नहीं देता है। इसके अलावा सबसे बड़ी बात जो मैंने अंग्रेज और अंग्रेजियत की कही है, तो यह कानून नौकरशाही चलाने वालों को मजबूती प्रदान करता है। महोदय, मैं आपसे आग्रह और निवेदन करने के लिए खड़ा हूं कि यह बिल पूरी तरह से अब अप्रासंगिक है, यह युगानुकूल नहीं है और हम यह कह सकते हैं कि इसमें अंग्रेजियत की बदबू आती है। महोदय, मेरे पास बोलने के लिए कितना समय है?

श्री उपसभापतिः आपके पास 1 मिनट और 7 सेकंड का समय है।

श्री दीपक प्रकाशः इस बिल को स्पष्टता प्रदान करने के लिए बनाया गया है, जिसमें समान प्रावधानों को 6 अध्यायों में समूहीकृत किया गया है, ताकि इसे समझना आसान हो, अपराधीकरण की समाप्ति हो और सुरक्षा में सुधार हो। जिस प्रकार से इसके अंदर श्रमिकों के हितों की चिंता की गई है, वह काबिल-ए-तारीफ है। इसके साथ-साथ व्यापार करने में सुगमता हो, इसमें ऐसी कई चीजों को शामिल किया गया है। इसमें ईज़ ऑफ डूइंग बिजनेस के कल्चर का प्रावधान भी किया गया है। महोदय, हम यह कह सकते हैं कि यह विधेयक आर्थिक विकास का प्रतिबिम्ब बनने वाला है। इसके साथ ही साथ इसमें पर्यावरण की चिंता करने का भी पूरी तरह से प्रावधान किया गया है। सरकार का उद्देश्य बॉयलर्स के निर्माण और उपयोग को विनियमित करना, जीवन और संपत्ति की सुरक्षा सुनिश्चित करना, अपंजीकृत और अप्रमाणित बॉयलर्स के उपयोग पर प्रतिबंध लगाना है। इसके साथ-साथ पंजीकरण और निरीक्षण की प्रक्रिया का सरलीकरण करते हुए, उसमें समानता लाने का प्रावधान भी इस विधेयक में किया गया है। ये सारे कदम सराहनीय हैं। आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं, बहुत-बहुत धन्यवाद।

श्री उपसभापतिः धन्यवाद, माननीय दीपक प्रकाश जी। माननीय श्री अब्दुल वहाब जी। माननीय अब्दुल वहाब जी उपस्थित नहीं हैं। माननीय श्री नरेश बंसल जी।

Contents Page

श्री नरेश बंसल (उत्तराखंड): माननीय उपसभापति जी, मैं माननीय मंत्री जी द्वारा लाए गए बायलर अधिनियम, 2024 के समर्थन में बोलने के लिए खड़ा हुआ हूं। पहले का बिल आजादी से पहले 1923 का था और यह स्वाभाविक बात है कि जब अंग्रेज इस बिल को लाए होंगे, तो वह अपने शासन को मजबूत करने के लिए लाए होंगे। उनकी मानसिकता भी हमको दंडित और अपमानित करने की थी। हालांकि इसमें 2007 में कुछ संशोधन किए गए, पर आज की आवश्यकताओं को पूर्ण करने में यह बिल विफल था। हमारे यशस्वी माननीय प्रधान मंत्री जी का संकल्प है कि 2047 तक भारत को विकसित राष्ट्र बनाना है। हम विश्व की पांचवीं अर्थव्यवस्था बन चुके हैं और चौथी के लक्ष्य को प्राप्त करने की ओर अग्रसर हैं। उसमें जो सामूहिक प्रयास होने चाहिए, जिसका उन्होंने आजादी के अमृत महोत्सव में लालकिले की प्राचीर से घोषणा भी की थी। उन्होंने जो पंच प्रण की घोषणा की, उसमें गुलामी की मानसिकता से बाहर आने का आह्वान है। उसके अंतर्गत पिछले 10 वर्षों में 1.5 हजार से ज्यादा कानून, जिनको यहां के नागरिक, यहां की न्यायपालिकाएँ ढो रही थीं, जिनका कोई औचित्य नहीं था, उनको समाप्त किया गया। आज की परिस्थिति में तेज आर्थिक विकास के लिए भारत, जो manufacturing hub बन चुका है और विदेशी कंपनियां भी इधर आकर्षित हैं, तो बॉयलर इंडस्ट्री में भी सुधार की आवश्यकता है। हमारे चीनी उद्योग में, खाद के उद्योग में, अन्य बड़े-बड़े उद्योगों में, छोटे-बड़े उद्योगों में बॉयलर का उपयोग होता है। उसके लिए भारत का आंतरिक उद्योग प्रगति करे, Ease of Doing Business के अंतर्गत उसको सुविधा मिले, इंडस्ट्री में काम करने वाले कार्मिकों की सुरक्षा हो, जान-माल की रक्षा हो, नए अन्वेषणों को प्रोत्साहित किया जाए, इन सबको ध्यान में रखते हुए यह बॉयलर अधिनियम लाया गया है। हमारे यहां भी बॉयलर्स अंतरराष्ट्रीय स्तर के बनें, उनका निरीक्षण हो, रजिस्ट्रेशन हो, समय-समय पर inspection हो, इन सब चीजों को ध्यान में रखा गया है, जिससे MSME उद्योग निरंतर प्रगति करेंगे और भारत की आज विश्व में जो साख बन रही है, वह साख और बढ़ेगी। इन सबका ध्यान रखते हुए इस बिल में प्रावधान किए गए हैं। बहुत सी जो अनावश्यक धाराएं थीं, वे हटाई गई हैं; बहुत सी धाराओं में जो सजा का प्रावधान था, उनका सरलीकरण करके decriminalization किया गया है, उसमें जुर्माने का प्रावधान किया गया है और जहां पर आवश्यक है, जैसे रजिस्ट्रेशन से छेड़छाड़ करना, निरीक्षण में कोताही, ऐसे विषयों पर सजा का भी प्रावधान है। इसलिए यह बड़ा comprehensive विधेयक है, जिससे MSME उद्योग को बढ़ावा मिलेगा, कामगारों को काम करने के स्थल पर सुरक्षा मिलेगी, उनकी जान-माल की रक्षा होगी। हम इंडस्ट्री में आए दिन सुनते हैं कि बॉयलर के विस्फोट से अनेक मजदूरों की जान-माल को नुकसान हुआ है। इससे उस पर रोक लगेगी, उसमें कमी आएगी। इस बिल के माध्यम से जो इसका उद्देश्य है कि आत्मनिर्भर भारत की ओर नए उद्योगों को प्रोत्साहित करना, Make in India के अंतर्गत MSME को प्रोत्साहित करना, स्टार्टअप आदि को प्रोत्साहित करना, वे सब उद्देश्य पूरे होंगे।

महोदय, माननीय मंत्री जी जो विधेयक लाए हैं, मैं इसका पूर्ण समर्थन करते हुए माननीय मंत्री जी को बहुत-बहुत बधाई देता हूं कि वे इस प्रकार का comprehensive बिल लेकर आए, जो मजदूरों की भी रक्षा करेगा, Ease of Doing Business को भी आगे बढ़ाएगा, MSME उद्योग को भी बढ़ाएगा और अंतर्राष्ट्रीय जगत में हमारे बॉयलरों के निर्माण में भी उनका एक गुणवत्तापूर्ण

Contents Page

स्थान बनाएगा। मैं इसके लिए माननीय मंत्री जी को बधाई देता हूं और इस विधेयक का समर्थन करता हूं। साथ ही, हमारे माननीय मंत्री जी महाराष्ट्र से आते हैं, कल वहाँ की सरकार शपथ लेने जा रही है, मैं उसकी भी उनको बहुत-बहुत बधाई देता हूं। धन्यवाद।

श्री उपसभापतिः माननीया डा. फौजिया खान जी।

DR. FAUZIA KHAN (Maharashtra): Sir, it is said that intelligence is the ability to adapt to change and therefore alignment with changing times is always welcome. While the attempt of the Bill is to modernize it, how can we ignore environmental and sustainability concerns which have been severely overlooked in this Bill?
सर, गुलजार जी ने कहा है,

"जंगल, पेड़, पहाड़, समंदर,
इंसां सब कुछ काट रहा है,
छील-छील के खाल जमीं की,
टुकड़ा-टुकड़ा बांट रहा है।"

सर, ऐसे हालात में इस तरह के बिल में अगर हम sustainability के प्रश्न को ignore करते हैं, तो फिर is this adaptability to change?

[†]سر، گلزار جی نے کہا ہے ـ

جنگل، پیڑ، پہاڑ، سمندر،
انساں سب کچھ کاٹ رہا ہے،
چھیل چھیل کے کھال زمیں کی،
ٹکڑا ٹکڑا بانٹ رہا ہے۔
سر، ایسے حالات میں اس طرح کے بل میں اگر ہم سسٹینبلٹی کے سوال کو نظرانداز کرتے ہیں، تو پھر اِز دِس ایڈاپٹ ایبلیٹی ٹو چینج؟

Sir, industrial steam boilers are energy intensive and one of the major sources of air pollution in the country. This Bill overlooks this concern completely. Provisions mandating or incentivizing renewable energy integration are notably absent and it lacks specific provisions for monitoring and controlling emissions. In May, 2023, the Ministry of Environment, Forest and Climate Change has weakened emission standards for large boilers. These diluted rules, combined with poor enforcement, pose risks to worsening the position. I urge that an environmental compliance expert be considered as a potential member of the Boilers Board being constituted under the

---

[†] Translitraion in Urdu script.

Bill to ensure alignment of boiler regulations with environmental standards and sustainability practice. I hope the hon. Minister is listening to me.

Other critical major issues in the sector are mechanical malfunction like overheating, explosions, leaks and ruptures. Regular inspections and maintenance are often neglected leading to operational inefficiencies and safety hazards. We have faced loss of human lives in innumerable explosion and leak accidents. The penalties proposed in the Bill starkly underplay the potential of catastrophic consequences to human life and property. I suggest that penalties be grossly extended.

The Bill provides no timeline for completing inspections for manufacturing and erection of boilers and approvals of alterations and repair. On the occasion of the 40th anniversary of the Bhopal gas tragedy, we must have a legislation that gives due diligence to routine inspections and encourages adequate quality checks, and the Boilers Bill must follow suit. Third party audits have been mentioned in the Bill and we have given them the authority to certify. My question is: What is the logic behind giving certification authority to private persons? This must please be clarified by the Minister.

The Boilers Bill, 2024 lacks provisions for an insurance-based inspection system. While it allows private sector involvement through competent persons and inspecting authorities, it does not integrate comprehensive self-regulation or insurance-driven activities, as we see in the UK laws. I believe that adopting a UK-style framework could enhance safety, reduce bureaucratic delays and ensure higher compliance standards. It must be noted that in countries like the United Kingdom and South Africa, boiler-specific legislation has been repealed with boiler now being regulated under comprehensive occupational health and safety laws.

Sir, as I wind up, I must only say that in our effort to improve, let our vision be much broader and when we modernize ourselves, let us not forget about the big calamity of environmental hazards over us. Thank you.

श्री शंभू शरण पटेल (बिहार): उपसभापति महोदय, आपका धन्यवाद। आपने आज मुझे सदन में बॉयलर बिल, 2024 पर बोलने का अवसर दिया है, इसके लिए मैं आपका हृदय से आभार व्यक्त करता हूँ।

महोदय, मैं इस बिल के पक्ष में बोलने के लिए खड़ा हुआ हूँ। यह बिल बॉयलर एक्ट, 1923 का स्थान लेगा और boilers, boilers' components और manufacturing, installation, प्रयोग और मरम्मत को रेगुलेट करेगा।

Contents Page

महोदय, यह नया विधेयक 100 साल पुराने कानून की जगह लेगा। बॉयलर विधेयक, 2024 में उद्योग एवं कारोबार में सुगमता बढ़ाने के लिए अप्रचलित प्रावधानों को हटाया गया है एवं इसे श्रमिकों की सुरक्षा को प्राथमिकता देने के लिए लाया गया है।

महोदय, इस सदन में नया बॉयलर विधेयक 2024 लाने के लिए माननीय मंत्री, श्री पीयूष गोयल को धन्यवाद देना चाहता हूँ कि आपने बॉयलर्स में काम करने वाले श्रमिकों की सुरक्षा के लिए भी इसमें बहुत सारे प्रावधान किये हैं।

महोदय, इस विधेयक के प्रावधानों को अधिक स्पष्टता प्रदान करने के लिए इसे आधुनिक प्रारूप पद्धतियों के अनुसार तैयार किया गया है। बॉयलर अधिनियम, 1923 में विभिन्न स्थानों पर मौजूद समान प्रावधानों को छः अध्यायों में एक साथ रखा गया है, ताकि अधिनियम को आसानी से पढ़ा और समझा जा सके। किसी भी भ्रम से बचने के लिए इस बिल में केंद्र सरकार, राज्य सरकारों और केंद्रीय बॉयलर बोर्ड के सभी कार्यों/शक्तियों का विस्तार से वर्णन किया गया है।

महोदय, यह विधेयक व्यापार और इज़ ऑफ डूईंग बिजनेस को आसान करने के लिए एमएसएमई क्षेत्र सहित बॉयलर उपयोगकर्ताओं को लाभान्वित करेगा, क्योंकि विधेयक में गैर-अपराधीकरण से संबंधित प्रावधानों को शामिल किया गया है। बॉयलर और बॉयलर का काम करने वाले कर्मियों की सुरक्षा सुनिश्चित करने के लिए सात अपराधों में से, चार प्रमुख अपराधों में, जिनके परिणामस्वरूप जान और संपत्ति का नुकसान हो सकता है, आपराधिक दंड बरकरार रखा गया है तथा अन्य अपराधों के लिए वित्तीय दंड का प्रावधान किया जा रहा है। इसके अलावा सभी गैर-आपराधिक अपराधों के लिए आर्थिक दंड को जुर्माने में बदल दिया गया है, जिसे पहले की तरह अदालतों के बजाय कार्यकारी तंत्र के माध्यम से जुर्माना लगाया जाएगा।

महोदय, इस विधेयक के माध्यम से श्रमिकों की सुरक्षा को बढ़ाया जाएगा, क्योंकि विधेयक में बॉयलर के अंदर काम करने वाले व्यक्तियों की सुरक्षा सुनिश्चित करने और बॉयलर की मरम्मत योग्य और सक्षम व्यक्तियों द्वारा किए जाने के विशिष्ट प्रावधान किए गए हैं।

महोदय, संविधान-पूर्व अधिनियम - बॉयलर अधिनियम, 1923 - जीवन और संपत्ति की सुरक्षा से संबंधित है, इसलिए मौजूदा अधिनियम के प्रावधानों की समीक्षा करके और संसद में एक नया बॉयलर विधेयक, 2024 पास करके अधिनियमन को जारी रखना महत्वपूर्ण है। बॉयलर अधिनियम, 1923 को वर्ष 2007 में भारतीय बॉयलर (संशोधन) अधिनियम, 2007 द्वारा व्यापक रूप से संशोधित किया गया था, जिसमें थर्ड पार्टी निरीक्षण प्राधिकरणों द्वारा निरीक्षण और प्रमाणन की शुरुआत हुई थी, परंतु तत्कालीन यूपीए सरकार ने आधे-अधूरे संशोधन करके उसे और भी भ्रामक बना दिया था। विशेष कर श्रमिकों की रक्षा के लिए उसमें कोई विशेष प्रावधान नहीं किया गया था। इसीलिए, मौजूदा अधिनियम की आगे की जांच करने पर, अधिनियम की समीक्षा करने और जन विश्वास (प्रावधानों में संशोधन) अधिनियम, 2023 के अनुरूप गैर-अपराधीकरण प्रावधानों को शामिल करने की आवश्यकता महसूस की गई है।

महोदय, तदनुसार मौजूदा अधिनियम की समीक्षा की गई है, जिसमें अनावश्यक और अप्रचलित प्रावधानों को हटा दिया गया है तथा नियमों और विनियमों के लिए कुछ सक्षम प्रावधान किए गए हैं, जो पहले मौजूद नहीं थे। कुछ नई परिभाषाएं भी शामिल की गई हैं और कुछ मौजूदा

परिभाषाओं में संशोधन किया गया है ताकि विधेयक के प्रावधानों को और अधिक स्पष्टता दी जा सके।

महोदय, इस अधिनियम को छः अध्यायों में विभाजित किया गया है और प्रावधानों को अध्यायवार पुनर्व्यवस्थित किया गया है। मौजूदा अधिनियम में कोई अध्याय नहीं है और समान प्रावधान अलग-अलग स्थानों पर हैं। बॉयलर विधेयक, 2024 के खंड 2 में नई परिभाषाएँ शामिल की गई हैं, जो 2(के) : अधिसूचना, 2(पी) : विनियम, 2(क्यू) : राज्य सरकार से संबंधित हैं।

अधिनियम के प्रावधानों के अनुरूप बॉयलर विधेयक, 2024 के खंड 2 में निम्नलिखित परिभाषाओं को संशोधित किया गया है - 2(डी) : बॉयलर घटक, 2(एफ) : सक्षम प्राधिकरण, 2(जे) : निरीक्षण प्राधिकारी । जन विश्वास (प्रावधानों में संशोधन) विधेयक में निहित बॉयलर अधिनियम, 1923 के गैर-अपराधीकरण प्रावधानों को खंड 27, 28, 29, 30, 31, 39 और 42 में शामिल किया गया है तथा बॉयलर विधेयक, 2024 में दो नए खंड अर्थात् 35 (न्यायनिर्णय) और 36 (अपील) शामिल किए गए हैं। तदनुसार, गैर-आपराधिक अपराधों के लिए आर्थिक दंड को जुर्माने में बदल दिया गया है (खंड : 27, 28, 30(1) और 31)। अधिनियम के विद्यमान नियमों और विनियमों के लिए सक्षम प्रावधान बनाने हेतु विधेयक में निम्नलिखित प्रावधान किए गए हैं - खंड 3(7), 5(8), 10(1)(एफ), 10(2), 11(2), 12(9), 23(4) और 32(2)।

महोदय, विधेयक में विभिन्न प्रावधानों के अनुरूप नियम बनाने के लिए केन्द्र सरकार की शक्ति (खंड 39); नियम बनाने की बोर्ड की शक्ति (खंड 40) और नियम बनाने की राज्य सरकार की शक्ति (खंड 42) को विस्तार से सूचीबद्ध किया गया है। विधेयक में कुछ नए प्रावधान शामिल किए गए हैं - खंड 43 (कठिनाइयों को दूर करने की शक्ति); बॉयलर अधिनियम, 2024 के प्रावधानों को तीन वर्ष की अवधि के भीतर प्रभावी करने में किसी भी कठिनाई को दूर करने के लिए तथा खंड 44 (निरस्त और रक्षण): बॉयलर अधिनियम, 1923 के तहत विभिन्न नियमों, विनियमों, आदेशों को तब तक रक्षित रखना, जब तक कि पुनः अधिनियमित बॉयलर अधिनियम, 2024 के तहत नए नियम, विनियम, आदेश आदि अधिसूचित नहीं हो जाते। महोदय, वर्तमान प्रारूपण और तौर-तरीकों के अनुसार, विभिन्न खंडों का पुनः प्रारूपण किया गया तथा विभिन्न प्रावधानों के संदर्भ शामिल किए गए हैं।

महोदय, इस बिल में बॉयलर्स बिल की परिभाषा दी गई है, जिसमें दबाव से भाप उत्पन्न करने वाले बर्तन या पात्र शामिल हैं। सर, एक मिनट और दे दीजिए, क्योंकि मेरा समय बहुत मुश्किल से आता है। इस बिल के माध्यम से बॉयलर्स की मैन्युफैक्चरिंग और इंस्टॉलेशन के लिए नियम और मानक तय किए गए हैं। इस बिल में बॉयलर्स के प्रयोग और मरम्मत के लिए नियम और मानक तय किए गए हैं। इस बिल में बॉयलर्स के निरीक्षण और प्रमाणीकरण के लिए भी प्रावधान किए गए हैं। ...(**समय की घंटी**)... सर, एक मिनट और दे दीजिए, मैं कन्क्लूड कर दूंगा।

श्री उपसभापतिः माननीय सदस्य, आप ऑलरेडी दो मिनट अधिक बोल चुके हैं।

Contents Page

श्री शंभू शरण पटेलः सर, मैं एक मिनट में कन्क्लूड कर दूंगा। महोदय, इस बिल के माध्यम से बॉयलर्स की सुरक्षा के नियम और मानक तय किए गए हैं, जिससे दुर्घटनाओं में कमी आएगी। इस बिल में बॉयलर्स की गुणवत्ता के नियम और मानक तय किए गए हैं, जिससे बॉयलर्स की गुणवत्ता में सुधार आएगा। इस बिल में बॉयलर्स के नियमों को सरल बनाया गया है, जिससे उद्योगों को बढ़ावा मिलेगा। इस बिल में बॉयलर्स के नियमों को सरल बनाया गया है, जिससे रोजगार के अवसर बढ़ेंगे।

महोदय, इस बिल का समर्थन करते हुए अब मैं अपनी वाणी को विराम देता हूँ। जय हिंद, जय भारत, वंदे मातरम्!

श्री उपसभापतिः माननीय श्री बाबू राम निषाद जी; not present. माननीय श्री सामिक भट्टाचार्य जी।

SHRI SAMIK BHATTACHARYA (West Bengal): Sir, I rise to support the Boilers Bill, 2024, a vital step in modernizing industrial safety and governance. The boilers are critical to industry like manufacturing, power and refineries, but they also pose significant risk if not properly inspected and maintained. This Bill is a positive effort to enhance the safety, efficiency and ease of doing business.

Sir, I want to point out some salient features of the Boilers Bill, 2024. Number one, the Act has been divided into six chapters and the provisions have been rearranged chapter-wise. In the existing Act, there are no chapters, and similar provisions are at different places. Two, the following obsolete provisions in the Boilers Act, 1923 have been omitted:
(i) Section 1 (2): Applicability of the Act to the whole of India; (ii) Section 2A : Applicability of Act to feed-pipes; and (iii) Section 2B: Applicability of the Act to Economizer. Three, following new definitions have been incorporated in Clause 2 of the Boilers Bill, 2024: 2(k): notification; 2(p): regulations; and 2(q): State Government. Four, following definitions have been amended in Clause 2 of the Boilers Bill, 2024 in line with provisions in the Act: 2(d): Boiler Component; 2(f): Competent Authority; 2(j): Inspecting Authority.

Sir, decriminalization provisions for the Boilers Act 1923 as contained in the Jan Vishwas (Amendment Provisions) Bill have been incorporated in Clauses 27, 28, 29, 30, 31, 39 and 42, and two new Clauses, namely, 35
(Adjudication) and 36 (Appeal) have been incorporated in the Boilers Bill, 2024. Accordingly, for non-criminal offences 'fine' has been converted into 'penalty' (Clauses 27, 28, 30(1) and 31.

Sir, following provisions have been incorporated in the Bill for making substantive enabling provisions for the rules and regulations existing in the Act: Clauses 3(7), 5(8), 10(1)(f), 10(2), 11(2), 12(9), 23(4) and 32(2).

4.00 P.M.

Power of the Central Government to make rules (Clause 39), power of Board to make regulations (Clause 40) and power of State Governments to make rules (Clause 42) in the Bill have been enumerated in detail in line with different provisions in the Bill. Sir, the following new provisions have been incorporated in the Bill: (i) Clause 43, (Power to remove difficulties): For removal of any difficulty in giving effect to the provisions of the Boilers Act, 2024 within a period of three years. (ii) Clause 44 (Repeal and Saving): For saving different rules, regulations, orders, etc. under the Boilers Act, 1923 till new rules, regulations, orders, etc. are notified under the re-enacted Boilers Act, 2024. Redrafting of different clauses has been done as per current drafting practices and referencing of different provisions incorporated.

Sir, it is the need of the hour and we have to come out of the colonial hangover. It is a clear manifestation of *Aatmanirbhar Bharat*. It will enhance the efficacy, ease of doing business and safety measures to the workers engaged in this particular field.

Sir, I have been ordered by my senior leader, Bajpayeeji, to try not to touch upon West Bengal, saying 'तुम जब भी कुछ बोलते हो, वे खड़े हो जाते हैं, वे जब भी कुछ बोलते हैं, हम खड़े हो जाते हैं'।

श्री उपसभापति: आप बिल पर बात कीजिए।

SHRI SAMIK BHATTACHARYA: Sir, we are living in a boiler State. It is very difficult to say something. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Mr. Samik Bhattacharya, you have to talk on the Bill only. Then there would be no problem. *...(Interruptions)...*

SHRI SAMIK BHATTACHARYA: Sir, I am speaking on the Bill only, but we are living in a ... *...(Interruptions)...* Sir, please try to understand my position. सर, यहां मिनिस्टर साहब बैठे हैं।

MR. DEPUTY CHAIRMAN: You have to speak on the Bill. वही रिकॉर्ड पर जाएगा। ...(Interruptions)...

SHRI SAMIK BHATTACHARYA: Sir, this is very much connected with the MSMEs. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You have to speak on the Bill.

SHRI SAMIK BHATTACHARYA: Sir, the Bill is very much connected with the MSMEs. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You have to speak on the Boilers Bill, not on that subject. *...(Interruptions)...* No.

SHRI SAMIK BHATTACHARYA: * *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No. That will not go on record. You have to speak on the subject. The same rule will apply to you also. *...(Interruptions)...*

SHRI SAMIK BHATTACHARYA: * *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No, no. Samik Bhattacharyaji, as per rules, you have to speak on the subject only. *...(Interruptions)...* Please take your seats. *...(Interruptions)...* आप बिल पर बात कीजिए। ...(**व्यवधान**)... आप बिल पर बोलिए। ...(**व्यवधान**)... सबको बिल के बारे में बोलना है। रूल 110 सबके लिए है। ...(Interruptions)...Please take your seats. ...(Interruptions)... आप दोनों की कोई बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)... आप बिल पर बोलिए। आपकी बात रिकॉर्ड पर जाएगी। ...(**व्यवधान**)... आप बिल पर बोलिए।

---

* Not recorded.

SHRI SAMIK BHATTACHARYA: Sir, the Boilers Act, 1924 was comprehensively amended in the year 2007 wherein inspection and certification by independent third party inspecting authorities was introduced. However, no further examination of the existing Act was done. A need has been felt to review the Act and also incorporate the decriminalization provisions in consonance with the amendment provisions. …*(Interruptions)*…Sir, I am on the last point. I would conclude in one minute. Hon. Deputy Chairman, Sir, this legislation is not just about regulating boilers. It reflects our commitment to safeguarding lives, ensuring industrial efficiency and promoting substantial growth. I urge all Members of the House to support the Boilers Bill, 2024 for a safer and a more prosperous India.

श्री बाबू राम निषाद (उत्तर प्रदेश): उपसभापति जी, मैं बॉयलर्स विधेयक, 2024 के समर्थन में बोलने के लिए खड़ा हुआ हूं। निश्चित रूप से इस विधेयक के बारे में मुझसे पूर्व विशेष वक्ताओं ने विषय प्रस्तुत किए हैं। क्यों इस विधेयक में संशोधन और परिवर्तन करने की आवश्यकता हुई? मोदी सरकार लगातार ऐसे विधेयकों को लाकर उनमें संशोधन और परिवर्तन कर रही है, जिसमें जनहित, विकास, सुरक्षा और संरक्षा जैसे विषय जुड़े हुए हैं। निश्चित रूप से भारत सरकार सभी संविधान पूर्व अधिनियमों की वर्तमान समय में उनकी उपयुक्तता और प्रासंगिकता के दृष्टिकोण से जांच कर रही है। बॉयलर अधिनियम, 2023 संविधान पूर्व अधिनियम है, जो जीवन और संपत्ति की सुरक्षा से संबंधित है। इसलिए मौजूदा अधिनियम के प्रावधानों की समीक्षा करके और संसद में एक नया बॉयलर विधेयक, 2024 पेश करके अधिनियम को जारी रखना महत्वपूर्ण है।

माननीय मंत्री जी के द्वारा यह विधेयक लाया गया है। इस अधिनियम का उद्देश्य सार्वजनिक सुरक्षा बढ़ाना और औद्योगिक दुर्घटनाओं को रोकना है। बॉयलर्स ऐसे महत्वपूर्ण उपकरण हैं, जिनका उपयोग उद्योगों में किया जाता है। इस पुराने बॉयलर विधेयक में धन हानि, जन हानि होती थी और समय रहते उनका निराकरण न हो पाता था। निश्चित रूप से जब यह विधेयक आया है, तो इसमें होने वाली दुर्घटनाओं पर वहां जो भी प्रशासन है, जो भी अधिकारी है, कर्मचारी है, वह समय रहते तत्परता के साथ उनका निदान करेगा और जो दूरगामी घटनाएं घटित हो सकती हैं, उसमें उस विभाग के अधिकारी और कर्मचारी की परस्पर दृष्टि रहेगी कि कोई ऐसी घटना न घटित हो, जिसमें जन की हानि हो, धन की हानि हो। जब इतना बड़ा प्रोजेक्ट है, तो उसमें किसी भी स्तर पर कोई कमी ऐसी न छूटे, उस पर विशेष दृष्टि रखते हुए उसका आगे संचालन व्यवस्थित तरीके से होना चाहिए। यहां बिजली संयंत्र, विनिर्माण, रसायन, खाद्य और रिफाइनरियां और जैसा कि हमारे बृज लाल जी ने सही बताया कि हमारे घरों में जो गीज़र लगा हुआ है, उसमें भी ऐसी दुर्घटनाएं होती थीं। छोटे बॉयलर्स से लेकर बड़ी रिफाइनरियों तक, रसायन, खाद और बिजली संयंत्रों तक यह विधेयक विनिर्माण के दौरान गुणवत्ता, निरीक्षण और बॉयलर के उपयोग के दौरान नियमित परीक्षण सुनिश्चित करता है, ताकि बॉयलर विस्फोट जैसी दुखद घटनाओं को रोका जा सके और मैंने पहले भी कहा कि इसमें श्रमिकों की जान जोखिम में

Contents Page

पड़ सकती है। जब जान जोखिम में पड़ सकती है, तो निश्चित रूप से समय रहते उसमें विभाग का और उस डिपार्टमेंट का विशेष ध्यान हो। आज के दौर में आधुनिक सुरक्षा मानक विशेष तौर पर प्रभावी हो चुके हैं, तो फिर इतने बड़े प्रोजेक्ट पर कहीं भी चूक न हो, इसके लिए विशेष तकनीक का इस्तेमाल किया जाए। यह विधेयक आधुनिक सुरक्षा प्रथाओं और अंतरराष्ट्रीय मानकों का अनुपालन भी सुनिश्चित करता है। अंतरराष्ट्रीय मानकों के अनुरूप इसका रख-रखाव और इसकी व्यवस्था सुनिश्चित होती है। शासन और सरकार, दोनों को इसमें समय रहते काम करने का अवसर मिलता है।

सरलीकरण प्रक्रिया में यह विधेयक बॉयलरों के निरीक्षण और प्रमाणन को सुव्यवस्थित करता है। यह निश्चित रूप से पारदर्शिता सुनिश्चित करता है और नौकरशाही संबंधी देरी को कम करता है। नौकरशाही कहीं भी किसी स्तर पर लापरवाही न बरते, इसमें इसका विशेष संशोधन परिवर्तन रखा गया है। यह विधेयक प्रभावी निगरानी, राज्य और केंद्रीय प्राधिकरण को स्पष्ट दिशा-निर्देशों के साथ सशक्त बनाकर यह सुनिश्चित करता है कि बॉयलरों का संचालन और रख-रखाव जिम्मेदारी से किया जाए, कहीं भी किसी स्तर पर चूक न होने पाए। महोदय, इसमें ऐसे स्पष्ट निर्देश दिए गए हैं। जब यह विधेयक 2024 में लाया गया है, तब निश्चित रूप से इसकी बहुत महत्ता थी, इसकी बहुत आवश्यकता थी। इसमें समय रहते परिवर्तन करना अवश्यंभावी था और आज एक बहुत ही अच्छा विधेयक हम सब के समक्ष आया है।

महोदय, यदि घरेलू विनिर्माण, आर्थिक विकास को बढ़ावा देने पर कहूं, तो निश्चित रूप से घरेलू विनिर्माण के समर्थन के लिए इस बॉयलर विधेयक में ऐसे परिवर्तन अपनाए गए हैं, जो उच्च गुणवत्ता वाले बॉयलर और बॉयलर घटकों के स्वदेशी उत्पादन को बढ़ावा देते हैं। जब हम स्वदेशी की बात करते हैं, तो जब हमारे पास देश के अंदर टेक्नोलॉजी है, हमारे पास अच्छे इंजीनियर्स हैं, हमारे पास अच्छे कर्मचारी हैं, तब निश्चित रूप से हमें स्वदेशी के अनुरूप ही, जहां-जहां हमारी रिफाइनरीज़ हैं, जहां-जहां हमारे कल-कारखाने लगे हुए हैं और वहाँ पर बॉयलर्स भी हैं, तब उनमें तकनीक का इस्तेमाल हो और उनको ठीक से, व्यवस्थित तरीके से संचालित करने का काम हो सके। भारत में निर्मित बॉयलर अपने मानक, गुणवत्ता, दक्षता और सुरक्षित संचालन के कारण दुनिया भर में स्वीकार किए जाते हैं। जब से देश में नरेन्द्र मोदी जी के नेतृत्व में हमारी तीसरी बार सरकार बनी है, तब से निश्चित रूप से पूरे विश्व में हमारी तकनीकी का, हमारे राजनीतिक क्षेत्र में काम करने का अनुभव भी विदेशों में स्वीकारा गया है। जब हम विश्व स्तर पर या कहीं भी, किसी भी स्तर पर खड़े होते हैं, वह चाहे टेक्नोलॉजी में हो, अर्थ क्षेत्र में हो, सीमाओं में हो, सुरक्षा में हो, किसान के लिए हो, व्यापारी के लिए हो, ...(**समय की घंटी**).. इन सभी स्तरों पर, इस देश की आवाज़ पूरे विश्व में गूँजी है। आज जो बॉयलर अधिनियम, 2024 आया है, यह निश्चित रूप से दुनिया में अपना लोहा मनवाता है और पूरी दुनिया इसको स्वीकार करती है। यह विधेयक केवल बॉयलर बिरादरी को विनियमित करने के लिए नहीं है, बल्कि सुरक्षा सुनिश्चित करने, दक्षता को बढ़ावा देने और सतत विकास को आगे बढ़ाने के बारे में भी है। यह विधेयक जीवन की सुरक्षा, अर्थव्यवस्था को बढ़ावा देने और पर्यावरण की रक्षा के लिए हमारी प्रतिबद्धता को प्रदर्शित करता है। मैं इस विधेयक का निश्चित रूप से भरपूर समर्थन करता हूं।

Contents Page

माननीय उपसभापति जी, मैं आपको आभार और धन्यवाद भी ज्ञापित करता हूं कि आपने मुझे इस विधेयक पर बोलने का अवसर दिया है। उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Shri Abdul Wahab - not present. Shri Rambhai Harjibhai Mokariya - not present. Dr. Ajeet Madhavrao Gopchade.

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): उपसभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस विधेयक पर बोलने का अवसर दिया है। महोदय, आज के दिन हमारा जो बॉयलर्स का विधेयक आया है, यह हमारे विश्व गौरव, आदरणीय नरेन्द्र भाई मोदी जी तथा हमारे वाणिज्य और उद्योग मंत्री जी का अभिनंदन करने का और इस विधेयक का समर्थन करने का दिन है। यह एक ऐसा व्यापक कानून है, जिसका उद्देश्य भारत के स्टीम बॉयलर्स के विनियमन में सुधार करना है। इस विधेयक का उद्देश्य पुराने कानूनों को हटाना और पिछले अधिनियम के उन प्रावधानों को सरल बनाना है, जिनकी अब आवश्यकता नहीं है। महोदय, हमें विश्व गौरव प्रधान मंत्री जी और हमारे वाणिज्य मंत्री जी का अभिनंदन इसलिए करना चाहिए, क्योंकि इन्होंने अंग्रेजों की गुलामी की जो निशानियाँ हैं, उनको हटाने का काम किया है। हमने आजादी के अमृत महोत्सव में यह करके दिखाया है। यह कार्य प्रधानमंत्री नरेन्द्र मोदी जी ने किया है, इसलिए मैं माननीय प्रधानमंत्री जी का अभिनंदन करता हूं कि अंग्रेजों की गुलामी की जो पुरानी निशानियाँ थीं, हमने उसको हटा दिया है। मैं मोदी जी का अभिनंदन इसलिए भी करना चाहता हूं कि उनके मन में छोटे व्यवसायियों के प्रति बहुत लगाव है। छोटे व्यवसायियों के मन से पूरा डर हटाने का काम इस मोदी सरकार ने किया है।

(**सभापति महोदय** *पीठासीन हुए।*)

हमारी व्यापार सुगमता में सुधार करने, नियामक बोझ को कम करने, उद्योग के विकास को बढ़ावा देने, छोटे उल्लंघनों के लिए व्यवसाय को दंडित करने की बजाय विनियमितिकरण करने और सुरक्षा में सुधार पर ध्यान केंद्रित करने का काम किया गया है। मैं मोदी जी का अभिनंदन इसलिए करना चाहता हूँ, क्योंकि काँग्रेस की अल्प-दृष्टि वाली जो वाणिज्य नीतियाँ हैं, उन्हें मोदी जी ने पूरे तरीके से पलट दिया है। काँग्रेस के दौर में लालफीताशाही थी। लाइसेंस राज, अत्यधिक नियमों एवं विनियमों के कारण तीन दशकों से अधिक समय तक इस व्यापार को बाधित किया था। इसके विपरीत मोदी सरकार के अंतर्गत 2015 से 2020 में इसकी ईज़ ऑफ डूइंग बिजनेस रैंकिंग भी बेहतर हुई है। मैं मोदी जी का अभिनंदन इसलिए भी करना चाहता हूँ, क्योंकि तब हम रैंकिंग में 142वें स्थान पर थे, जबकि अब हम मोदी जी के नेतृत्व में 63वें पायदान पर पहुंच गए हैं। बायलर का यह विधेयक बायलर का काम करने वाले हमारे व्यक्तियों को सुरक्षा प्रस्तावित करता है, बायलर उद्योग में काम करने वाले श्रमिकों की सुरक्षा को प्राथमिकता देता है। इसमें नियमित निरीक्षण है। इसमें बायलर के पंजीकरण की प्रक्रिया के मानकीकरण का प्रावधान है। मैं मोदी जी

Contents Page

और वाणिज्य मंत्रालय का अभिनंदन इसलिए करना चाहता हूँ, क्योंकि इसमें उन्होंने जनसुरक्षा को बढ़ावा दिया है, इसमें उन्होंने अनुपालन और प्रशासन व्यवस्था को सुदृढ़ किया है और आर्थिक व्यवस्था को बढ़ावा भी दिया है।

माननीय सभापति महोदय, निर्माण क्षेत्र में ताकतवर बनने लिए, मोदी सरकार ने भारत को एक वैश्विक निर्माण के केंद्र के रूप में स्थापित करने के लिए इस निर्माण क्षेत्र को मजबूत करने और एमएसएमई का समर्थन करने को लगातार प्राथमिकता दी है। इन छोटे-छोटे उद्योगों को, हमारे व्यापारी लोगों को, हमारी कारखानदारी को बढ़ावा मिला है। हमारे यहाँ पर विदेश से बहुत सारे निवेश बढ़ रहे हैं। इन कारखानदारियों की वजह से हमारे छोटे-छोटे गाँवों में कारखानों को बढ़ावा मिला है और यह भारत की अर्थव्यवस्था को तीसरे पायदान पर ले जाने की भी नींव रखता है। न्यायिक प्रणाली को सरल बनाना, न्याय की लोगों तक पहुंच को सुनिश्चित करना, यह मोदी जी के नेतृत्व में हुआ है। यह बायलर का जो विधेयक है, यह जनविश्वास अधिनियम की तर्ज पर न्यायपालिका पर अनावश्यक बोझ को कम करने की दिशा में एक कदम है। इस प्रस्तावित कानून के अंतर्गत गैर-आपराधिक अपराधों के लिए जुर्मानों को दंड में परिवर्तित किया जाएगा, जो न्यायिक प्रक्रियाओं के बजाय, एक कार्यकारी तंत्र के माध्यम से लगाया जाएगा। यह परिवर्तन न केवल अदालतों के मामलों पर बोझ कम करता है, बल्कि मामूली नियामक उल्लंघनों का तेजी से समाधान भी सुनिश्चित करता है, जिससे प्रशासनिक दक्षता बढ़ती है। इस विधेयक के माध्यम से कार्यपालिका को ऐसे मामलों को सीधे संभालने का अधिकार देकर न्यायिक संसाधनों को अधिक गंभीर और महत्वपूर्ण मामलों के लिए मुक्त करने का प्रयास किया गया है, जिससे एक संतुलित और प्रभावी कानूनी प्रणाली का निर्माण हो सकता है। मैं इस विधेयक का पूरी तरह से समर्थन करता हूँ।

सभापति महोदय, यह विधेयक सुरक्षा को सुनिश्चित करने का महत्वपूर्ण कदम है। मैं सभी सदस्यों से अनुरोध करना चाहता हूँ कि इस विधेयक के महत्व को समझें और इसे पारित करने में मदद करें। यह विधेयक हमारे देश के भविष्य के लिए एक मजबूत नींव तैयार करेगा। हमें एक समृद्ध और सशक्त राष्ट्र की दिशा में आगे बढ़ाएगा। ...(**समय की घंटी**)... हम सब मोदी जी के इस विधेयक का, वाणिज्य एवं उद्योग मंत्रालय के इस विधेयक का समर्थन करते हैं। इस विधेयक को सफलतापूर्वक लागू कर सकें, इसके लिए मैं सदन से इस विधेयक को पारित करने की विनम्र प्रार्थना करता हूँ। मोदी जी के नेतृत्व में यह सरकार दृढ़ता से पूरे देश को विश्व में आगे बढ़ाती जा रही है। मैं मोदी जी और मोदी जी की सरकार का मनपूर्वक अभिनंदन करता हूँ, धन्यवाद।

MR. CHAIRMAN: Hon. Minister, Shri Piyush Goyal, to reply to the discussion.

SHRI PIYUSH GOYAL: Mr. Chairman, Sir, I have come to this House after quite a long time and I must say, it is great to be with all the team over here under your leadership. We miss a lot of the good times that we had. Under your guidance, we gained a lot of knowledge and we were able to work together in this team. I think,

sometimes, even I miss Jairam Ramesh for all the jostling that we did in the earlier days.

श्री सभापति: जयराम जी बहुत बार भूल जाते हैं कि उनके नाम में राम है।

श्री पीयूष गोयल: सर, इनके नाम में राम है, लेकिन सिर्फ थोड़ा कर्तृत्व में कमी रह जाती है। माननीय सभापति जी, माननीय प्रधान मंत्री जी ने देश को संबोधित करते हुए एक विषय रखा था और मैं उनके उस वाक्य को सदन के समक्ष पेश करना चाहूंगा। देश अब कॉलोनियल माइंडसेट से बाहर निकले, राष्ट्र के सामर्थ्य का प्रयोग राष्ट्र निर्माण में हो, इसके लिए राष्ट्रीय चिंतन आवश्यक है। वास्तव में माननीय प्रधान मंत्री जी ने गत दस से साढ़े दस वर्षों में जिस प्रकार से देश का नेतृत्व किया है, जिस प्रकार से अपने हर कार्य में पुरानी सोच, पुराने काम करने का ढंग, पुराने तरीके और अफसरशाही से लोगों को सामान्य जीवन में काम करने में जो दिक्कतें आती थीं, उन सबको बदलने का प्रयास किया है। वे रिफॉर्म, परफॉर्म एंड ट्रांसफॉर्म की बात करते हैं। इस मूल मंत्र को लेकर 10 वर्षों में जो देश बदला है, वह पूरे देश के समक्ष है। इतिहास गवाह है कि आज के युग में अगर हम गत दो वर्षों के अलग-अलग चुनाव को देखें, दुनिया भर में जितने भी लोकतांत्रिक देश हैं, उनमें 60-70 प्रतिशत देशों ने इन दो वर्षों में, 2023-24 में चुनाव के माध्यम से अपना मत दिया, उनमें भारत एकमात्र बड़ा लोकतांत्रिक देश है, जिसने तीसरी बार प्रधान मंत्री, नरेन्द्र मोदी जी को चुनकर अपनी मोहर लगाई है कि वह उनके काम से संतुष्ट है और उनके कामों को आगे भी 5 साल बढ़ते हुए देखना चाहते हैं। माननीय प्रधान मंत्री जी ने तो देश को आश्वस्त किया है ...(**व्यवधान**)...

श्री जयराम रमेश : सर, यह चुनावी भाषण है, उनको बिल पर बोलने के लिए कहिए।

श्री पीयूष गोयल: यह बिल इसी से संबंधित है। आपको अपनी सोच को ठीक करने की आवश्यकता है। प्रधान मंत्री मोदी जी ने शुरुआत में ही कहा था कि वे तीसरी टर्म में तीन गुना ज्यादा मेहनत करेंगे, तीन गुना ज्यादा तेजी से कम होगा, तीन गुना ज्यादा काम होगा, तीन गुना ज्यादा परिणाम आएंगे और उन तीन गुना ज्यादा परिणाम से तीन गुना ज्यादा प्रभाव देश की अर्थव्यवस्था, देश के कामकाज और देश के लोगों के जीवन पर पड़ेगा। जब हम देश की आजादी के 75 वर्ष पर आजादी के अमृत महोत्सव को मना रहे थे, तब प्रधान मंत्री मोदी जी ने देश के समक्ष एक सोच रखी थी कि हमें किन मूल्यों के ऊपर देश को बदलना है और देश को आगे चलाना है। अमृत काल अगले 25 वर्ष, 2022 से 2047 तक का समय है। अमृत काल में किस तरीके से हम सब मिलकर एकजुट होकर काम करें और देश को एक विकसित देश, एक समृद्ध देश बनाने की दिशा में तेजी से आगे बढ़ाएं, इसके लिए उन्होंने पांच प्रण दिए थे, पांच मूल्य दिए थे। उन पांच प्रण को मैं एक बार और आपके माध्यम से सभी के समक्ष रखना चाहता हूं। उनके मन में था कि भारत एक विकसित देश बने, डेवलप्ड कंट्री बने, जहां पर आधुनिक इन्फ्रास्ट्रक्चर हो, लोगों के

पास एक अच्छी जीवन शैली हो और उनके पास सब सुख-समृद्धि हो, सभी पूरी तरीके से रोजमर्रा की जरूरतों से युक्त हों और एक ऐसा देश बने जिसमें हर बच्चे को पर्याप्त अवसर मिले, आगे बढ़ने का, काम करने का पर्याप्त अवसर प्राप्त हो, लोगों को सक्षम बनाया जाए, उनका कौशल भी बढ़ाया जाए और उनके लिए पर्याप्त मात्रा में अवसर प्रदान किए जाएं। दूसरा, उन्होंने प्रण रखा था, जो इस बिल के परिप्रेक्ष्य में जरूरी है कि देश की जो गुलामी की मानसिकता है, उससे हमें देश को मुक्त करना है।

हमें तो हैरानी हुई, जब उसके बाद हम सबने अपने-अपने मंत्रालय में ढूँढ़ना शुरू किया, तो ध्यान में आया कि सैकड़ों ऐसे कानून इस देश को अभी भी चला रहे थे, जो कानून आजादी के पहले के थे, ब्रिटिशर्स के जमाने के थे। 1947 के पहले के कानून, चाहे वह न्याय संहिता की बात हो, चाहे अलग-अलग औद्योगिक कानून हों, लगभग हर क्षेत्र में ऐसे पुराने कानून इस देश की अर्थव्यवस्था को, इस देश के कामकाज को चला रहे थे। उसी के हिसाब से दंड होता था, सजा होती थी। मैं समझता हूं कि उन्होंने जो सोच रखी थी कि गुलामी की मानसिकता को हम खत्म करें और आज की आधुनिक सोच के साथ, आज के परिप्रेक्ष्य में देश की जो जरूरतें हैं, उनको पूरा करने के लिए हम सब लगें, उसको ध्यान में रखते हुए लगभग पूरी सरकार में 1947 के पहले के ऐसे पुराने जितने कानून हैं, इन सभी को एक बार revisit किया जा रहा है और उनमें जहां-जहां जरूरत पड़े, सुधार किया जा रहा है; जहां-जहां आवश्यक हो, चीजों को सरल किया जा रहा है; जहां-जहां लगे कि सजा के प्रावधान, जेल के प्रावधान को कम करने की आवश्यकता हो, तो उसको कम किया जा रहा है और अगर कहीं यह लगे कि प्रावधान और सख्त करने की जरूरत हो, तो उनको सख्त भी किया जा रहा है।

तीसरा प्रण, जो प्रधान मंत्री जी ने रखा था, वह था अपनी विरासत के ऊपर गर्व करना, have pride in our roots. देश की जो मूल ताकत है, जो original strength है, वह हमारी विरासत में है। हमारे traditions; हमारे heritage; अपने इतिहास में हमने जो-जो चीजें सीखी हैं; संस्कृति से हमें जो ताकत मिलती है; इसको फिर एक बार देश को अपनाना चाहिए। विकास भी हो, साथ में विरासत भी संरक्षित रहे; यह जो उनकी सोच थी, उसी के तहत आज अपनी विरासत के ऊपर देश गर्व करने लगा है। देश के सामने ढेर सारे ऐसे अन्य-अन्य मौके आ रहे हैं, जिनमें हम विरासत के पीछे फिर एक बार ताकत के साथ लग रहे हैं। हाल में ही मराठी हो, असमिया हो, ऐसी पांच भाषाओं को अभिजात भाषा, classical language का दर्जा देना भी एक पहल थी, जिसने अपनी विरासत को और ताकत देने की कोशिश की है। भारत की ऐसी बहुत सारी विरासतें अब देश के समक्ष आ रही हैं। अभी-अभी इस वर्ष 31 अक्टूबर को हमने सरदार पटेल की जयंती के 150 वर्ष मनाने की शुरुआत की है। अटल बिहारी वाजपेयी जी के जन्म के 100 वर्ष पूरे हो रहे हैं और हम 25 दिसंबर से जन्म शताब्दी मनाएंगे। भगवान बिरसा मुंडा की जयंती भी हम इस वर्ष मनाने जा रहे हैं। ऐसे अन्य-अन्य तरीकों से भारत की विरासत को और बल देने का काम यह सरकार कर रही है।

चौथा प्रण था - देश की एकता और एकजुटता ...(**व्यवधान**)... मैं उस पर आ रहा हूं, देश की एकता और एकजुटता को और मजबूत करना। कई मेम्बर्स ने federalism की बात की।

Federalism - जब cooperative federalism हो, federalism में जब देश और राज्य मिल कर काम करें, तो देश आगे बढ़ता है। वह तो भारत की जनता बार-बार यह message दे ही रही है, चाहे वह हरियाणा हो, चाहे महाराष्ट्र हो कि केन्द्र सरकार और राज्य सरकार मिल कर काम करें, उसी में देश की प्रगति और आगे बढ़ती है। ऐसा ही प्रधान मंत्री जी ने कहा था कि हम देश की एकता और एकजुटता को कायम रखें, और मजबूत बनाएं।

उन्होंने पांचवां प्रण बताया था कि हरेक व्यक्ति अपनी जिम्मेदारी का निर्वहन करे, अपनी duties को समझे। हमारे अधिकार तो हम सबके पास हैं ही और कई बार अधिकार की बात हम सदन में भी सुनते हैं, पर अपनी जिम्मेदारी निभाना लगभग भूल से जाते हैं। मैं समझता हूँ कि प्रधान मंत्री जी ने जो आह्वान किया था कि हम सभी नागरिक अपनी जिम्मेदारी भी निभाएं, अधिकार का भी हमें पूरा हक है, लेकिन जिम्मेदारी का देश को अधिकार है कि देश के प्रति समर्पित होकर हम अपनी जिम्मेदारी को निभाएं। इस कड़ी में यह बॉयलर बिल, 2024 इसीलिए जरूरी हो जाता है कि लास्ट जब यह बिल बना था, तो 1923 में यह बिल बन कर लागू हुआ था। इसमें एक बार 2007 में परिवर्तन हुआ, परन्तु उसकी भी एक बड़ी अच्छी कहानी है, जो मैं आपके समक्ष रखूँगा, बताऊँगा कि पहले सरकारों में कैसे काम होता था और मोदी जी के नेतृत्व में काम करने के ढंग में कितना फर्क है।

माननीय सभापति महोदय, यह बॉयलर बिल एक प्रकार से देश को सेफ बनाता है। देश को सुरक्षित बनाने के लिए हमें इस बॉयलर बिल की आवश्यकता लगी। Safe क्यों? SAFE, क्योंकि इसमें Security के प्रावधान हैं, higher standards for the safety of workers. यह mandate करता है कि कैसे क्वालिफाइड लोग बॉयलर्स का निरीक्षण करें, उसके इंस्पेक्शन में अच्छे लोग लगें, इसमें competent people हों। उसके लिए क्या स्टैंडर्ड्स होने चाहिए, कौन क्वालिफाई होगा, इसको निर्धारित करने के प्रावधान इसमें रखे गए हैं। कुछ माननीय सांसदों ने आलोचना की कि केंद्र सरकार इसे क्यों तय करेगी, इसे राज्यों को तय करना चाहिए, मैं उसका भी जवाब थोड़ी देर में देता हूँ।

SAFE में S के बाद A है। A का मतलब Accountability है। इस बिल में बहुत स्पष्ट प्रावधान है कि कौन अकाउंटेबल होगा, किसके ऊपर जिम्मेदारी होगी। इसके साथ ही साथ एक तरफ यह क्लियर और ट्रांसपेरेंट रेगुलेटरी मैकेनिज्म तो रखता ही है, लेकिन यह जनता और उद्योग जगत पर विश्वास भी दर्शाता है। This trust कि सामान्यतः व्यक्ति गलत नहीं करना चाहता है, सामान्यतः व्यक्ति में एक ईमानदारी है। तो यह जनविश्वास का भी एक प्रतीक है। हमारी सरकार की एक जो विशेषता रही है कि इसने ease of doing business के लिए बड़े कदम उठाए हैं। यहाँ तक कि पूरे विश्व में आज भारत की पहचान है कि यहाँ पर काम करना सरल हुआ है और इसलिए बड़े पैमाने पर यहाँ फॉरेन डायरेक्ट इन्वेस्टमेंट आ रहा है, यहाँ निवेश भी आ रहा है, टेक्नोलॉजी भी आ रही है और भारत के मैन्युफैक्चरिंग सेक्टर को बल मिल रहा है। एक प्रकार से उसकी भी एक झलक इसमें trust और compliance के साथ देखने को मिलती है।

सभापति जी, प्रधान मंत्री जी की सोच है कि इसमें Flexibility भी होनी चाहिए। कानून ऐसे नहीं बनने चाहिए, जो हर एक चीज में आपको बाँध दे। एक सुझाव आया कि इसमें इंस्पेक्टर्स की

Contents Page

जो क्वालिफिकेशन है, उसको प्रावधान में क्यों नहीं डाला। मैं समझता हूँ कि रूल्स हैं, रेगुलेशंस हैं तथा रूल्स और रेगुलेशंस पर सदन का ओवरसाइट है। ऐसा नहीं है कि सरकार मनमर्जी से कोई भी रूल्स और रेगुलेशंस बना सकती है। कानून एक ढांचा बनाता है, एक फ्रेमवर्क बनाता है और जब सरकार उसके अंतर्गत रूल्स और रेगुलेशंस बनाती है, तो सदन के पटल पर हरेक रूल्स और रेगुलेशंस को रखती है। इसमें जब-जब जरूरत पड़ती है, तब-तब रूल्स और रेगुलेशंस पर चर्चा भी होती है। हमारे संविधान के निर्माताओं ने हमारा जो ओवरसाइट मैकेनिज्म बनाया है, बाबा साहेब अंबेडकर जी ने हमें जो संविधान दिया है, मैं उनका वंदन करता हूँ कि इस संविधान को बनाने में कितनी गहरी सोच रखी गई है। उस पर हम इस सदन में अगले सोमवार-मंगलवार को जरूर चर्चा करेंगे; तब बहुत सारे विषय बाहर आएँगे, जो मुझे लगता है कि विपक्ष के कई नेताओं को embarrass भी करेंगे और π

MR. CHAIRMAN: I am sure you are withdrawing this part.

SHRI PIYUSH GOYAL: Certainly, I withdraw that part.

MR. CHAIRMAN: Good.

SHRI PIYUSH GOYAL: But I would only like to say that, that debate will be an eye-opener for the entire nation. It will be an eye-opener for the people of India just like several comments were made today which almost promoted a fake narrative. Earlier, we had seen that fake narratives were being propagated but, fortunately, fake narratives only work once and then the people become wiser and choose rightly the next time around. Sir, SAFE का चौथा अंश है-E.

MR. CHAIRMAN: Piyushji, fake should never become real. That is a great problem. Fake should remain fake and exposed as such.

SHRI PIYUSH GOYAL: Absolutely right, Sir.

MR. CHAIRMAN: And, fake is challenge irrespective of any group; it is challenge to all of us. Am I right?

SHRI JAIRAM RAMESH: Absolutely, Sir.

π Withdrawn by the hon. Minister.

MR. CHAIRMAN: Yes, go ahead. There is an agreement.

SHRI PIYUSH GOYAL: Very true, Sir. In fact, sometimes, what we believe would never happen, has happened in this country like it happened in 1975. We had never imagined that things like what happened in 1975 can happen. ...*(Interruptions)*... Hon. Chairman, Sir, surprisingly, the boilers' regulation also has a connection to the Emergency of 1975, which I will just come to in a minute. How the so-called efficiency of 1975 was seen when the Boilers Act was sought to be amended, and how helpless the then Government was despite having taken all the powers away from the Opposition and having full powers with the Government, we all know. The fake narrative of today was a reality of 1975. Sir, 'E' the efficiency; we are trying to streamline the inspection processes. Certification has been made easier and more democratized all over the country. Operations have been made easier so that industry does not have to suffer officialdom. Our effort is that industry can work with speed, precision and high productivity. When we looked at the Bill in all its dimensions, we thought it was necessary, on examination, that this pre-Constitution Act should be revised and improvised. Its suitability and relevance in the current times should be reflected in the Bill. While we wanted to deal with safety of life and property, we brought a fair balance so that life and property is protected, but for minor mistakes or minor misdemeanors, people should not be harassed. Therefore, in the Jan Vishwas Bill, which this House was kind enough to pass last year, we reduced a lot of provisions where criminalization of actions was provided in the law; people were threatened with jail and with severe consequences. Very often that threat was used also for rent seeking in the old days. We wanted to ensure that business persons, for serious offences, are taken to serious task and, for minor offences, pay a stiff penalty and are warned not to indulge in such acts. I must mention here, Sir, that the Boilers Act of 1923 was comprehensively amended in 2007 by the Indian Boilers Amendment Act passed under the UPA regime. It was during that amendment that inspection and certification by independent third party inspecting authorities was introduced. It was during that amendment that the Central Government was given a number of powers that are today being questioned in this august House. A number of other changes were made in that Act, which I would like to share a little bit in detail with this House because it is an interesting story of how the Government used to work in the past. How did the Boilers Act come into play? If we

Contents Page

go back into history, in 1863, there was a boiler explosion in Kolkata. That prompted the Bengal Council to enact the first..

MR. CHAIRMAN: Boiler explosion in?

SHRI PIYUSH GOYAL: Sir, Kolkata.

MR. CHAIRMAN: It was Calcutta then.

SHRI PIYUSH GOYAL: At that time, it was Calcutta. I am respecting the sentiments of my brothers and sisters from Kolkata and using today's...

MR. CHAIRMAN: Not only their sentiments but the sentiments of everyone.

SHRI PIYUSH GOYAL: My brothers and sisters from Kolkata and everyone. Like if anybody says Bombay instead of Mumbai, we Mumbaikars feel very hurt.

MR. CHAIRMAN: I am not the only former Governor; there are others also.

SHRI PIYUSH GOYAL: Chairman, Sir, when the boiler explosion took place, the Bengal Council enacted the first Boiler Inspection legislation in 1864, 100 years before I was born. Following that Act, all the seven other Provinces framed similar legislation. Those Acts, those rules and regulations were totally inconsistent with each other. So, all seven Provinces in the country had seven different sets of rules and regulations and laws.

Now many Members here are suggesting why the Central Government is coming into play. We should leave all of this to the States. Let the States have their own rules, their own regulations, their own qualifications. I am reading out this history only to share with the Members that this problem was faced nearly 160 years ago; difficulties of 160 years ago, you want to bring back into India today in 2024. These differences in Acts, in rules, regulations gave rise to a lot of difficulties. It hampered the development of industries, and, therefore, the then Central Government, the British Government, appointed a Committee called the Boiler Laws Committee in 1920. The Boiler Laws Committee prepared a draft on the lines of which the All India Act was passed in 1923, the Indian Boilers Act, 1923.

It may be noted, Sir, the original Act took only three years to pass and it was in recognition of the fact that you can't have different laws in every Province that the Central legislation was enacted by the then British Government. This Act provided for the safety of life, property of persons, and from the danger of explosions of boilers. In pursuance of this Act, the Central Boilers Board was formed in 1937. Now the question comes up, why did I refer to the Constitution, Sir? I referred to the Constitution because the makers of the Constitution recognized that this Act continues to deserve special attention and should be a part of the Central legislation rather than moving it to the States, much as, I have no doubt that the States are very, very competent, they have very good officers, they have very good capability of designing the law, of preparing rules, regulations, guidelines, qualifications. They all are competent. But can you imagine each State in such a large country having separate laws and having separate guidelines and separate qualifications so much so that a person from Delhi then could not have possibly practised as a qualified engineer in Noida or in Gurugram where he may be staying and working in Delhi? Ironically, today it is suggested by many hon. MPs that we should revert back, and I even heard the word 'cooperative federalism' being raised, that our Government talks of cooperative federalism but we take away the right from the States. None of the rights has been taken away by today's law. Sir, everything that prevailed in 2007 when the UPA brought in the Amendment, every right of the State remains as it is. And the UPA was not only the Congress, it included the Trinamool Congress, it included other Members who are sitting here. The Members of the Trinamool Congress were a part of the UPA at that time, the Communists were a part of the UPA during a good part of that 10 year period.

Mr. Chairman, Sir, now, I come to the Amendment of 2007. That amendment took 35 years to be brought to fruition - 35 long years! And the House knows who was in Government for most part of the 35 years. I am quoting from the Minister of State in my Ministry; it was called DIPP at that time, Department for Industrial Promotion, in the Ministry of Commerce and Industry. Sir, I am quoting from the speech of the Minister of State in the Rajya Sabha in 2007. He mentioned that in 1972, a high powered Expert Committee was constituted, which was a technical committee. The Committee, in view of the rapid advances in technology related to the design, manufacture and use of boilers, which are a critical component in every manufacturing activity, recommended suitable amendments to bring the law in line with the requirements of changing times. It was a very good and noble objective. In

1972, a certain Government was in power. It was a very strong Government. In 1974, the recommendations of this Committee were circulated to all State Governments. We all know which party ran most of the State Governments in 1974. The Boilers Act, being a Concurrent subject as per the Constitution — which is why I referred to the Constitution — it had to have the approval of the State Governments.

Mr. Chairman, Sir, from 1974 to 1984, in ten years, including the period of Emergency, when there was no Opposition — all the Opposition leaders were in jail — even though they had all the writ to do what they liked, they ran the Parliament as they liked, they ran the States as they liked, and they used to claim that Emergency brought in a lot of efficiency, the strong Government was able to run the Government better. They claimed that the Opposition was creating hurdles in the running of the Government, and that is why Emergency was brought in. But still, for ten years, they could not get the States to agree to the changes recommended by their own Central Government. In 1984, the recommendations had to be again circulated because in the interregnum there was not sufficient consensus. There were serious objections taken by the State Governments with respect to the then proposed amendments. In 1984, again, deliberations took place. A lot of material was received by the Government. Central Boilers Board and the State Governments gave ideas. But the Department of Industrial Policy and Promotion again considered what was required to be done. From 1984 to 1993, nine years! Again consultations were held. Finally, in November, 1993, a Cabinet note, incorporating some of the accepted suggestions, was moved. The Bill, therefore, to amend the Act, was reintroduced in the Rajya Sabha in May, 1994. Rajya Sabha referred it to the Parliamentary Standing Committee. Some off-the-cuff comments were also made about reference to the Standing Committee. I wish the Members had read the existing provisions and what we are proposing. They would have found that we have made no major changes. We have brought in the law almost in its current form but in a smarter version, well defined, well categorized, well converted into chapters and, therefore, it does not merit any reference to the Standing Committee. We do that when there is a substantive change in the law.

SHRI JAIRAM RAMESH: Sir, he is contradicting himself. He said that he is bringing technically the same law. You are contradicting yourself.

SHRI PIYUSH GOYAL: Sir, I would come to that. As I said, in 1994, it was referred to the parliamentary Standing Committee. On 29th March, 1995, the Committee submitted its report and further modifications to the Indian Boilers (Amendment) Bill, 1994 were suggested which were accepted by the Cabinet by way of a Cabinet note. But, Mr. Chairman, Sir, it may be noted that in 1994, the Cabinet accepted the Bill with the modifications suggested by the Standing Committee. Which Party was in Government in 1994? Despite that, from 1994 onwards, they never brought it before the Parliament. After Cabinet's approval, they just sat on it and it was never brought before the Parliament for approval. It was only during the Monsoon Session of 2000 that the Bill was once again introduced in the Rajya Sabha. I think the whole House and the people of India know that in 2000 Shri Atal Bihari Vajpayee*ji*, whose 100th Anniversary we are going to celebrate from 25th December, was the Prime Minister; it was the NDA Government which was in power. He introduced it in the Rajya Sabha. Now look at the irony. विडम्बना देखिए, यह कानून कांग्रेस की सरकार के टाइम बना था। इसमें कई बदलाव अच्छे थे। ये खुद बदलावों को पार्लियामेंट में पास करने के लिए नहीं ला पाए। जब अटल जी की सरकार आई, तब अटल जी ने इस बिल को सदन के समक्ष रखा और दरख्वास्त की कि सभी पार्टी समर्थन दें। उनके मन में जरूर ऐसा ही रहा होगा कि जब यूपीए के, कांग्रेस के समय कैबिनेट ने अप्रूव किया है, उनकी पूरी पूर्ण बहुमत की या उस समय भी coalition थी, मैं उनकी सरकार द्वारा अप्रूव किया हुआ बिल सदन में ला रहा हूं, तो स्वाभाविक है कि सभी समर्थन करेंगे, लेकिन आपको जानकर हैरानी होगी कि 2000 में जो बिल कांग्रेस की coalition की कैबिनेट ने 1995 में अप्रूव किया था, उसको यूपीए ने ही अपोज़ किया और राज्य सभा में पास नहीं होने दिया। उसको डिस्कशन के लिए लाने नहीं दिया और आप विपक्ष में थे। चलिए, कांग्रेस ने नहीं आने दिया, कांग्रेस ने पास नहीं करने दिया। ...(**व्यवधान**)...

श्री जयराम रमेशः अगर आप इतिहास देख रहे हैं, तो मैं भी जवाब दे सकता हूं। ...(व्यवधान)...

श्री पीयूष गोयलः तो आप जवाब दीजिए। आप जवाब जरूर देना। ...(**व्यवधान**)... आप विडम्बना देखिए कि कांग्रेस ने पास किया हुआ कैबिनेट डिसीजन, प्रधान मंत्री श्री अटल बिहारी वाजपेयी जी सदन में लाते हैं, ...(**व्यवधान**)... और कांग्रेस उसका विरोध करती है, जिसके कारण यह पास नहीं हो सका।

श्री जयराम रमेशः आधार का विरोध किसने किया। ...(**व्यवधान**)...

श्री पीयूष गोयलः यह बड़प्पन था और यह खुद के कानून के ऊपर इनकी क्या सोच है, वह दिखती है। ...(**व्यवधान**)... यह अलग बात है, शायद इनको लगा होगा कि तब तो नरसिम्हा राव

Contents Page

जी की सरकार ने पास किया था। नरसिम्हा राव जी के साथ क्या व्यवहार हुआ, वह भी पूरे देश ने देख लिया। उस व्यवहार का नुकसान इस बिल को भुगतना पड़ गया, जिसके कारण शायद इस बिल को कांग्रेस ने सदन में पारित नहीं करने दिया और फिर यह बिल defer हो गया।

महोदय, 2004 में कांग्रेस की गठबंधन की सरकार आई। अपने विवेक से 2007 में फिर कांग्रेस के नेतृत्व वाली यूपीए सरकार ने इस बिल को सदन में पेश किया और जब इस बिल को सदन में पेश किया गया, तब भारतीय जनता पार्टी विपक्ष में थी, एनडीए विपक्ष में था और 2007 में हमने इसको समर्थन देकर पास करवाया, क्योंकि हम उन लोगों में से नहीं हैं, जो अपनी सोच को बदलते हैं, चाहे इस तरफ बैठें या उस तरफ बैठें। ...(**व्यवधान**)...

श्री जयराम रमेशः आधार का विरोध किसने किया। ...(**व्यवधान**)...

श्री पीयूष गोयलः हमने 2007 के बिल को पारित किया। ...(**व्यवधान**)... मेरे पास 2007 की डिबेट के कुछ भाषण हैं, जो बड़े interesting हैं, लेकिन समय के अभाव के कारण मैं उन पर नहीं जाता हूं। सर, 2007 के भाषण अगर विपक्ष के कुछ सांसद पढ़ें, तो आपको बड़ा आश्चर्य होगा कि कैसे समय-समय के हिसाब से और हम किधर बैठे हैं, उसके हिसाब से कांग्रेस का मन भी बदलता है, कांग्रेस का काम करने का ढंग भी बदलता है, सोच भी बदलती है और देश के प्रति उनकी क्या सोच है, वह 2007 के समय देखी जा सकती है।

महोदय, 2007 में अच्छे प्रावधान बदले गए थे। मुझे कहने में कोई संकोच नहीं है, क्योंकि आज मैंने सदन में जो भाषण सुने, उनको सुनकर मैं आश्चर्यचकित रह गया। मैंने कहा, कमाल है! पहले खुद कुछ लाते हैं, फिर उसको सदन में लाने की हिम्मत नहीं है। यदि अटल जी लाते हैं, तो उसका विरोध करते हैं। विरोध करके जब खुद आते हैं, तो उसको सदन में लाते हैं, हमारे समर्थन से उसको पारित करते हैं, और फिर आज, जब हम उनके किए हुए काम को आगे बढ़ा रहे हैं, तब फिर से उस पर प्रश्न चिह्न खड़ा कर रहे हैं।

महोदय, 2007 के कानून में यह लाया गया था कि 'competent authority' होगी, 'competent persons' होंगे और 'inspecting authority' independent होगी। हमारे देश के जो सक्षम इंजीनियर हैं, independent experts हैं, इनको भी रजिस्टर किया जाएगा कि वे बॉयलर्स को इंस्पेक्ट करके सर्टिफाई कर सकें। यह कानून अटल जी लाए थे। आपने पास नहीं किया था, लेकिन जब आप लाए, तो हमने पास किया। हम तो वही आगे बढ़ा रहे हैं, लेकिन आज यह सवाल उठ रहा है कि सेफ्टी के साथ कंप्रोमाइज होगा। किसी माननीय सांसद ने प्रश्न उठाया कि यह कानून लाने से आप सेफ्टी को कंप्रोमाइज कर रहे हैं। कामगारों का क्या होगा, जनता का क्या होगा? डा .फौजिया खान मैडम, हमने तो उसमें कुछ बदला ही नहीं है। 2007 में आपकी पार्टी की सरकार में जो कानून आया था, हम तो उसी पर काम कर रहे हैं।

DR. FAUZIA KHAN (Maharashtra): I raised concerns of sustainability.

श्री पीयूष गोयलः मैं उस पर भी आता हूं। I will come on sustainability also.

श्री जयराम रमेश : आप और कितना बोलेंगे?

संसदीय कार्य मंत्री (श्री किरेन रिजिजु): आप जितना सुन सकते हैं, वे उतना बोलेंगे।

श्री सभापतिः इसका मतलब तो यह हुआ कि एंडलेस हो गया। because I know the capacity of my friend. ...**(व्यवधान)**... नहीं, यह कहा गया है कि आपमें जितना सुनने की ताकत है, तब तक जारी रहेंगे, इसलिए आपकी ताकत तो मैं जानता हूं। यह open-ended हो जाएगा।

श्री किरेन रिजिजुः मैंने यह कहा है कि जितनी सुनने की क्षमता है, उतना बोलेंगे।

श्री पीयूष गोयलः फौजिया जी, माफ कीजिएगा। मैं देख रहा था की बहन नूर ने सेफ्टी का यह प्रश्न उठाया था। यह प्रावधान 2007 में लाया गया था। मैं समझता हूं कि यह थर्ड पार्टी इंस्पेक्शन बहुत अच्छा प्रावधान था, इसीलिए अटल जी भी लाए थे। यदि तभी पारित कर दिया होता, तो लोगों को 7 साल तक कम परेशानी झेलनी पड़ती, लेकिन चलिए, ठीक है, थर्ड पार्टी इंस्पेक्शन 2007 में आ गया।

महोदय, बॉयलर की डेफिनेशन की बात है। यह 2007 में, उसी समय पर चेंज कर दी गई थी और बेबी बॉयलर, जो छोटे होते हैं, उनको इस इंडियन बॉयलर एक्ट से निकाल दिया गया। एक्सीडेंट की डेफिनेशन में भी पूरा सुधार किया गया कि अगर छोटे-मोटे हादसे होते हैं, किसी छोटे पिन होल में कोई गलती हो या कुछ और हो तो उसको नहीं माना जाएगा, उसको वियर एंड टियर के रूप में देखा जाएगा।

महोदय, टेक्नीकल एडवाइजर का भी प्रावधान था कि केंद्र में एक टेक्नीकल एडवाइजर हो। यह प्रावधान भी उसी समय लाया गया था, लेकिन आज पूछा जा रहा है कि राज्य की क्षमता में केंद्र सरकार अपने आप को क्यों घुसा रही है। इसको हम नहीं लाए हैं, क्योंकि 2007 में टेक्नीकल एडवाइजर आ गया था और वह सेंट्रल गवर्नमेंट अपॉइंटी था। ये सब बॉयलर एक्ट के फंक्शंस को पूरा करने के लिए हैं।

सभापति महोदय, सेंट्रल बॉयलर्स बोर्ड भी उसी समय बना दिया गया था। उसमें हर राज्य के प्रतिनिधि हैं। उसमें प्रोफेशनल्स को भी डाला गया है। उस समय तो सिर्फ 15 प्रोफेशनल्स के लिए प्रावधान रखा गया था, लेकिन हमने अभी ईक्वल कर दिया है। जितने स्टेट्स के होंगे, उतने ही ईक्वल मैम्बर्स, एक्सपर्ट्स भी आ सकते हैं। ये प्रोविजंस तभी बन गए थे। Inspection during manufacture, erection or repairs की सेफ्टी को मद्देनजर रखते हुए बन गए थे। इसके साथ ही साथ periodicity of inspection को बदला था, सरल किया था, हर 12 महीने के बदले उसे 3 या 4 बार renew करने का प्रावधान भी लाया गया था। Qualification or experience of Chief

Inspector, Deputy Chief Inspector and Inspector के Central Government निर्धारित करेगी, जिससे देश में uniform qualification होगी।

5.00 P.M.

सर, इसे हम नहीं लाए हैं, बल्कि 2007 में ही आ चुका था। आज कहा जा रहा है कि यह स्टेट्स के ऊपर प्रहार है, हम स्टेट्स की पावर पर अटैक कर रहे हैं, स्टेट्स की क्षमता पर डाउट कर रहे हैं! यह तो 2007 में ही हो गया था और तब आपकी सरकार थी। इसके साथ-ही-साथ, यह कहा गया कि अपील सेंट्रल गवर्नमेंट को क्यों करनी है, लोकल इंस्पेक्टर को क्यों नहीं करनी है? यह इसलिए, क्योंकि अगर उस इंस्पेक्टर ने कुछ गलत किया है और इंडस्ट्री वाला उसी के पास अपील के लिए जाएगा, तो उसे न्याय नहीं मिल पाएगा। यह प्रावधान कब आया? इसे हम तो नहीं लाए हैं। इसे भी 2007 में आप ही लाए थे कि अपील होगी तो सेंट्रल गवर्नमेंट के पास होगी, लोकल गवर्नमेंट में अपील नहीं होगी। इसे भी हमने ज्यों का त्यों रखा है, कोई बदलाव नहीं किया है। मुझ पर और हमारी सरकार पर आरोप लगाया गया कि देखिए, हम कितने बेरहम हैं कि अगर सेंट्रल गवर्नमेंट के टेक्निकल एडवाइजर ने कोई निर्णय लिया और उससे कोई असंतुष्ट है, तो उसे जबरन रिट पिटीशन फाइल करनी पड़ेगी, उसके लिए कोई और रिकोर्स नहीं है, लॉ के तहत हाई कोर्ट या सुप्रीम कोर्ट में जाने का रिकोर्स नहीं है। इसे लेकर भी अभी-अभी मेरी आलोचना की गई कि अपील टू चीफ इंस्पेक्टर का भी प्रावधान था। जो यह पावर है कि एक बार टेक्निकल एडवाइजर ने अपना निर्णय दे दिया, उसके बाद आप फिर कानूनी दाव-पेंच नहीं कर सकते हैं, यह फाइनल होगा, इसे हम नहीं लाए थे। Order of the Central Government under Sections 20 and 20 A, or of the Chief Inspector, or of a Deputy Chief Inspector, or of an Inspector, shall be final and shall not be called in question in any court. सभापति महोदय, यह हमारी सरकार के आने से पहले का प्रावधान है। यह प्रावधान 1960 में लाया गया था। 1960 में तो हमारी दूर-दूर तक कोई सरकार नहीं थी, हमारी पार्टी का तो जन्म भी नहीं हुआ था। 1960 में यह प्रावधान लाया गया। स्वाभाविक रूप से, काँग्रेस को उस समय लगा होगा कि केंद्र सरकार के डिप्टी चीफ इंस्पेक्टर या इंस्पेक्टर की भी इतनी पावर होनी चाहिए कि उसके ऊपर आप किसी कोर्ट में न्याय के लिए नहीं जा सकें। अब हमें कहा जा रहा है कि आप हमसे राइट टू अपील क्यों छीन रहे हैं? मुझे लगता है कि इस सबसे इतना तो स्पष्ट हो ही जाता है कि शायद या तो आज का बिल किसी ने पढ़ा नहीं या किसी को लगा कि अब समय बदल गया है, मोदी जी की सरकार है, तो हरेक चीज़ को कोर्ट में जाना चाहिए, अड़चनें डालनी चाहिए, जिससे निवेश को तकलीफ हो, देश के औद्योगिक विकास को तकलीफ हो, व्यापारियों को तकलीफ हो। भारत में

Contents Page

निवेश को रोकने का, भारत में औद्योगिक प्रगति को रोकने का हर संभव कदम एक सेक्शन आफ सोसायटी और कुछ राजनीतिक दलों की तरफ से लगातार देखने को मिलता है। कैसे मोदी सरकार को फेल करें, कैसे मोदी जी के काम में अड़चनें डालें, जब वे व्यापार या उद्योग करना सरल करते हैं, तब उनकी आलोचना कैसे करें, कैसे असत्य फैलाओ, कैसे असत्य आरोप लगाओ! स्वयं की सरकारें किसी के साथ रोज साठगांठ करती हैं, लेकिन आरोप लगाओ केंद्र सरकार के ऊपर! किसी की सरकारें रोज भ्रष्टाचार में लिप्त रहती हैं और रोज उनके काले कारनामे बाहर आते हैं, लेकिन केंद्र सरकार पर असत्य आरोप लगाकर कटघरे में खड़ा करने की कोशिश करो! एक प्रकार से यह एक टारगेटेड एफर्ट है। सभापति महोदय, सिर्फ मोदी सरकार को फेल करने की नहीं, बल्कि देश को फेल करने की कोशिश देखने को मिलती है। मेरा अनुरोध रहेगा कि जिन-जिन माननीय सांसदों ने इस प्रकार के सवाल उठाए हैं, वे थोड़ा introspect करें।

माननीय नीरज डांगी जी ने कहा कि एमएसएमईज़ का क्या होगा, अगर उनको decriminalize कर दिया, तो लोगों को न्याय नहीं मिलेगा। एमएसएमईज़ के लिए ही यह प्रावधान लाया जा रहा है। बड़े लोगों के पास तो कानून के दायरे में बड़ी व्यवस्थाएं होती हैं और वे अच्छे तरीके से रह सकते हैं। छोटी-मोटी गलतियां छोटे व्यापार और छोटे उद्योग चलाने वाले लोगों से हो जाती हैं और फिर उनको अफसरशाही तंग करती है। इसीलिए छोटी-मोटी गलतियों के लिए उन्हें कोई तंग न करे, जेल का डर न दिखाए, अफसरशाही हावी न हो, उसके लिए इसको decriminalization करना आवश्यक लगता है। दूसरा, हम यह बिल कोई जल्दबाजी में नहीं लाए हैं। पुराना कॉलोनियल कानून था और वह बड़ा ही haphazard हो गया था। वह बहुत पुराना था, उसमें कई बार संशोधन से अलग-अलग इधर-उधर के प्रावधान भी थे, तो इसको अब एक सिस्टमैटिक रूप दिया गया है। इसको चैप्टरवाइज डिवाइड किया गया है और एक-एक चैप्टर के अंतर्गत उसके जो प्रावधान हैं, उनके सिस्टमैटिक होने के कारण लोगों को समझना भी आसान होगा।

दूसरा, आपने कुछ अंतरराष्ट्रीय देशों की भी बातें कहीं कि वहां occupational health and safety में यह कानून आता है। मुझे लगता है कि अलग-अलग देश अलग-अलग प्रकार से अपने कानून चलाते हैं। यह कानून हम तो लाए नहीं है, इसका प्रावधान तो कॉन्स्टिट्यूशन में रखा गया है और पहले से चला रहा है। मुझे लगता है कि आपको ऑब्जेक्शन तो अपनी पार्टी के राज के समय करना चाहिए था। अगर आप यह प्रश्न उठा रहे हो, तो कॉन्स्टिट्यूशन निर्माताओं से यह प्रश्न उठा रहे हो और उनके ऊपर संदेह कर रहे हो।

आपने Decentralizing to State Governments की बात भी कही where State notifies the regulations. स्टेट को आज भी पूरी स्वायत्तता है, लेकिन regulations have to be

Contents Page

synchronized across the country. उसको सिंक्रोनाइज करने का काम यह बॉयलर्स एक्ट करता है। आपने कहा कि पेनल्टी कम है। इसमें पेनल्टी इसलिए कम रखी गई है, ताकि छोटे लोगों को जो धमकी दी जाती है कि तुम्हारे को बहुत बड़ी पेनल्टी लग जाएगी, 10 लाख, 20 लाख की पेनल्टी लगा देंगे, तो इस डर के कारण कहीं उनसे गलत व्यवहार न हो जाए। इसमें कम पेनल्टी है और अगर लोग गलती करेंगे, तो लोग पेनल्टी देकर सुधर जाएंगे। यह मोदी जी का विश्वास है कि जो लोग व्यापार करते हैं, उद्योग चलाते हैं, वे मूलतः ईमानदार होते हैं। हम उनकी ईमानदारी की कद्र करते हैं और उनकी ईमानदारी पर हमें पूरा विश्वास है।

मैंने कोट्र्स की अपील का तो जवाब दे दिया है, जिसके बारे में तीन-चार सांसदों ने पूछा था। Inspection of premises or self-certification इसलिए रखा गया है, क्योंकि अब देश में बहुत थर्ड पार्टी इंस्पेक्टर्स अवेलेबल हैं और इससे थोड़ा नियंत्रण रहे। कभी-कभी कोई चीज़ जो सेल्फ-इंस्पेक्शन में रह जाती है, तो इसमें यह अच्छा रहेगा कि थर्ड पार्टी इंस्पेक्ट करे। अब competition इतना बढ़ गया है कि अब खर्चा भी ज्यादा नहीं होता है।

सर, माफ कीजिए थोड़ा digress करता हूं। मैं भी 90s में फैक्ट्री चलाता था और 90s में किसकी सरकार थी, यह भी सबको पता है। मैंने पब्लिक प्लेटफॉर्म पर भी इस बात का जिक्र किया। मेरी फैक्ट्री में भी बॉयलर था और उसमें well-known food shop के इंस्पेक्शन के लिए उस समय हमें केंद्र सरकार के पास ही आना पड़ता था। उस समय third party inspection, competent authorities कोई नहीं थे। हम धक्के खाते रहे, लेकिन अपॉइंटमेंट ही नहीं मिलती थी कि इंस्पेक्टर आकर देखें।

श्री सभापतिः माननीय मंत्री जी, मैं उस समय केंद्र में मंत्री था, आप मेरे पास आते। ...(**व्यवधान**)...

श्री पीयूष गोयलः सभापति जी, आपको तो समझ में आ गया कि कितनी बड़ी भूल हो रही थी और आपने अपनी गलती सुधार ली, लेकिन अब हम बाकी कानूनों में सुधार कर रहे हैं। ...(**व्यवधान**)... किसी ने कहा कि इसमें टाइम लिमिट क्यों नहीं है? इसमें टाइम लिमिट की आवश्यकता इसलिए नहीं पड़ी, क्योंकि अब इतने ज्यादा थर्ड पार्टी इंस्पेक्टर्स अवेलेबल हैं कि अपने आप ही टाइम लिमिट प्रोवाइड हो जाता है। मुझे 90s में जो तकलीफ झेलनी पड़ी थी कि एक ही टेक्निकल एडवाइजर था और इसका वेरी फनी पार्ट यह था कि उसका नाम भी गोयल ही था, जो तब टेक्निकल एडवाइजर और चीफ बॉयलर इंस्पेक्टर था। मुझे मुम्बई से आना पड़ा, तरले करने पड़े। मैं और नहीं बताऊँगा कि क्या करना पड़ा।

MR. CHAIRMAN: It must be a coincidence. There is nothing funny about it. Coincidentally, he was also Goyal.

श्री पीयूष गोयलः फिर बड़ी मुश्किल से वे मुम्बई गए और मेरी फैक्टरी में inspect करके उसको लगाया। मैं बता रहा हूँ कि इन सब परेशानियों से मुक्त करने का काम इस कानून के बदलाव से किया गया है। मुझे लगता है कि सबको इसका स्वागत करना चाहिए था, लेकिन जिस प्रकार के सवाल उठाए गए, उससे मुझे तो हैरानी हो रही है।

मुझे लगता है कि इसके अलावा किसी और बात में कोई दम नहीं था। Law का प्रश्न भी हो गया। तमिलनाडु के एक माननीय सांसद, सेल्वरासू साहब ने कहा कि Tamil Nadu has rules for boiler safety and that it has a robust framework. We welcome that as long as they are within the guidelines framed nationally. We welcome each State to liberalise their rules. In fact, some States have even said that they have done away with this requirement. They have the confidence कि जो फैक्टरी लगा रहा है, वह उसको अच्छे तरीके से चलाएगा। आप अपने-अपने स्टेट्स को कह भी सकते हैं कि वे visit करके इसको और liberalise करें, हम उसका welcome करेंगे।

माननीय सभापति जी, ये ही मोटे-मोटे विषय उठे थे। मुझे लगा कि इतिहास के पन्ने गवाह हैं कि इन सब विषयों में कोई दम नहीं है और जब देखें, तो सीधी उँगली आपके पास ही point करती है। इसलिए अच्छा रहेगा कि हम सर्वसम्मति से इसको पारित करें और जो देश के व्यापारी और उद्योग जगत के लोग हैं, उनको एक अच्छा संदेश दें।

MR. CHAIRMAN: Excellent! Now, the question is:

"That the Bill to provide for the regulation of boilers, safety of life and property of persons from the danger of explosions of steam-boilers and for uniformity in registration and inspection during manufacture, erection and use of boilers in the country and for matters connected therewith or incidental thereto."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

MR. CHAIRMAN: In Clause 3, there is one Amendment (No.11) by Dr. Fauzia Khan. Are you moving the Amendment?

DR. FAUZIA KHAN: Yes, Sir.

Contents Page

SHRI PIYUSH GOYAL: Sir, I would like to mention it, through you, to the hon. Member कि अलग-अलग कानून का अलग-अलग दायरा होता है। Safety के दायरे में Indian Boilers Act बनाया गया है। पर्यावरण के लिए, environment के लिए Ministry of Environment, Forest and Climate Change का दायरा है। वह अलग-अलग कानून बनाती है। Efficiency की जो भी requirements हैं ...

MR. CHAIRMAN: Hon. Minister, she is moving the Amendment.

DR. FAUZIA KHAN: Sir, I move:

11. That at page 4, *after* line 14, the following be *inserted*, namely, —

"(*via*) an environmental compliance expert to ensure alignment of boiler regulations with environmental standards and sustainability practices;".

The question was put and the motion was negatived.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

MR. CHAIRMAN: In Clause 5, there is one Amendment (No.10) by Dr. V. Sivadasan. Are you moving the Amendment?

DR. V. SIVADASAN (Kerala): Sir, I move:

10. That at page 5, lines 14 to 16, be *deleted*.

The question was put and the motion was negatived.

Clause 5 was added to the Bill.

Clauses 6 and 7 were added to the Bill.

MR. CHAIRMAN: In Clause 8, there is one Amendment (No.12) by Dr. Fauzia Khan. Are you moving the Amendment?

DR. FAUZIA KHAN (Maharashtra): Sir, I move:

12. That at page 6, *after* line 29, the following be *inserted*, namely, —

"*(c)* is satisfied that the boiler or boiler components, or both, lack emission control devices required to meet the emission standards prescribed by the Central Pollution Control Board (CPCB), it shall refuse to grant such certificate until the required emission control devices are installed and verified."

The question was put and the motion was negatived.

Clause 8 was added to the Bill.

Clauses 9 to 13 were added to the Bill.

MR. CHAIRMAN: In Clause 14, there is one Amendment (No.7) by Shri Piyush Goyal. Are you moving?

SHRI PIYUSH GOYAL: Sir, I move:

7. That at page 9, line 40, *for* the words "is in accordance", the words, "in accordance", be *substituted*.

The question was put and the motion was adopted.

Clause 14, as amended, was added to the Bill.

Clauses 15 to 24 were added to the Bill.

MR. CHAIRMAN: In Clause 25, there are two Amendments (Nos. 1 and 2) by Dr. John Brittas. He is not present. Amendments not moved.

Clause 25 was added to the Bill.

MR. CHAIRMAN: In Clause 26, there are four Amendments (Nos. 3 to 6) by Dr. John Brittas. He is not present. Amendments not moved.

Clause 26 was added to the Bill.

Clause 27 was added to the Bill.

Contents Page

MR. CHAIRMAN: In Clause 28, there is one Amendment (No. 13) by Dr. Fauzia Khan. Are you moving?

DR. FAUZIA KHAN: Sir, I move:

13. That at page 12, *for* lines 46 to 49, the following be *substituted*, namely, —
"shall be liable to penalty which may extend to five lakh rupees and in the case of a continuing contravention, with an additional penalty which may extend to ten thousand rupees for each day after the first day during which the contravention continues.".

The question was put and the motion was negatived.
Clause 28 was added to the Bill.
Clauses 29 to 39 were added to the Bill.

MR. CHAIRMAN: In Clause 40, there is one Amendment (No. 14) by Dr. Fauzia Khan. Are you moving?

DR. FAUZIA KHAN: Sir, I move:

14. That at page 17, *after* line 3, the following be *inserted*, namely, —
"*(zi)*the conditions to incentivize the adoption of energy-efficient boilers and renewable energy integration through tax credits, subsidies, or reduced excise duties for industries meeting specified energy efficiency standards."

The question was put and the motion was negatived.
Clause 40 was added to the Bill.
Clauses 41 to 44 were added to the Bill.

MR. CHAIRMAN: In Clause 45, there are two Amendments; Amendments (Nos. 8 and 9) by Shri Piyush Goyal. Are you moving?

SHRI PIYUSH GOYAL: Sir, I move:

8. That at page 18, lines 27 to 31, be *deleted*.

9. That at page 18, line 32, *for* the word and bracket, "*(k)*", the word and bracket "*(i)*", be *substituted*.

The question was put and the motion was adopted.

Clause 45, as amended, was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Shri Piyush Goyal to move that the Bill, as amended, be passed.

SHRI PIYUSH GOYAL: Sir, I move:

"That the Bill, as amended, be passed."

The motion was adopted.

SPECIAL MENTIONS

MR. CHAIRMAN: Now, Special Mentions. Dr. Ashok Kumar Mittal — Concern over increasing contempt cases in the country.

Concern over increasing contempt cases in the country

डा. अशोक कुमार मित्तल (पंजाब): महोदय, मैं आज इस सदन के माध्यम से न्यायिक प्रणाली में सरकार के विरुद्ध लंबित अवमानना (Contempt) मामलों और उनके पालन की कमी पर विशेष ध्यान आकर्षित करना चाहता हूँ। यह एक गंभीर मुद्दा है, क्योंकि न्यायालय के आदेशों का contempt न केवल Rule of Law को कमजोर करता है, बल्कि यह उस व्यक्ति के साथ भी अन्याय है, जो वर्षों तक न्याय के लिए लड़ता है और इसमें वह शारीरिक, आर्थिक और मानसिक रूप से भी परेशान होता है।

[**उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी)** *पीठासीन हुए।*]

जब न्यायालय उसके पक्ष में फैसला देता है, तो उसके implementation के लिए वह कोर्ट और सरकारी दफ्तरों के चक्कर लगाता है और अंत में उसे फिर से न्यायालय में जाकर सरकार पर contempt case करना पड़ता है।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): माननीय सदस्य, जिनको जाना है, वे बिना आवाज़ किए जाएँ। कृपया आवाज़ नहीं करें। कृपया आप बोलिए।

डा. अशोक कुमार मित्तल : महोदय, सरकार द्वारा लोक सभा में दिए गए जवाब के अनुसार दिसंबर, 2022 तक सुप्रीम कोर्ट में 1,295 और देश के सभी हाई कोर्ट्स में 28,000 से अधिक contempt के मामले pending हैं। इनमें से लगभग 70 प्रतिशत अवमानना मामले सरकारी विभागों और अधिकारियों के विरुद्ध लंबित हैं। यह स्थिति एक litigant के लिए अन्याय है, क्योंकि उन्हें न्याय पाने के लिए लंबी कानूनी लड़ाई लड़नी पड़ती है। विधि आयोग की 274वीं रिपोर्ट और सुप्रीम कोर्ट ने भी कई बार बढ़ते हुई contempt cases और उनके नकारात्मक परिणाम पर गहरी चिंता व्यक्त की है।

अतः मैं सरकार से आग्रह करता हूँ कि एक प्रभावी अनुपालन तंत्र (Compliance Mechanism) की स्थापना की जाए, जिससे सभी सरकारी विभागों द्वारा अदालत के आदेशों का समय पर पालन हो और आम आदमी को समय पर न्याय मिले। यह न केवल न्यायालय की गरिमा को बनाए रखेगा, बल्कि आम नागरिकों का न्याय प्रणाली में विश्वास भी बढ़ाएगा, धन्यवाद।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following Members associated themselves with the Special Mention made by Dr. Ashok Kumar Mittal: Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Shri R. Girirajan (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu) and Shri Sant Balbir Singh (Punjab).

Shrimati Jebi Mather Hisham.

Demand for measures to safeguard the rights of employees in Corporate sector

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, thank you for giving me the opportunity. I may bring to the attention of the House the untimely death of a 26 year old Chartered Accountant, hailing from Kochi in Kerala. It is learnt that excessive workload adversely affected her health which led to this unfortunate incident. This unfortunate incident exposes the unhealthy and exploitative work culture in corporate sector. Moreover, job insecurity is created through threats of layoffs. In the backdrop of this unfortunate incident, I urge the Central Government to do the needful to fill the gaps in the existing provisions of labour laws so as to safeguard the rights of employees. Clear provisions must be incorporated in the labour laws to address the working hours of remote employees. I request the intervention of Government to ensure a safe working environment for the employees in the corporate sector where their mental and physical well-being is not sacrificed for the sake of productivity. Thank you, Sir.

Contents Page

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by Shrimati Jebi Mather Hisham: Shri Ashok Singh (Madhya Pradesh), Shri M. Mohamed Abdulla (Tamil Nadu), Shri A.A. Rahim (Kerala), Dr. V. Sivadasan (Keala), Shri Anil Kumar Yadav Mandadi (Telangana), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Haris Beeran (Kerala), Dr. Sasmit Patra (Odisha) and Dr. John Brittas (Kerala).

श्री संत बलबीर सिंह, आप पंजाबी में बोलेंगे।

Concern over increasing Cancer cases in India.

SHRI SANT BALBIR SINGH (Punjab): Sir, I may be permitted to speak in Punjabi.

[&] Sir, through this House, we would like to inform that cancer is currently spreading rapidly in India. According to the report of the National Cancer Registry Program under the Indian Council of Medical Research, more than 1.4 million new cases were estimated in the year 2022. According to media reports, 4,109 people are getting infected with cancer every day in the country. This figure points to a dangerous trend because the number of patients falling victim to cancer is increasing rapidly every year. Punjab, which is also known as the strong arm of the country, the youth and farmers of Punjab are making a big contribution to the protection and development of the country. Even in the healthy State of Punjab, the number of people falling victim to cancer has now reached 105 per person per day. Now Cancer has started affecting the lives of young children, animals and birds. The Government is providing financial assistance for the prevention of cancer, but it is insufficient because its treatment is very expensive. The death of a patient due to lack of treatment or lack of money raises questions about health facilities.

In the year 2021, Cancer has been said to be the cause of death of about 7 lakh 90 people, and, in the year 2022, about 9 lakh people. I strongly demand from the Central Government that complete treatment of cancer patients should be provided free of cost so that the hardworking people of the country can be saved from dying.

[&] English translation of the original speech delivered in Punjabi.

Contents Page

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Sant Balbir Singh : Shri A.A. Rahim (Kerala), Shri Sandosh Kumar P (Kerala), Shri Ashok Kumar Mittal (Punjab), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Dr. Sasmit Patra (Odisha) and Dr. John Brittas (Kerala).

Concern over problems faced by farmers in wheat sowing due to shortage of fertilizers in the country

श्री रामजी लाल सुमन (उत्तर प्रदेश): महोदय, आलू की फसल बोई जा चुकी है और किसान गेहूं की फसल की बुआई कर रहा है, पर बाजार में डीएपी, यूरिया खाद किसानों को पर्याप्त मात्रा में नहीं मिल रही है, वहीं आत्मनिर्भर सहकारी समितियों के पास उर्वरक समाप्त हो गया है। सरकार डीएपी, यूरिया और एनपीके उर्वरकों का आयात चीन और रूस जैसे देशों से करती है। कृषि विभाग प्रत्येक फसल मौसम के शुरू होने से पूर्व उर्वरकों की आवश्यकता का आकलन करता है। महोदय, जनवरी से अक्टूबर, 2000 के दौरान डीएपी का आयात 32.51 एलएमटी था, जबकि जनवरी से अक्टूबर, 2023 के दौरान यह 52.33 एलएमटी था। इसका सीधा मतलब है कि इस वर्ष 19.82 एल.एम.टी. की कमी है। जिन देशों से भारत में खाद आयात होनी थी वह समुद्री मार्ग 6,500 किलोमीटर लम्बा है, जिससे भारतीय बंदरगाहों तक उर्वरक पहुंचने में अत्यधिक समय लगता है। सरकार इस संकट को दूर करे और अविलम्ब किसानों को उर्वरकों की आपूर्ति कराए।

मेरी मांग है कि उर्वरक के क्षेत्र में चीन और रूस जैसे देशों पर हमारी निर्भरता समाप्त होनी चाहिए। सरकार को चाहिए कि वह समयबद्ध ऐसा कार्यक्रम बनाए कि हम उर्वरक के क्षेत्र में आत्मनिर्भर हो सकें, जिससे देश के अन्नदाताओं को खाद की परेशानी का सामना न करना पड़े।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Ramji Lal Suman: Shri M. Mohamed Abdulla (Tamil Nadu), Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Sant Balbir Singh (Punjab), Shri A. A. Rahim (Kerala) and Dr. Sasmit Patra (Odisha).

Demand for construction of elevated bridge near Budhauli Chowk in Sheikhpura District in Bihar

श्री शंभू शरण पटेल (बिहार): महोदय, मैं आज सदन में शेखपुरा जिले के बुधौली चौक के पास

Contents Page

यातायात जाम की समस्या के बारे में बात करना चाहता हूँ। यह समस्या न केवल स्थानीय निवासियों के लिए परेशानी का कारण है, बल्कि यह जिले के विकास में भी बाधा उत्पन्न कर रही है।

जैसा कि हम जानते हैं, शेखपुरा जिला अपने ऐतिहासिक और सांस्कृतिक महत्व के लिए जाना जाता है। लेकिन, बुधौली चौक के पास यातायात जाम की समस्या इस जिले के विकास को प्रभावित कर रही है।

शेखपुरा के बुधौली चौक के पास की मुख्य सड़क काफी संकीर्ण होने की वजह से लोगों को परेशानी हो रही है। इसी सड़क से होकर पटना, नालंदा, लखीसराय, जमुई जिलों को जोड़ने वाली सड़कें जाती हैं। इसी मार्ग से होते हुए बाबा भोलेनाथ की नगरी देवघर के लिए हज़ारों की संख्या में छोटी एवं बड़ी गाड़ियाँ गुजरती है

मैं आपके माध्यम से सरकार से अनुरोध करता हूँ कि इस बुधौली चौक से गिरिहिंडा होते हुए कॉलेज मोड़ तक एक एलिवेटेड ब्रिज का निर्माण करने के लिए उचित कदम उठाए। यह न केवल यातायात जाम की समस्या को कम करेगा, बल्कि यह जिले के विकास में मदद करेगा।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Shambhu Sharan Patel: Shri M. Mohamed Abdulla (Tamil Nadu), Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala), and Dr. Sasmit Patra (Odisha).

Demand to withdraw the decision to disinvest Vizag Steel Plant

SHRI ANIL KUMAR YADAV MANDADI (Telangana): Sir, the Cabinet Committee on Economic Affairs (CCEA), in 2021 accorded 'in principle' approval for 100 per cent disinvestment of Government of India's shareholding in Rashtriya Ispat Nigam Limited (RINL) also known as Vizag Steel Plant.

The people of erstwhile united Andhra Pradesh had demanded the Steel Plant by raising slogans '*Vizaga ekku, Andhralu hakku*'. Giving due respect to the people's sentiments, Shrimati Indira Gandhi, the then Prime Minister, laid the foundation stone for this Steel Plant in 1977. The plant was commissioned in year 1992. Sixty-four villages sacrificed their land, which came to about 22,000 acres. More than 16,000 people got displaced in order to build this plant. Government, citing loss incurred by the Vizag Steel Plant over the last few years, has taken the decision to disinvest, which is not in the interest of people and steel plant. There are no captive mines for the Vizag Steel Plant. In order to run its plant at its full strength, it has to import iron

ore at a higher cost. Instead of opting for privatization, the Government must take efforts to supply required raw material to the Vizag Steel Plant including supply of Iron ore through the National Mineral Development Corporation. The people are agitated by the decision of the Government to disinvest the Vizag steel Plant. Workers of the Vizag Steel Plant and people across various fields are agitating against the Centre's decision on the Vizag Steel Plant. A *padayatra* was also organised in this regard. Considering the sentiments expressed by the people, I urge the Government to withdraw its decision to disinvest the Vizag Steel Plant.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Anil Kumar Yadav: Shri M. Mohamed Abdulla (Tamil Nadu), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu), Shri A. A. Rahim (Kerala), Shri Sandosh Kumar P (Kerala), Shri Subhas Chandra Bose Pilli (Andhra Pradesh), Shri Ashok Singh (Madhya Pradesh), Shri Meda Raghunadha Reddy (Andhra Pradesh) and Dr. Sasmit Patra (Odisha).

Demadn to address the problems of water scarcity in Bengaluru

SHRI H. D. DEVEGOWDA (Karnataka): Sir, with your kind permission, I would like to speak while sitting, and express my concerns about the drinking water problem in Bengaluru city. Last week, as the House was not actually functioning, I was unable to mention this issue. Now, today, you are kind enough to give me the permission to express what I wanted to raise last week.

Bengaluru city's population is 145 lakhs. Today 30 TMC of water is required to see to it that people get sufficient drinking water. Today, the issue is so worse. Once Bengaluru city is called, as my friend sitting here knows, the City of Lakes. So many lakes were there. Now, all have been destroyed. I don't want to blame anybody. I appointed a committee when I was Minister. Lakshman Rao, son of N. Madhav Rao Dewan, gave a special Report on how to protect all the lakes. But everything is gone. With folded hands, I would like to appeal to the Government of India for this. I have brought it to the notice of the Union Minister and the hon. Prime Minister how Karnataka is suffering today. Unscrupulous private operators, who once charged Rs.1200 per load of water, are now charging Rs.3000 per lorry. If four or five people are there, in a family, they have to spend Rs.20,000 per month. Where do they bring it from? Unscrupulous people are today harassing the normal citizens for drinking

water. They are suffering so badly. I have prayed to the hon. Prime Minister and the Union Minister with all the representations. There is no politics here. I only appeal to the Union Government. Mekedatu dam is one of the problems which has been pending for long. The State Government is recommending it; there is no politics in it. All successive Governments are trying to construct Mekedatu. The advocate who pleaded for Tamil Nadu also said, 'You can construct a dam higher up.' But, unfortunately, till today, nothing has happened. With folded hands, I pray, through you, to the Union Government to see that the problem is solved as the people are suffering for want of drinking water. Unscrupulous people are supplying water by bringing it from various areas. They are selling it at the rate of Rs.3,000 per load. If there are 4 members or 5 members in a family, they have to spend Rs.20,000. How will they live? There are retired people and pensioners; all these people are suffering. With folded hands, I beg of you; the Union Government is trying to solve this problem. ...(*Interruptions*)... I am not blaming anybody. I am only praying for the drinking water.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): Shri Sanjeev Arora *...(Interruptions)...*

DR. V. SIVADASAN (Kerala): Sir, I have a point of order. *...(Interruptions)...*

SHRI R. GIRIRAJAN (Tamilnadu): Sir, he has done it several times*...(Interruptions)...*

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी) : आप कृपया बैठ जाइए। ..(**व्यवधान**)... The following hon. Members associated themselves with the Special Mention made by Shri H.D. Devegowda:- Dr. John Brittas (Kerala) and Dr. Sasmit Patra (Odisha).

Now, Shri Sanjeev Arora - not present. Dr. Fauzia Khan.

Demand for optimizing Special Coaches for Targeted Groups in Indian Railways

DR. FAUZIA KHAN (Maharashtra): Sir, the Indian Railways routinely introduces special coaches and trains, both on a permanent and temporary basis, to accommodate surging travel demands during peak periods such as festivals, pilgrimages, vacations, and examinations. In 2023, the Indian Railways operated 527

Contents Page

Holi Specials, 6,369 Summer Specials, and 4,480 Chhath/Diwali Specials. While these measures aim to benefit specific targeted groups such as students, pilgrims and tourists, significant gaps in the reservation process hinder their effectiveness.

The current 'first come, first served' reservation approach, compounded by complex booking procedures and limited awareness, frequently prevents intended beneficiaries from securing seats. For instance, students, who require affordable travel for examinations, face hurdles due to restricted concessions available only for select classes like Sleeper Class (SL) and Second Seating (2S). The cumbersome refund process further discourages their use. The absence of targeted reservation quotas and streamlined group booking mechanisms often render these special coaches inaccessible to the very groups they aim to support. Moreover, special trains, which are open to all passengers, face similar issues - lack of targeted communication, short booking windows, and unclear eligibility criteria pose an inconvenience to the intended groups the service is meant to benefit.

To address these challenges, the Indian Railways must adopt comprehensive reforms. Introducing reservation quotas for targeted groups, simplifying booking processes, and enhancing communication about schedules and eligibility criteria can make these services truly effective. I urge the Government to recognize this issue and take measures to ensure the optimal use of these added coaches/trains. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by Dr. Fauzia Khan: Shri A.A. Rahim (Kerala), Shri R. Girirajan (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. V. Sivadasan (Kerala), Dr. Sasmit Patra (Odisha), Shrimati Jebi Mather Hisham (Kerala) and Dr. John Brittas (Kerala).

Now, Shrimati Mamata Thakur to speak in Bangla.

Urgent need to address delay in name change of West Bengal

SHRIMATI MAMATA THAKUR (West Bengal): [&] In 2016, the State Government had sent a proposal to the Home Ministry to change West Bengal's name to "Bengal" in English, "Bengal" in Bengali and "Bengal" Hindi, but it was rejected by the Ministry advising us to use the name Bangla in all three languages. Therefore, on July 26,

[&] English translation of the original speech delivered in Bangla.

Contents Page

2018, the Bengal Assembly unanimously passed a resolution to change the name of our State from West Bengal to Bangla.

DR. V. SIVADASAN: Sir, translation is not working.

SHRIMATI MAMATA THAKUR: After Independence, there have been changes in the name of States and cities, like Orissa to Odisha, Pondicherry to Puducherry, Madras to Chennai, Bombay to Mumbai, Bangalore to Bengaluru, etc. The demand to change West Bengal's name to Bangla is based on the sentiments of the people of the State, and our reverence towards our mother tongue. I demand that the Government should accept the proposal to change West Bengal's name to Bangla, immediately.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by Shrimati Mamata Thakur: Shrimati Mausam B Noor (West Bengal), Dr. V. Sivadasan (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu) and Dr. Sasmit Patra (Odisha).

Demand for construction of overbridges/underpasses on the National Highways in Kerala

DR. V. SIVADASAN (Kerala): Sir, the construction of National Highways is going on in Kannur and other districts of Kerala and there is a need to construct sufficient number of underpasses and overbridges to ensure smooth flow of traffic. Due to lack of overbridges and underpasses, pedestrians are finding it very difficult to cross the roads. Students, workers and common people who have to reach schools, hospitals, markets and places of worship on the other side of the roads are forced to travel many more kilometres. Patients coming for treatment in hospitals, students of educational institutions and citizens coming to Government offices find it extremely difficult to attend classes or avail services in their respective institutions on time. There have been repeated demands to construct overbridges at Embate, Pariayaram, Velapuram, Pappinissery, Nadal Railway gate, Mathrubhumi junction, Chala and other places. The public is demanding more underpasses, overbridges and the

construction of drains and service roads, at the same level as that of plots on either side.

In many places, there are complaints about the 'high' level at which drains and service roads are being built. The people are afraid that their land and buildings would get flooded in case of a heavy rainfall. So, there is a need to ensure that the scientific norms are assiduously adhered to, in the construction of service roads and drains. There is a need to urgently build sufficient number of overbridges at the required locations so that the fundamental right of the citizens to travel freely is upheld. I urge upon the Government to look into it. Thank you.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by hon. Member, Dr. V. Sivadasan: Shri A.A. Rahim (Kerala), Shri R. Girirajan (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala), Shri Haris Beeran (Kerala), and Shri Sandosh Kumar P (Kerala).

Demand for compensation for unorganized workers through quasi-judicial mechanism

DR. AJEET MADHAVRAO GOPCHADE (Maharashtra): Respected Vice-Chairman, Sir, I thank you for giving me this opportunity. हमारे देश में एक बड़ी संख्या में असंगठित श्रमिक आर्थिक विकास में महत्वपूर्ण भूमिका निभा रहे हैं। ये श्रमिक विभिन्न क्षेत्रों में कार्यरत हैं, जैसे निर्माण, कृषि, सेवाएं एवं घरेलू कामकाज और अक्सर कारखानों और राज्यों के बीच स्थानांतरित होते रहते हैं। असंगठित श्रमिकों की सबसे बड़ी समस्या यह है कि वे अक्सर असुरक्षित कार्य परिस्थितियों का सामना करते हैं। ये श्रमिक बिना किसी सुरक्षा उपायों के काम करते हैं, जिससे उन्हें गंभीर चोट या यहाँ तक कि मृत्यु का भी जोखिम होता है। कार्यस्थल पर होने वाली दुर्घटनाओं के मामले में, इन श्रमिकों के परिवारों को आमतौर पर कारखाना मालिकों से अपर्याप्त मुआवजा प्राप्त होता है। इसका मुख्य कारण यह है कि इन श्रमिकों को अपने कानूनी अधिकारों की जानकारी नहीं होती, जिससे वे अपने हक के लिए आवाज नहीं उठा पाते। इस स्थिति को सुधारने के लिए मेरा सुझाव है कि सरकार फैक्ट्री मालिकों को अर्ध-न्यायिक तंत्र के माध्यम से असंगठित श्रमिकों को मुआवजा देने का निर्देश दे। इससे न केवल श्रमिकों को उनके अधिकारों का संरक्षण मिलेगा, बल्कि यह भी सुनिश्चित होगा कि उन्हें कार्यस्थल पर होने वाली दुर्घटनाओं के लिए उचित मुआवजा मिले। मैं प्रत्येक जिले में अर्ध-न्यायिक समितियों की स्थापना का सुझाव देता हूँ। इन समितियों में श्रमिक प्रतिनिधियों, कारखाना मालिकों और सरकारी अधिकारियों का समावेश होगा, ताकि सभी पक्षों की आवाज सुनी जा सके और न्याय सुनिश्चित किया जा सके। मेरी सरकार से यह माँग है कि इस पर ध्यान दिया जाए।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by hon. Member, Dr. Ajeet Madhavrao Gopchade: Shri R. Girirajan (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu) ,Dr. Sasmit Patra (Odisha) and Dr. Fauzia Khan (Maharashtra).

Demand for purchase of surplus rice in Chhattisgarh

श्रीमती फूलो देवी नेतम (छत्तीसगढ़): महोदय, छत्तीसगढ़ को धान का कटोरा कहा जाता है, लेकिन जब भी धान की फसल तैयार होती है, किसानों की समस्याएं भी बढ़ जाती हैं। छत्तीसगढ़ में किसानों से इस साल 160 लाख टन धान खरीदने का लक्ष्य तय किया गया है। 108 लाख टन कस्टम मिलिंग से चावल बनेगा। इसमें 93 लाख टन केन्द्रीय पूल एवं 14.20 लाख टन राज्य पूल का है।

भारत सरकार द्वारा केन्द्रीय पूल के अन्तर्गत केवल 70 लाख टन कस्टम मिलिंग चावल खरीदी की अनुमति दी गई है। ऐसी स्थिति में राज्य द्वारा धान की खरीद कम की जाएगी और सीधा नुकसान छत्तीसगढ़ के किसानों को होगा।

अतः मेरा सरकार से निवेदन है कि केन्द्रीय पूल के अन्तर्गत चावल उपार्जन मात्रा 70 लाख टन में वृद्धि करते हुए सरप्लस चावल को खरीदा जाए, जिससे धान किसानों को राहत मिल सकेगी।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shrimati Phulo Devi Netam: Shri Ashok Singh (Madhya Pradesh), Dr. V. Sivadasan (Kerala), Shri A.A. Rahim (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala) and Shri Anil Kumar Yadav Mandadi (Telangana).

Concern over Issues being faced by migrant students/aspirants in India

SHRI KARTIKEYA SHARMA (Haryana): The coaching industry in India, vital for competitive exam preparation, generates an estimated revenue of Rs.58,088 crores per year and it is projected to reach Rs.1,33,995 crores by 2028. However, this success conceals challenges such as exorbitant fees, inadequate teaching standards and lack of personalized attention. Thousands of aspirants flock annually to Delhi, particularly Old Rajinder Nagar, Karol Bagh and North Campus, for UPSC and other coaching. Many are housed in private hostels and PGs, as Delhi University alone

Contents Page

accommodates over 60,000 outstation students annually, yet offers only 20,000-30,000 hostel seats. This gap forces students into unregulated private housing, often plagued by overcrowded rooms, high fees, poor sanitation and inadequate safety measures. Substandard food, unhygienic kitchens and irregular meal timings further compromise students' physical and mental well-being. Educational hubs like Kota, Allahabad, Pune and Indore face similar distressing conditions. To address these issues, Government's intervention is crucial. Regulations for hostels and coaching centres, enforced through safety audits and holistic guidelines, can improve living standards and meal quality. Specially designated zones for educational institutions, akin to Special Economic Zones, could include rent ceilings and other controls to ensure affordability and accountability. A 24x7 helpline for student grievances would provide timely redressal and support. Such measures would safeguard the well-being of students, ensuring that their focus remains on education while addressing the inequities and challenges of India's booming coaching industry. I urge the Government to look into it. Thank you.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Kartikeya Sharma: Shri M. Mohamed Abdulla (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Shri R. Girirajan (Tamil Nadu), Dr. Sasmit Patra (Odisha), Dr. V. Sivadasan (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Sandosh Kumar P (Kerala), Dr. John Brittas (Kerala) and Shri A.A. Rahim (Kerala).

Demand for overall development of persons with disabilities

श्री संजय सेठ (उत्तर प्रदेश): मैं आज एक ऐसे संवेदनशील मुद्दे पर बोलने के लिए खड़ा हुआ हूं, जो हमारे देश के ढाई करोड़ दिव्यांग नागरिकों के जीवन को प्रत्यक्ष रूप से प्रभावित करती है। हमारी सरकार दिव्यांगजनों के विकास के लिए Rights of Persons with Disabilities Act, 2016 को कानून लाई थी, लेकिन धरातल पर इसका implementation अभी तक पूरा नहीं हुआ है। आंकड़ों के अनुसार केवल 3 per cent public buildings दिव्यांगजनों के लिए fully accessible हैं। हमारे public transport system की स्थिति सबसे ज़्यादा चिंताजनक है, क्योंकि मात्र 7 per cent Railway Stations में accessible platforms हैं, 5 per cent से भी कम public buses accessible हैं और सिर्फ 9 per cent traffic signals में visually impaired citizens के लिए audio facility है। ये आंकड़े चिंताजनक हैं। हम सबने देखा है कि किस प्रकार Paralympics में हमारे दिव्यांग भाइयों और बहनों ने पूरे देश का नाम रोशन किया था।

इसलिए यह जरूरी है कि इस वर्ग को विकास की मुख्यधारा से जोड़ा जाए और उनको पर्याप्त अवसर दिए जाएँ। Accessible transportation एक प्रमुख मुद्दा है, जिसके अभाव में हमारे दिव्यांग भाई-बहनों को education और employment में समस्या होती है। मेरा सरकार से आग्रह है कि time-bound manner में पूरे transport infrastructure को accessible बनाया जाए। हमें हर bus stop, हर railway station, हर metro station को universal accessibility के standards पर लाना होगा। Transport की accessibility सिर्फ एक सुविधा नहीं है, बल्कि यह हमारे दिव्यांग नागरिकों के समग्र विकास का एक द्वार है, जो उन्हें आर्थिक स्वतंत्रता देने के साथ सशक्त भी बनाएगा। मेरी सरकार से यह माँग है कि इस पर ध्यान दिया जाए। धन्यवाद।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Sanjay Seth: Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu) and Shri M. Mohamed Abdulla (Tamil Nadu).

Demand for Special Category Status for Odisha

DR. SASMIT PATRA (Odisha): Sir, Odisha has been demanding for the Special Category State status for more than two decades. The Biju Janata Dal President and former Chief Minister had raised this demand several times in the past. Odisha has suffered many natural disasters. Cyclones such as the 1999 Super Cyclone, Phailin, Hudhud, Titli, Fani, Bulbul, Amphan, Yaas, Gulab, Jawad, Michaung to the recent Dana have cumulatively caused massive economic losses to Odisha. Floods and deficit rains have aggravated those financial losses which have had an adverse impact on the lives and livelihood of people of Odisha apart from destruction of thousands of crores of rupees worth public infrastructure such as roads, bridges, etc., due to cyclones and floods. Therefore, it is important that losses from such natural disasters be compensated to Odisha by providing Special Category State Status. The SDRF and NDRF Funds are insufficient to the large-scale damage that Odisha suffers from time to time. Special Category Status will ensure 90:10 ratio from Centre to State funding of Central Programmes and help Odisha to conserve its own resources and deploy them more effectively to rebuild those public infrastructure that have been damaged due to natural disasters. This is a long-standing and very genuine demand of 4.5 crore people of Odisha. I urge the Government of India to provide Special Category State Status expeditiously.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Sasmit Patra: Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu) and Shri M. Mohamed Abdulla (Tamil Nadu).

माननीय सदस्यगण, यदि सदन की सहमति हो, तो सूचीबद्ध कार्य के खत्म होने तक सदन का समय बढ़ाया जाए।

कुछ माननीय सदस्य: जी, सर।

उपसभाध्यक्ष (श्री घनश्याम तिवाड़ी): धन्यवाद। श्री अब्दुल वहाब।

Urgent need for affordable and enhanced Cancer Screening Facilities at the District Level

SHRI ABDUL WAHAB (Kerala): Sir, a study published in the Indian Journal of Medical Research estimated that one in nine people in India is likely to develop cancer in their lifetime. This alarming statistic underscores the urgency of implementing effective cancer screening and early detection measures. A report by Mercer Studies highlights that between 30 per cent and 50 per cent of cancer deaths could be preventable through early detection and timely treatment. This significant potential for prevention emphasizes the importance of establishing comprehensive screening programs throughout our country. Moreover, research from the World Health Organization indicates that treatment for cancer patients diagnosed early can be 2 to 4 times less expensive compared to those diagnosed at later stages. This not only alleviates the financial burden on families but also enhances the overall efficiency of our healthcare system. To address this critical issue, I propose implementation of cancer screening facilities at the district level. This can be achieved through Cancer Screening Facility Centre; establishing easily accessible kiosks in communities to provide initial screening and awareness about cancer symptoms; Mobile Cancer Screening Units; deploying mobile units equipped with diagnostic tools to reach remote and underserved population, ensuring that no one is left behind; enhancing facilities at Government Medical Colleges and hospitals; strengthening existing healthcare infrastructure to provide comprehensive cancer care services, including screening, diagnosis and treatment.

Sir, I urge the Government of India for establishment of a robust cancer screening facilities across the country at the district level that can make significant strides towards combating this deadly disease and ensuring healthier future of our nation. Thank you.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Abdul Wahab: Shri A. A. Rahim (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Haris Beeran (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala), Shri R. Girirajan (Tamil Nadu) and Dr. Sasmit Patra (Odisha).

Demand for connecting the entire area of Dehradun with rail service

श्री महेंद्र भट्ट (उत्तराखंड): महोदय, मैं सरकार का ध्यान उत्तराखंड के जनपद देहरादून के सम्पूर्ण क्षेत्र में रेलवे सुविधा न होने से जनता को हो रही परेशानी की ओर दिलाना चाहता हूँ।

देहरादून जनपद में, देहरादून तथा ऋषिकेश में रेलवे स्टेशन है और वहाँ से अनेक रेलगाड़ियों का आना-जाना लगा रहता है, परन्तु देहरादून से ऋषिकेश तथा देहरादून का बड़ा क्षेत्र पछुवादून, जिसमें विकासनगर (डाकपत्थर) है, आज भी रेल सेवा से वंचित है।

अतः मैं सरकार से यह माँग करता हूँ कि उत्तर प्रदेश के सहारनपुर से विकासनगर, देहरादून तथा ऋषिकेश के बीच नई रेल लाईन बिछाई जाए, जिससे देहरादून के सम्पूर्ण भौगोलिक क्षेत्र को रेल सेवा का लाभ मिल सके।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Mahendra Bhatt: Shri M. Mohamed Abdulla (Tamil Nadu) and Dr. Sasmit Patra (Odisha).

Demand for making law to ban the use of social media by children below 16 Years of age

श्री नीरज डांगी (राजस्थान) : महोदय, बच्चों में स्मार्टफोन और सोशल मीडिया की बढ़ती लत आज एक गंभीर समस्या बन चुकी है। यह न केवल उनकी शैक्षणिक प्रगति को बाधित कर रही है, बल्कि उनके मानसिक और शारीरिक स्वास्थ्य पर भी नकारात्मक प्रभाव डाल रही है।

अभी हाल ही में ऑस्ट्रेलिया की सरकार ने संसद में एक विधेयक पेश किया है कि 16 वर्ष से कम उम्र के बच्चों द्वारा सोशल मीडिया के इस्तेमाल पर प्रतिबंध हो। विधेयक के अनुसार

Contents Page

सोशल मीडिया और टेक कंपनियों को यह जिम्मेदारी सुनिश्चित करनी होगी कि उपलब्ध सामग्री उपयोगकर्ता की उम्र-सीमा के हिसाब से हो। यह बच्चों के माता-पिता की जिम्मेदारी नहीं होगी। ऐसे में अगर 16 साल से कम उम्र के बच्चे सोशल मीडिया का इस्तेमाल करते हैं, तो जुर्माना माता-पिता या बच्चों पर न होकर, यह सोशल मीडिया और टेक कंपनियों पर होना चाहिए। यह एक अनुकरणीय कदम है और विश्व स्तर पर इस फैसले का व्यापक स्वागत हो रहा है।

भारत जैसे देश में, जहाँ सोशल मीडिया का प्रभाव तेजी से बढ़ रहा है, यह आवश्यक है कि सरकार बच्चों की सुरक्षा के लिए ठोस कदम उठाए। सोशल मीडिया प्लेटफॉर्म्स और टेक कंपनियों को जिम्मेदार ठहराना एक महत्वपूर्ण पहल हो सकती है। इसके तहत, उनकी जिम्मेदारी होगी कि वे उपयोगकर्ता की आयु का सत्यापन करें और अपने प्लेटफॉर्म्स पर बच्चों की सुरक्षा सुनिश्चित करें।

अतः मेरा सरकार से आग्रह है कि इस दिशा में पहल करते हुए 16 साल से कम उम्र के बच्चों द्वारा सोशल मीडिया के इस्तेमाल पर प्रतिबंध का कानून बनाने पर विचार करे।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Neeraj Dangi: Shri A. A. Rahim (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Ashok Singh (Madhya Pradesh), Shri Haris Beeran (Kerala), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala) and Shri R. Girirajan (Tamil Nadu).

Concerns over road accidents in India

SHRI BRIJ LAL (UTTAR PRADESH): Sir, in 2022, road accidents killed nearly 1,70,000 people in India while 4,23,158 people were injured. The number of fatalities, the highest in the world, rose ten per cent over 2021. The country recorded 4,46,788 road crashes during the year -- eleven per cent more than 4,03,116 in 2021. In terms of fatalities, China is next on the lid but with less than half the deaths at 61,000. India accounts for nearly 14 per cent of global deaths due to road accidents and an estimated 3 per cent of GDP is lost every year.

Over-speeding and careless driving, accounts for over 87 per cent of the road crashes and fatalities, according to data from the NCRB. Driving under the influence of alcohol or drugs was the reason for 17 per cent crashes. 19.5 per cent deaths were caused when a vehicle was hit from the back followed by hit-and-run at 18.1 per cent and head-on collision at 15 per cent. National highways, making up 2 per cent of India's road length, accounted for 30.5 per cent of the accidents and 35 per cent of

Contents Page

the deaths. Most accidents and fatalities were caused by two wheelers, accounting for over 45,000 deaths.

Ironically, two-wheeler riders are most vulnerable, accounting for 44.5 per cent of the fatalities, followed by pedestrians at 19.55 per cent. According to data from MoRTH, the share of pedestrians has, however, more than doubled from 9 per cent in the last 6 years. The number of pedestrian deaths in India, in 2022, was more than the combined fatalities in EU and Japan.

I request the Government to immediately address this situation and take suitable remedial measures. Thank you.

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Brij Lal: Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha) and Shri R. Girirajan (Tamil Nadu).

Now, Shri Raghav Chadha.

Demand for awarding Bharat Ratna to Shaheed-e-Azam Sardar Bhagat Singh ji

श्री राघव चड्ढा (पंजाब): महोदय, आपने मुझे स्पेशल मेंशन बोलने की अनुमति दी, इसके लिए आपको शुक्रिया। जो विषय मैं उठाने जा रहा हूँ, वह सिर्फ मेरे ही नहीं, बल्कि हर देशभक्त के दिल के करीब है।

'लिख रहा हूँ मैं जिसका अंजाम, कल आगाज़ आयेगा
मेरे लहू का हर एक कतरा इंकलाब लायेगा
मैं रहूँ ना रहूँ, ये वादा है तुझसे मेरा
मेरे बाद वतन पे मिटने वालों का सैलाब आयेगा।'

सर, क्रांतिकारी भगत सिंह का देश की आजादी में योगदान बहुत बड़ा है। उनके साहस की सरसराहट से अंग्रेजी जेल की दीवारें कांपती थीं। उनके हौसलों के आगे घमंड के ऊँचे-ऊँचे पहाड़ भी झुकते थे। वे भारत माता के लाल थे, ब्रिटिश हुकूमत की नजर में साक्षात काल थे। मगर उनकी शहादत के 93 साल बाद भी उन्हें 'भारत रत्न' नहीं मिला। आज मैं सरकार से माँग करता हूँ कि देश की आन-बान और शान भगत सिंह को 'भारत रत्न' दिया जाए। ऐसा होता है तो सचमुच भगत सिंह का नहीं, बल्कि 'भारत रत्न' का गौरव बढ़ेगा। वे भगत सिंह ही थे, जिनकी इंकलाबी बोलियों से अंग्रेजी हुकूमत की गोलियां थर-थर कांपती थीं। वे भगत सिंह ही थे, जिनके सीने में धधकती आग से लंदन का क्राउन भी धधक उठा। भगत सिंह ने इस देश को अपनी जवानी दी, अपनी ज़िंदगी दी।

Contents Page

अतः मैं सरकार से माँग करता हूँ कि जल्द-से-जल्द भगत सिंह को 'भारत रत्न' देने की घोषणा की जाए। यदि यह कार्य होता है, तो भारतवर्ष की आने वाली पीढ़ियाँ इस महान सदन को दुआएँ देंगी।

THE VICE-CHAIRMAN (SHRI GHANSHYAM TIWARI): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Raghav Chadha: Shri Anil Kumar Yadav Mandadi (Telangana), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Dr. V. Sivadasan (Kerala), Shri A.A. Rahim (Kerala), Shri Sant Balbir Singh (Punjab) and Dr. Ashok Kumar Mittal (Punjab).

The House stands adjourned to meet at 11 a.m. on Thursday, the 5th December 2024.

The House then adjourned at nine minutes past six of the clock till eleven of the clock on Thursday, the 5th December 2024.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)